BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL CENTRAL ZONE BENCH, BHOPAL
OA No. 02/2025

IN THE MATTER OF:

ABHISHEK CHAURASIA .....APPLICANT

VERSUS

STATE OF MADHYA PRADESH & ORS. .....RESPONDENTS

INDEX

Sr.	PARTICULARS	ANNEXURE	PAGE
1.	Joint Committee Report in compliance of order dated 13.01.2025		1-7
2.	Panchnama of the Inspection	Annexure-1	8
3.	Copy of the Town & Country Planning Department Ujjain dated 09.06.2023	Annexure-2	9-12
4.	Copy of Letter no. 77 District Collector Office Ujjain dated 19.02.2024	Annexure-3	13-14
5.	Consent To Establish granted by the MP PCB dated 25.06.2024 to M/s Anand Vatika (Respondent no.8)	Annexure-4	15-20
6.	Wetland Conservation and Management Rules, 2017	Annexure-5	21-34
7.	MoEF&CC Office Memorandum dated 08.03.2022 on protection of wetlands	Annexure-6	35

8.	List of Wetlands in Ujjain District	Annexure-7	36-41
9.	MoEF&CC Office Memorandum dated 20.12.2024 on Directions on Demarcation of wetland boundary supported by accurate digital maps with co-ordinates and validated by ground truthing.	Annexure-8	42-46
10	Joint Letter no. 209 by Environment Department and Revenue Department Government of Madhya Pradesh dated 05.02.2025	Annexure-9	63-66
11	Information submitted by Executive Engineer, Water Resource Department, Ujjain Division letter dated 24.02.2025	Annexure-10	67-70
12	Information submitted by Joint Director, Town & Country Planning Department Ujjain letter dated 01.03.2025	Annexure-11	71-77
13	Photographs of the Inspection	Annexure-12	78-79
14	Affidavit in support of the Report		80-81
15	Proof of Service		82

Date: 26.04.2025
Place: Bhopal

Submitted by MPPCB:-
through Counsel

Adv. Parul Bhadoria
Ph. No.: (+91)-8085977111;
Email: parul.bhadoria04@gmail.com

Joint Committee Inspection Report

In the Matter of

Original Application No. 02/2025 (CZ) Abhishek Chaurasia
V/s State of Madhya Pradesh & Ors.

w.r.to

Hon`ble National Green Tribunal Central Bench Bhopal
order dated 15th January, 2025

Date of Visit: 10th February 2025

Joint Committee Inspection Report in the matter of

Abhishek Chaurasia V/s State of Madhya Pradesh & Ors.

Hon'ble NGT (CZ), Bhopal vide its order dated 15th January, 2025 in Original Application No. 02/2025 (CZ) Abhishek Chaurasia V/s State of Madhya Pradesh & Ors. directed as under vide para 1:-

1- The grievances of the applicant is construction raised by respondent nos. 8 & 9 on the green belt land survey no. 1378 and 1379 in the village Padlya Kalan under the Municipal Council of Nagda District Ujjain in violation Article 21, 48(A) and 51 (A) (g) of the constitution violating the environmental rules and degrading the water bodies. The contention of the applicant are that the Respondent Nos. 08, 09 & 10 is engaged in an activity of constructing large scale Residential Colony on the said green belt area at the bank of "Banbana talav". which has the potential to invade the environment laws with affecting the natural water sources, environment and fundamental rights of people from weaker section of the society. The Respondent No. 08, 09 &. 10 are demolishing the rules & regulations for the green belts through his political, economical and social power.

They are changing the Green-Belt land into the Residential and Commercial area with the support of the responsible officers. The History testifies that not only human civilization but also the style of fauna has originated around rivers and water sources. Human beings are considered to be omniscient in all living creatures, that's why it's our responsibility to conserve rivers, lakes, ponds & take strong steps.

We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:

(i) One Representative from the District Collector, Ujjain (M.P.)

(ii) One Representative from the Wetland Authority (M.P.)

(iii) One Representative from the Member Secretary, State Pollution Control Board, (M.P.)

The Committee was directed to submit the factual as well as action taken Report to the Hon'ble Tribunal. The joint committee constituted comprising of the following officers:

1. Shri Gagan Meena, Assistant Collector District Ujjain
2. Dr. Dinesh Damde, Assistant Scientific Officer M.P. State Wetland Authority, Bhopal
3. Shri Hemant Kumar Tiwari, Regional Officer, Regional Office, M.P. Pollution Control Board, Ujjain

In compliance of the above direction, the joint committee visited area under question in Nagda on 10th February, 2025 to assess the factual status of allegation made in petition.

The other officials present during the inspection are Shri S. K. Sharma, Town & Country Planning Ujjain, Shri Nilesh Pancholi, Sub Engineer, Municipal Council Nagda, Sub Engineer from Water Resources Department & Mauja Patwari from Revenue Department. For better coordination in the investigation, the committee informed the applicant well in advance regarding the proposed visit. The applicant Shri Abhishek Chourasiya along with his other colleagues were present and discussed the issues mentioned in the petition during visit Panchnama is also made at site, which is Annexed as **Annexure-01.**

The main contentions of the petition is "construction raised by respondent nos. 8 & 9 on the green belt land survey no. 1378 and 1379 in the village Padlya Kalan under the Municipal Council of Nagda District Ujjain"

The committee made the following observation during site visit on the above mentioned issues:-

1. Shri Ravindra S/O Manoharlal Kanthed (Anand Vatika) has obtained NOC/Permission/Consent for Survey no. 1378/1/1, 1378/1/2, 1378/1/3, 1378/1/5, 1378/1/6, 1378/1/7, 1378/1/8, 1378/2/1, 1378/2/2, 1378/2/3, 1378/2/4, 1378/2/5, 1379/1, 1379/2, 1379/3, 1379/4, 1380/10/4, 1380/4/1/1/1/2, 1380/4/1/1/2, 1380/4/1/2/1, 1380/4/1/3/1, 1380/4/1/3/2, 1380/4/1/4, 1380/4/1/5, 1380/4/1/6, 1380/4/1/7, 1380/4/3/1, 1380/4/3/2, 1380/4/3/3, 1380/4/3/4, 1380/4/3/5, 1380/4/3/6, 1381/4/1, 1381/4/2, 1381/4/3, 1381/4/4 एवं 1381/4/5 Total Rakba 3.8 Hectare at village Padlayakala, Tehsil – Nagda, Distt. Ujjain. from following Govt. Agencies :

   (i) Town & Country Planning Ujjain Letter no. NGDLP100423965 dated 09 June 2023 annexed as **Annexure – 2.**

   (ii) कार्यालय कलेक्टर (कॉलोनी सेल) जिला उज्जैन का पत्र क्रमांक /का.वि. अन./2024/77 दिनांक 19 फरवरी 2024 annexed as **Annexure – 3.**

   (iii) Consent to Established is granted by outward no. 120753 dated 25-06-2024 from, M.P. Pollution Control Board is annexed as **Annexure – 4.** With condition " This consent to establish in no way be taken as measures of proof that the project proponent has not violated any pollution control laws at any time in the past. Hence, whatsoever may be decision of the Hon'ble Court/NGT etc shall be binding to both Project Proponent and this Board."

2- The above mention survey no. in point 1 in the village Padlya Kalan under the Municipal Council of Nagda District Ujjain are situated near Banbana talab near Banbani village.

3- Government of India, MoEF&CC notified Wetlands (Conservation and Management) Rules, 2017, under the provisions of the Environment (Protection) Act, 1986 is annexed as **Annexure – 5.**

4- As per the National Wetland Decadal Change Atlas, 2021 published by Space Applications Centre- ISRO Ahmadabad, a total of 2, 31,195 wetlands (at 1:50000 scales and area>2.25 ha) have been mapped in the Country.

5- In compliance of Hon'ble Supreme Court order dated October 4, 2017, (WP No. 230/2001), the Ministry of Environment, Forest & Climate Change, Government of India, issued an Office Memorandum on March 8, 2022 mentioned that the 2, 01,503 wetlands (>2.25 ha) as per the National Wetland Inventory and Assessment (NWIA), 2011 should be protected as per Rule 4 of the Wetlands (Conservation and Management) Rules, 2017 is annexed as **Annexure – 6**

6- Restrictions of activities in wetlands as per Rule 4 of the Wetlands (Conservation and Management) Rules, 2017 are as follows:

(1)The wetlands shall be conserved and managed in accordance with the principle of 'wise use' as determined by the Wetland Authority.

(2)The following activities shall be prohibited within the wetlands, namely,-

(i) Conversion for non-wetland uses including encroachment of any kind;

(ii) Setting up of any industry and expansion of existing industries;

(iii) Manufacture or handling or storage or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;

(iv) Solid waste dumping;

(v) Discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements;

(vi) **Any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,**

(vii) Poaching.

7- As per ISRO (2021) list a total 13947 wetlands have been mapped at 1:50,000 scale in the state of Madhya Pradesh.

8- Banbana talab near Banbani village (Wetland ID-MP012715 & area- 189.88 & Geographical Location- Longitude 75.44821 & latitude 23.45661) is also includes in the Wetlands list of Ujjain district is annexed as **Annexure – 7.**

9- Therefore, Rule 4 of the Wetlands (Conservation and Management) Rules, 2017 will be applicable on Banbana Talab, Nagda of district Ujjain.

10- In compliance of Hon'ble Supreme Court order dated 11 December 2024 (WP No. 304/2018, Anand Arya Vs Union of India & others along-with WP 230/2001 and WP No. 302/2020), the Ministry of Environment, Forest & Climate Change, Government of India, issued an Office Memorandum dated 20 December 2024 is annexed as **Annexure – 8.**

11- Hon'ble Supreme Court has been directed that *"Each of the State/UT Wetland Authorities shall complete ground Truthing as well as the demarcation of Wetland boundaries of each of the Wetland which have been identified for their State by Space Application Center Atlas (SAC Atlas), 2021 as expeditiously as possible, but definitely within period of three months from 11.12.2024."*

12- *In compliance of the* Hon'ble Supreme Court directions, *the Environment Department & Revenue department have jointly issued a letter to all the District Collectors for Revenue Wetlands. Similarly, Environment Department and Forest*

department have also jointly issued a letter to all the District Forest Officers (DFOs) including Ujjain District to complete Ground Truthing as well as the Demarcation each of the which have been listed in the ISRO Atlas, 2021 (**Annexure – 9.**)

13- *कार्यालय अनु.वि.अधि., जल संसाधन उपसंभाग खाचरौद by their letter no. 30 dated 21-02-2025 gives information regarding FTL of Padliya (Banbana Talab) is annexed as* **Annexure – 10.** As per this letter " मेरे द्वारा राजस्व पटवारी श्री अनिल शर्मा के साथ पत्र के परिपालन में दिनांक 04.09.17 को पाडल्या कला की एफ.टी.एल. लाईन के चिन्हांकन हेतु संयुक्त रूप से सर्वेक्षण किया गया। तदनुसार एफ.टी.एल. लाईन को संलग्न नक्शे पर दर्शाया जाकर मौके पर चिन्हांकित किया गया। सर्वेक्षण अनुसार पाडल्या कला की एफ.टी.एल. लाईन सर्वे नं. 1378/1/1, 1378/1/2, 1378/1/3, 1378/1/4, 1379/1, 1378/1/8, 1378/3, 1373, 1374 की उत्तर दिशा की मेड़ से होकर गुजरती है। संलग्न नक्शे में पाडल्या कला के एफ.टी.एल. लाईन दर्शाइ गई है। एफ.टी.एल. की दूरी सर्वे नं. 1374 के **उत्तर दिशा 53 मी.** , सर्वे 1378/2/5 की **उत्तर दिशा में 58.4 मी.** तथा सर्वे नं. 1378/1/3 की **उत्तर दिशा** में मेड से **63 मीटर** दूरी पर एफ.टी.एल. लाईन गुजरती है। पाडल्या कला **तालाब** की एफ.टी.एल. लाईन के अंतर्गत भूमि जल संसाधन विभाग के स्वामित्व की है।"

Based on the revenue records provided by WRD as above, the ongoing project site is located outside the Banbana talab and the construction activities were seen beyond FTL.

14- *The information submitted by संयुक्त संचालक, नगर तथा ग्राम निवेश, उज्जैन vide the letter no. 267 dated 01-03-2025* ***is annexed as Annexure – 11.*** *As per this letter*

" उक्त अभिन्यास अंगीकृत नागदा विकास योजना 2035 के प्रावधानों के तहत बनबना **तालाब** *से 30 मीटर का हरित क्षेत्र रखते हुए प्रस्तावित आवासीय उपयोग के अंतर्गत अनुमोदित किया गया है।"*

" अंगीकृत नागदा विकास योजना–2021 में बनबना **तालाब** *के पास जो ग्रीन बेल्ट रखा गया था उसे नागदा विकास योजना 2035 में यथावत रखा गया है।"*

15- Photographs taken during inspection is annexed as **Annexure – 12.**

Recommendation:-

Sub Divisional Officer (Revenue) Nagda under District Administration Ujjain & CMO, Municipal Council Nagda District Ujjain (M.P.) shall ensure the compliance of ***Rule 4*** *of* ***Wetlands (Conservation and Management) Rules, 2017.***

(Dr. Dinesh Damde)	(H.K. Tiwari)	(Gagan Meena)
Assistant Scientific Officer	Regional Officer	Assistant Collector
M.P. State Wetland Authority	M.P. Pollution Control Board,	District Ujjain
Bhopal	Ujjain	

Annexure - 1

दिनांक 10-2-2025 पंचनामा कस्बा पाडलियाकलां

हम पंचगण उपस्थितपन कस्बा पाडलियाकलां प.ह.नं. 23 तहसील नागदा जिला - उज्जैन के होकर यह पंचनामा तस्दीक कर देते हैं कि माननीय एनजीटी भोपाल बेंच द्वारा प्रकरण Original Application 02/2025 (CZ) Abhishek Chaurasiya V/s State of Madhya Pradesh and ors. में दिनांक 15-1-2025 को पारित आदेश के अनुपालन में माननीय एन.जी.टी. सेन्ट्रल बेंच भोपाल द्वारा गठित कमेटी (1) जिला कलेक्टर उज्जैन द्वारा नामित श्री गगन मीणा (सहायक कलेक्टर उज्जैन) (2) सदस्य सचिव MP Wetland Authority भोपाल द्वारा नामित श्री दिनेश डामडे सहायक वैज्ञानिक अधिकारी एवं (3) सदस्य सचिव म.प्र. प्रदूषण नियंत्रण बोर्ड भोपाल के प्रतिनिधी श्री एन. के. तिवारी क्षेत्रिय अधिकारी म.प्र.प्र.नि.बो उज्जैन द्वारा संयुक्त रूपसे आज दिनांक 10-2-2025 को स्थल का निरीक्षण किया गया। मौका मुआयना पर आवेदक श्री अभिषेक चौरसिया द्वारा बनवना तालाब से संबंधित विभागो द्वारा जारी विभिन्न दस्तावेज समिति को सोपे गए। वर्तमान मे सीमांकन (एफ.टी.एल.) से सीमांकन इत्यादि की कार्यवाही प्रक्रियाधीन है। जिसको विभिन्न संबंधित विभागो के माध्यम से मय साक्ष्यो के कमिटि को प्रस्तुत किया जावेगा।

अतः निरीक्षण के परिपेक्ष मे यह पंचनामा तैयार किया गया।

Asst. Collector
Ujjain

M.C. Sharma
RO MPPCB
Ujjain

(Dr. Dinesh Damdei)
10/02/2025
Member

S.K. Sharma
T.I. / Ujjain

Nilesh Panchal
S.D. Collector
M.P. Nagda

Sub Eng.
Water Resources Sub
Div. Khachrod

Y. Singh
पटवारी
वृत्त 23

अभिषेक चौरसिया
10/02/25

8 8

Annexure-2

परिशिष्ट - 1

कार्यालय संयुक्त संचालक नगर तथा ग्राम निवेश

जिला उज्जैन मध्य प्रदेश

क्रमांक NGDLP100423965/ दिनांक / 09/JUN/2023

प्रति,

श्री रविन्द्र कांठेड पिता श्री मनोहरलाल कांठेड एवं अन्य-3 निवासी 11-जवाहर मार्ग नागदा जिला उज्जैन (म.प्र.)-456335

विषय:- ग्राम पाडल्याकला तहसील नागदा जिला उज्जैन में स्थित भूमि सर्वे क्रमांक 1378/1/1, 1378/1/2, 1378/1/3, 1378/1/5, 1378/1/6, 1378/1/7, 1378/1/8, 1378/2/1, 1378/2/2, 1378/2/3, 1378/2/4, 1378/2/5, 1379/1, 1379/2, 1379/3, 1379/4, 1380/10/4, 1380/4/1/1/1/2, 1380/4/1/1/2, 1380/4/1/2/1, 1380/4/1/3/1, 1380/4/1/3/2, 1380/4/1/4, 1380/4/1/5, 1380/4/1/6, 1380/4/1/7, 1380/4/3/1, 1380/4/3/2, 1380/4/3/3, 1380/4/3/4, 1380/4/3/5, 1380/4/3/6, 1381/4/1, 1381/4/2, 1381/4/3, 1381/4/4 एवं 1381/4/5 कुल रकबा 3.8 हे. भूमि पर आवासीय कॉलोनी (आनंद वाटिका) विकास हेतु अभिन्यास अनुमोदन बाबत।

संदर्भ:- आपका म.प्र. नगर तथा ग्राम निवेश अधिनियम-1973 की धारा 29(1) में ऑनलाईन आवेदन दिनांक 11/04/2023.

उपरोक्त विषयांतर्गत आपके द्वारा संदर्भित आवेदन प्रस्तुत कर ग्राम पाडल्याकला तहसील नागदा जिला उज्जैन में स्थित भूमि सर्वे क्रमांक 1378/1/1, 1378/1/2, 1378/1/3, 1378/1/5, 1378/1/6, 1378/1/7, 1378/1/8, 1378/2/1, 1378/2/2, 1378/2/3, 1378/2/4, 1378/2/5, 1379/1, 1379/2, 1379/3, 1379/4, 1380/10/4, 1380/4/1/1/1/2, 1380/4/1/1/2, 1380/4/1/2/1, 1380/4/1/3/1, 1380/4/1/3/2, 1380/4/1/4, 1380/4/1/5, 1380/4/1/6, 1380/4/1/7, 1380/4/3/1, 1380/4/3/2, 1380/4/3/3, 1380/4/3/4, 1380/4/3/5, 1380/4/3/6, 1381/4/1, 1381/4/2, 1381/4/3, 1381/4/4 एवं 1381/4/5 कुल रकबा 3.8 हे. भूमि पर आवासीय कॉलोनी (आनंद वाटिका) विकास हेतु अभिन्यास अनुमोदन चाहा गया है।

विषयांकित भूमि नागदा विकास योजना-2035 अनुसार प्रस्तावित आवासीय एवं आमोद-प्रमोद उपयोग हेतु निर्दिष्ट है। तथा भूमि को जावरा बायपास मार्ग से सीधी पहुँच उपलब्ध है। प्रकरण में अनुविभागीय अधिकारी नागदा के पत्र क्रमांक /रो/23/175 दिनांक 22/02/2023 द्वारा नजूल अनापत्ति जारी की गई है। अतः प्रश्नाधीन भूमि को आवश्यक पहुँच मार्ग उपलब्ध होने एवं भूमि स्थल पर रिक्त होने के फलस्वरूप आवेदित भूमि पर संलग्न अभिन्यास अनुसार म.प्र. नगर तथा ग्राम निवेश अधिनियम-1973 की धारा 30(1)(ख) एवं म.प्र. भूमि विकास नियम-2012 के नियम 2(5)(क) एवं नियम 27 के प्रावधानों के अधीन निम्नलिखित शर्तो के तहत नियोजन अनुज्ञा करते हुऐ लेख है कि निम्न लिखित शर्तो के साथ आवेदक को म.प्र. नगर पालिका अधिनियम-1961 एवं उसके अंतर्गत निर्मित म.प्र. नगर पालिका (कॉलोनी विकास) नियम-2021 के अंतर्गत कॉलोनी विकास की अनुमती प्रदान किऐ जाने मे कोई अपत्ति नही है :-

01. निम्नलिखित अधिनियम/नियम/सक्षम अधिकारियों तथा संस्थाओं से अनापत्ति/अनुज्ञा प्राप्त करना अनिवार्य होगा।
    - अ) म.प्र. भू-राजस्व संहिता-1959
    - ब) म.प्र. नगर पालिका अधिनियम-1961 एवं उसके अंतर्गत निर्मित म.प्र. नगर पालिका (कॉलोनी विकास) नियम-2021
    - स) म.प्र. प्रदूषण निवारण मण्डल
    - द) अन्य किसी अधिनियम/नियम के अंतर्गत यदि कोई अनुमति प्राप्त करना आवश्यक हो तो उसे स्थल पर विकास/निर्माण के पूर्व प्राप्त किया जाना अनिवार्य होगा।
02. नागदा विकास योजना-2035 में प्रस्तावित मार्ग चौड़ाई अनुसार भूमि के सामने स्थित जावरा बायपास मार्ग की मध्य रेखा से 30.0 मीटर भूमि मार्ग विस्तार हेतु छोड़नी होगी। मानचित्र में दर्शाये गये खुले क्षेत्र एवं मार्गाधिकार की भूमि पर किसी भी प्रकार का विकास/निर्माण मान्य नही होगा।
03. प्रस्तावित अभिन्यास के आसपास लगी भूमि की कालोनियों पर निर्मित अनुमोदित मार्गो को एवं खुले तथा अन्य क्षेत्रो का समायोजन किया जावे तथा उक्त अनुमोदित मार्गो को किसी भी प्रकार से अवरूद्ध किया जाना मान्य नहीं होगा।
04. विषयांकित भूमि का सीमांकन राजस्व विभाग जिला उज्जैन द्वारा कराया गया है। अतः संलग्न अभिन्यास एवं सीमांकन में भिन्नता होने की

Signature valid
Digitally Signed by Vishnu Khare
Date: 09-06-2023 19:05:06

9

परिशिष्ट-1

स्थिति में सीमांकन अनुसार अभिन्यास संशोधन कराना होगा।

05. स्थल पर विकास कार्य प्रारंभ करने के पूर्व नियमानुसार सक्षम प्राधिकारी से विकास अनुमति प्राप्त करनी होगी, तथा म.प्र. भू-संपदा विनियामक प्राधिकरण (रेरा) भोपाल के पत्र क्र. एफ-3-100-32-2010 दिनांक 23.10.2016 के दवारा म.प्र. (असाधारण) राजपत्र में प्रकाशित म.प्र. रियल एस्टेट (विनियामक ऑफ विकास नियम-2016) के प्रावधानों अनुसार अनापत्ति प्राप्त करना आवश्यक होगा।

06. म.प्र. नगर पालिका कॉलोनी विकास नियम-2021 के प्रावधानों अनुसार अभिन्यास/कॉलोनी में सामान्य वर्ग हेतु प्रस्तावित किये गये भू-खण्डों की संख्या के 9 प्रतिशत के बराबर 18 भू-खण्ड ई.डब्ल्यू.एस. हेतु एवं 6 प्रतिशत के बराबर 12 भू-खण्ड एल.आई.जी. हेतु निर्धारित आकार मे आरक्षित रखना आवश्यक होगा, जिनकी गणना का अधिकार सक्षम प्राधिकारी का है।

07. अभिन्यास में दर्शाये गऐ भू-खण्डों पर भवन निर्माण अनुमति संबंधित स्थानीय संस्था से प्राप्त करनी होगी। प्रस्तावित भूखण्डो पर अधिकतम एफ.ए.आर. 1:1.25 मान्य होगा। तथा सीमान्त खुले क्षेत्र एवं भू-आच्छादित क्षेत्र नियमानुसार रखना होगा।

08. म.प्र. भूमि विकास नियम-2012 के नियम 23 के प्रावधानो के अनुरूप यह अनुज्ञा जारी दिनांक से तीन वर्ष की समयावधी के लिऐ प्रवृत्त रहेगी।

09. स्थल पर जो वृक्ष विद्यमान हैं, उन्हें यथावत रखा जावे एवं यदि कोई वृक्ष मार्गो की संरचना मे व्यवधान उत्पन्न करता है, तो उसे हटाने के पूर्व सक्षम प्राधिकारी से विधिवत अनुमति प्राप्त करना आवश्यक होगा। तत्पश्चात ही विकास अनुमति प्रदाय की जा सकेगी।

10. कालोनी के आन्तरिक विकास कार्य के अन्तर्गत यथा आंतरिक मार्ग, जल-मल निकासी तथा जल-मल संवहन की व्यवस्था एवं पीने के पानी की पाईप लाईन, टंकी आदि का निर्माण लोक स्वास्थ्य यांत्रिकी विभाग/स्थानीय संस्था के निर्देशन में निर्धारित मानको व मानदण्डों के अनुसार उनकी देख-रेख में करना होगा।

11. भवन निर्माण से पूर्व म.प्र. शासन के आदेशानुसार कालोनी मे पर्याप्त वृक्षारोपण अर्थात प्रत्येक भवनों के लिये छायादार / फलदार वृक्ष लगाना अनिवार्य होगा।

12. प्रश्नाधीन स्थल पर निर्मित होने वाली कालोनी से उत्पन्न होने वाले ठोस अपशिष्ट का प्रबंधन पर्यावरण की दृष्टि से स्थानीय संस्था के मार्गदर्शन पर स्थान सुरक्षित करना होगा, जिसका प्रबंधन कालोनाईजर दवारा स्वयं को करना होगा।

13. विषयांकित भूमि के उत्तरी सीमा पर 33 के.व्ही. विध्युत लाईन स्थित है जिसके नीचे किसी भी प्रकार का विकास/निर्माण मान्य नही होगा।

14. प्रत्येक आवासीय भूखण्ड पर भवन निर्माण के समय जल संवर्धन प्रणाली हेतु रेन वाटर हार्वेस्टिंग की प्रक्रिया प्रत्येक भवन पर अपनाई जावे। इस प्रक्रिया का पालन सक्षम प्राधिकारी दवारा सुनिश्चित कराया जावेगा।.

15. मानचित्र की एक सत्यापित प्रति मय आदेश के स्थल पर विकास कार्य के दौरान रखना आवश्यक होगा।

16. स्थल पर कालोनी से संबंधित समस्त अनुमतियाँ, जैसे कॉलोनाईजर रजिस्ट्रीकरण प्रमाण-पत्र, अभिन्यास एवं विकास अनुमति संबंधी जानकारी 5x4 फुट साईज बोर्ड पर अंकित करना अनिवार्य होगा।

17. इस अभिन्यास को भू-स्वामित्व का दस्तावेज न समझा जावे, एवं यह अभिमत अहस्तांतरणीय होगा तथा इस दस्तावेज को किसी न्यायालय मे प्रस्तुत कर किया गया दावा मान्य नही होगा।

18. प्रत्येक भवन का निर्माण भूकम्प अवरोधी तकनीकी के अनुसार किया जावें। इस प्रक्रिया का पालन आवेदक से कराना सक्षम प्राधिकारी/ स्थानीय संस्था का दायित्व होगा।

19. आवेदक/संस्था दवारा प्रस्तुत दस्तावेजों एवं मानचित्र मे किसी भी प्रकार की विसंगति पाये जाने या किसी भी प्रकार के तथ्य छुपाये जाने या असत्य पाये जाने पर समस्त जिम्मेदारी आवेदक एवं संबंधित वास्तुविद् / इंजीनियर / पर्यवेक्षक की होगी तथा सिद्ध होने पर नियामानुसार कार्यवाही की जावेगी।

20. अभिन्यास/मानचित्र के विपरीत किए गए विकास कार्य या भू-सीमा अथवा स्वामित्व संबंधी विवाद उत्पन्न होने की दशा में अथवा मिथ्या कथन या किसी सारवान तथ्य के दुर्व्यपदेशन के आधार पर प्राप्त की गई हो अथवा अनुज्ञा में अधिरोपित शर्तो का उलंघन किया गया हो या अधिनियम अथवा उसके अधीन निर्मित उपबंधों का प्रेक्षण नही किया गया हो, तो ऐसी अनुज्ञा म.प्र. भूमि विकास नियम- 2012 के नियम 25 के तहत प्रतिसंहत की जा सकेगी।

संलग्न- अभिन्यास मानचित्र।

संयुक्त संचालक
नगर तथा ग्राम निवेश,
जिला उज्जैन म.प्र.

Signature valid
Digitally Signed by Vishnu Khare
Date: 09-06-2023 19:05:06

10

क्रमांक NGDLP100423965/ दिनांक / 09/JUN/2023

प्रतिलिपि-

1. अनुविभागीय अधिकारी (राजस्व) नागदा, जिला उज्जैन की ओर सूचनार्थ प्रेषित।
2. मुख्य नगर पालिका अधिकारी, नगर पालिका परिषद नागदा, जिला उज्जैन की ओर सूचनार्थ प्रेषित।
3. कार्यपालन यंत्री, म.प्र. विद्युत वितरण कं. पश्चिम क्षेत्र नागदा जिला उज्जैन की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
4. उप पंजीयक, पंजीयन कार्यालय, नागदा जिला उज्जैन की ओर सूचनार्थ एवं स्वीकृति के अनुरूप विक्रय के सबंध में आवश्यक कार्यवाही की जावे।
5. क्षेत्रीय अधिकारी म.प्र. प्रदूषण नियंत्रण बोर्ड उज्जैन की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
6. आयुक्त केन्द्रीय उत्पाद सीमा शुल्क एवं सेवा कर भरतपुरी उज्जैन की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
7. सहायक श्रमायुक्त श्रम कार्यालय नानाखेड़ा उज्जैन की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
8. आवेदक श्री रविन्द्र कठिड पिता श्री मनोहरलाल कठिड एवं अन्य-3 निवासी 11-जवाहर मार्ग नागदा, जिला उज्जैन (म.प्र.) की ओर उपरोक्तानुसार सूचनार्थ एवं पालनार्थ।

संलग्न- अभिन्यास मानचित्र।

संयुक्त संचालक

नगर तथा ग्राम निवेश,

जिला उज्जैन म.प्र.

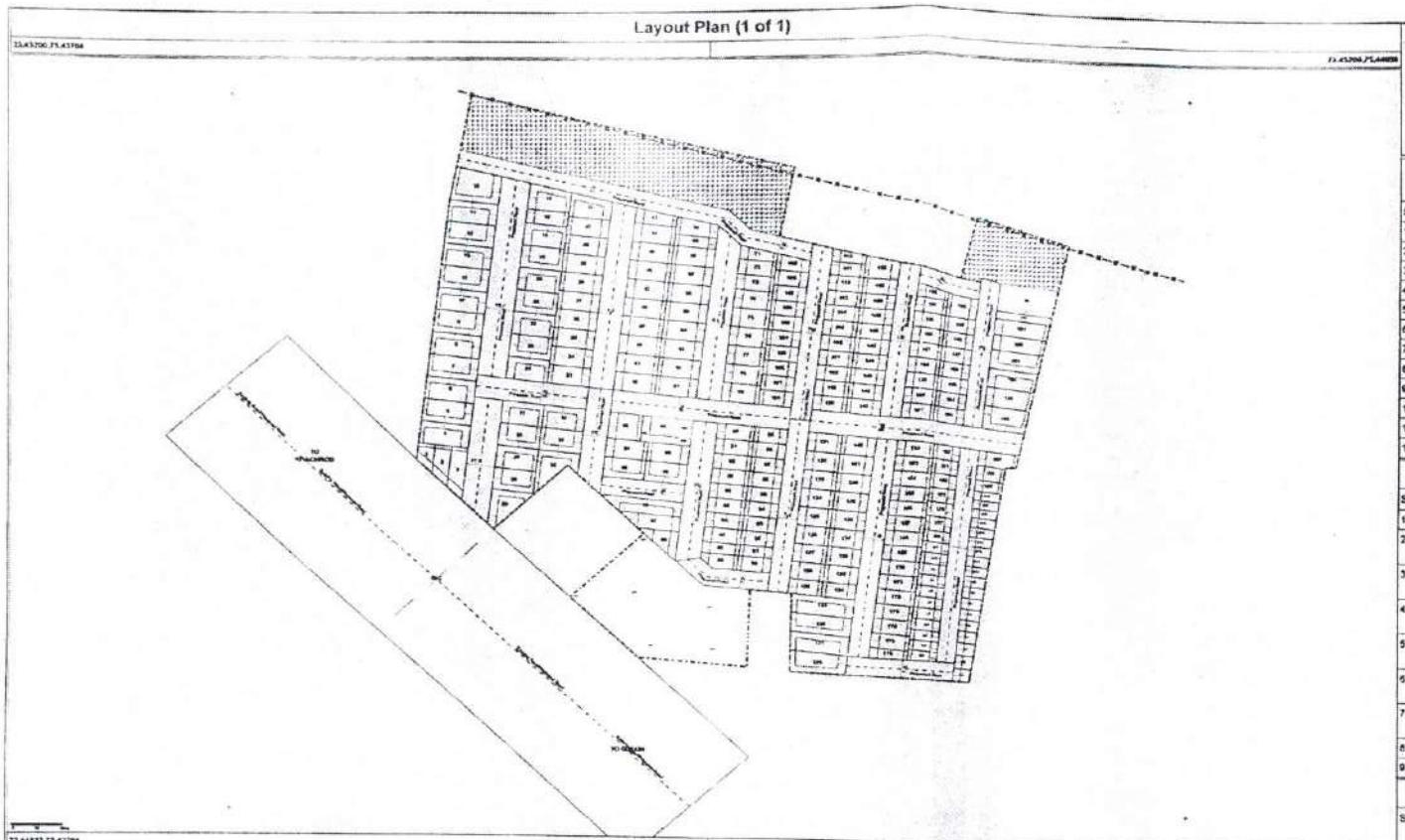
Signature valid

Digitally Signed by Vishnu Khare

Date: 09-06-2023 19:05:06

11

Layout Plan (1 of 1)



PROJECT NAME: **ANAND VATIKA**

PROPOSED LAYOUT PLAN FOR THE DEVELOPMENT OF RESIDENTIAL LAYOUT

at Village - Padliya kalan , Tehsil - Nagda , District - Ujjain

Area Statement of Plotted Development for RESIDENTIAL LAYOUT

S.No.	Description	Area	Unit	%
1	Area Applied for Permission	37999.94	Sqm.	
2	Area under Road Widening	0.00	Sqm.	
3	Future Planning	2158.35	Sqm.	
4	Net Scheme Area	35841.59	Sqm.	
5	Area Under Plots	19872.68	Sqm.	55.72
6	Area Under Convenience Shop	0.0	Sqm.	0.00
7	Informal Sector	1260.02	Sqm.	3.52
8	Community Open Space	3708.16	Sqm.	10.35
9	Service Area	360.74	Sqm.	1.01
10	Area Under Road Circulation	10399.17	Sqm.	29.01
11	Pathway	140.14	Sqm.	0.39
12	Gym	0.0	Sqm.	0.00

Area Statement for Informal Sector

S.No.	Description		Unit
1	Total No. of Saleable Residential Plots/DUs	180	Nos
2	Req EWS & LIG Units/Plots As Per 15% of Total Plots/D.U	30	Nos
3	Req EWS Units/Plots As Per 60% of Above sno.2	18	Nos
4	Req LIG Units/Plots AS Per 40% of above sno.2	12	Nos
5	Proposed EWS & LIG Units/Plots As Per 15% of Total Plots/D.U	30	Nos
6	Proposed EWS Units/Plots As Per 60% of Above sno.5	18	Nos
7	Proposed LIG Units/Plots As Per 40% of above sno.5	12	Nos
8	Min Area of EWS Plot/Unit	0	Nos
9	Min Area of LIG Plot/Unit	0	Nos

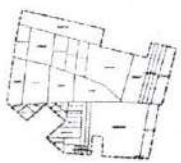
Details of Ownership

S.no.	Khasra/Nazul Plot No.	Total Area (Ha.)
1	1381/4/5, 1381/4/4, 1381/4/3, 1381/4/2, 1381/4/1, 1380/4/3/6, 1380/4/3/5, 1380/4/3/4, 1380/4/3/3, 1380/4/3/2, 1380/4/3/1, 1380/4/1/7, 1380/4/1/6, 1380/4/1/5, 1380/4/1/4, 1380/4/1/3/2, 1380/4/1/3/1, 1380/4/1/2/1, 1380/4/1/1/2, 1380/4/1/1/1/2, 1380/10/4, 1378/4, 1378/3, 1378/2, 1378/1, 1378/2/5, 1378/2/4, 1378/2/3, 1378/2/2, 1378/2/1, 1378/1/8, 1378/1/7, 1378/1/6, 1378/1/5, 1378/1/3, 1378/1/2, 1378/1/1 (Tehsil-Nagda, Village-Padliya kalan)	3.800

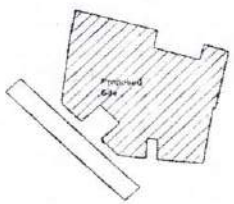
Application Number - NGDLP100423965

Please refer Annexure-1 for details of individual plots

Khasra/Nazul Plot Plan



Location Plan



Legend:

- Area Applied
- Road Widening
- Plot Area
- Community Open Space
- Service Area

N, W, E, S

Abbreviation:

FP - Future Planning
PW - Pathway
SA - Service Area

Authorised Signatory	Project	Client/Owner	Consultant / Architect	Date
	ANAND VATIKA	(RAVINDRA KANTHED)-1. MR. RAVINDRA KANTHED S/O MR. MANOHARLAL KANTHED 2. MR. MANOHARLAL KANTHED S/O MR. MOTILAL KANTHED 3.MRS. REKHA KANTHED W/O MR RAVINDRA KANTHED 4. RAVINDRA KANTHED HUF	GOVIND SINGH SOLANKI	10/APR/2023

12

12

Annexure-3

कार्यालय, कलेक्टर (कालोनी सेल) जिला उज्जैन

उज्जैन दिनांक 19/02/2024

क्रमांक / का.वि.अनु. / 2024 / 77

प्रारूप – 5
(देखिए नियम (15))
कॉलोनी विकसित करने हेतु अनुज्ञा

दिनांक 19/02/2024

अनुज्ञा क्रमांक 04

मध्यप्रदेश नगरपालिका अधिनियम, 1961 (क्रमांक 37 सन् 1961) और उसके अंतर्गत, निर्मित म.प्र. नगरपालिका (कालोनी विकास) नियम 2021 के अधीन निम्नलिखित शर्तों के अध्याधीन रहते हुये, आवेदक कालोनाईजर रविन्द्र काठेड निवासी नागदा, उज्जैन द्वारा कालोनाईजर रजिस्ट्रीकरण प्रमाण पत्र (लायसेंस) क्रमांक MP/UADD/BP/1942/2023 दिनांक 01.08.2023 एवं कार्यालय संयुक्त संचालक, नगर तथा ग्राम निवेश उज्जैन का पत्र क्रमांक NGDLP100423965 दिनांक 09.06.2023 से स्वीकृत अभिन्यास अनुसार ग्राम पाडल्याकला, प.ह.न 23, नागदा–खाचरौद बायपास रोड, नागदा, तहसील नागदा, जिला उज्जैन मे स्थित भूमि सर्वे क्रमांक 1378/1/1, 1378/1/2, 1378/1/3, 1378/1/5, 1378/1/6, 1378/1/7, 1378/1/8, 1378/2/1, 1378/2/2, 1378/2/3, 1378/2/4, 1378/2/5, 1379/1, 1379/2, 1379/3, 1379/4, 1380/10/4, 1380/4/1/1/1/2, 1380/4/1/1/2, 1380/4/1/2/1, 1380/4/1/3/1, 1380/4/1/3/2, 1380/4/1/4, 1380/4/1/5, 1380/4/ 1/6, 1380/4/1/7, 1380/4/3/1, 1380/4/3/2, 1380/4/3/3, 1380/4/3/4, 1380/4/3/5, 1380/4/3/6, 1381/4/1, 1381/4/2, 1381/4/3, 1381/4/4 एवं 1381/4/5 कुल रकबा 3.800 हेक्टेयर भूमि पर (आनन्द वाटिका) आवासीय कालोनी विकसित किये जाने हेतु विकास कार्य प्रारंभ करने की अनुज्ञा प्रदान की जाती है–

कॉलोनाइजर / मेसर्स	–	रविन्द्र काठेड पिता मनोहर लाल काठेड
निवासी	–	11, जयाहर मार्ग
ग्राम / वार्ड	–	नागदा
कस्बा	–	नागदा
तहसील	–	नागदा
जिला	–	उज्जैन
भूमि का ब्यौरा	–	सर्वे क. 1378/1/1 रकबा 0.0450 हेक्टेयर, 1378/1/2 रकबा 0.2790 हेक्टेयर, 1378/1/3 रकबा 0.2790 हेक्टेयर, 1378/1/5 रकबा 0.0540 हेक्टेयर, 1378/1/6 रकबा 0.0410 हेक्टेयर, 1378/1/7 रकबा 0.0410 हेक्टेयर, 1378/1/8 रकबा 0.3590 हेक्टेयर, 1378/2/1 रकबा 0.1590 हेक्टेयर, 1378/2/2 रकबा 0.1590 हेक्टेयर, 1378/2/3 रकबा 0.1190 हेक्टेयर, 1378/2/4 रकबा 0.1190 हेक्टेयर, 1378/2/5 रकबा 0.2380 हेक्टेयर, 1379/1 रकबा 0.1360 हेक्टेयर, 1379/2 रकबा 0.2040 हेक्टेयर, 1379/3 रकबा 0.1360 हेक्टेयर, 1379/4 रकबा 0.2030 हेक्टेयर, 1380/10/4 रकबा 0.0020 हेक्टेयर, 1380/4/1/1/2 रकबा 0.0083 हेक्टेयर, 1380/4/1/1/1/2 रकबा 0.0077 हेक्टेयर, 1380/4/1/2/1 रकबा 0.1642 हेक्टेयर, 1380/4/1/3/1 रकबा 0.1583 हेक्टेयर, 1380/4/1/3/2 रकबा 0.0077 हेक्टेयर, 1380/4/1/4 रकबा 0.0410 हेक्टेयर, 1380/4/1/5 रकबा 0.0390 हेक्टेयर, 1380/4/1/6 रकबा 0.2490 हेक्टेयर, 1380/4/1/7 रकबा 0.1240 हेक्टेयर, 1380/4/3/1 रकबा 0.0590 हेक्टेयर, 1380/4/3/2 रकबा 0.0400 हेक्टेयर, 1380/4/3/3 रकबा 0.0590 हेक्टेयर, 1380/4/3/4 रकबा 0.0410 हेक्टेयर, 1380/4/3/5 रकबा 0.0430 हेक्टेयर, 1380/4/3/6 रकबा 0.0880 हेक्टेयर, 1381/4/1 रकबा 0.0180 हेक्टेयर, 1381/4/2 रकबा 0.0180 हेक्टेयर, 1381/4/3 रकबा 0.0130 हेक्टेयर, 1381/4/4 रकबा 0.0130 हेक्टेयर, 1381/4/5 रकबा 0.0270 हेक्टेयर
कुल क्षेत्र	–	3.800 हेक्टेयर

अपर कलेक्टर
जिला उज्जैन

A. NOC of Gram Sabha / NOC of Local Body Uploaded in XGN on 27/03/2024 15:37:27 from IP No: 49.43.1.128.
B. 161291-Anand Vatika (Developer- Ravindra Kathed S/o Manoharlal Kathed) accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

13

शर्तें :-

1 शहरी भूमि सीमा अधिनियम 1976 में उल्लेखित प्रावधानों के अंतर्गत सक्षम प्राधिकारी नगर भूमि सीमा से प्राप्त अनापत्ति प्रमाण-पत्र में उल्लेखित शर्तों का पालन करना होगा।

2 म.प्र. भू-राजस्व संहिता 1959 के अंतर्गत भू-व्यपवर्तन की शर्तों का पालन करना होगा।

3 संयुक्त संचालक, नगर तथा ग्राम निवेश उज्जैन का पत्र क्र NGDLP100423965 दिनांक 09.06.2023 से स्वीकृत अभिन्यास में दी गई समस्त शर्तों का पालन करना अनिवार्य होगा।

4 उस्तावित भूमि का भू-सपदा विनियामक प्राधिकरण (रेरा) भोपाल में सप्रवर्तक (प्रमोटर, डेवलपर, बिल्डर, कालोनाईजर) को पंजीयन कराना अनिवार्य होगा।

5 नियम 15 के अधीन कालोनी के विकास की अनुज्ञा प्रदान किए जाने की तारीख से अधिकतम 05 वर्ष की कालावधि के भीतर कालोनाईजर द्वारा कालोनी का आंतरिक एवं बाह्य विकास कार्य पूर्ण कराना होगा। यह विकास अनुज्ञा 05 वर्ष के लिये विधि मान्य होगा तथा कालोनाईजर को कालोनी में उच्च क्वालिटी की सडक, विद्युतीकरण, ड्रेनेज सिस्टम (मय सेप्टिक टैंक), जल आपूर्ति व्यवस्था (मय सम्पवेल व ओवरहेड टैंक व पाईन लाईन) तथा मेन रोड तक सुव्यवस्थित पहुँच मार्ग का निर्माण संबंधित नगर पालिका की देखरेख व नियत्रण में करना होगा तथा अन्य आवश्यक सुविधाये उपलब्ध कराना होगा।

6 कालोनी का संपूर्ण विकास कार्य पूर्ण होने उपरांत विकास कार्य पूर्णता प्रमाण लेना अनिवार्य होगा।

7 किसी भी प्रकार का प्रश्नागत स्थल, भूमि स्वामित्व, सीमा के संबंध में कोई विधिक विवाद उत्पन्न होने पर अनुज्ञा निरस्त की जावेगी।

8 नियमानुसार शुल्क गणना में यदि राशि में कमी/वृद्धि हो तो कालोनाईजर को यथावत शुल्क जमा कराना अनिवार्य रहेगा।

9. कालोनाईजर द्वारा कुल 71 भूखण्ड कुल क्षेत्रफल 6272 वर्गमीटर के 301.05 लाख मूल्य के भूखण्ड उपपंजीयक कार्यालय नागदा में पंजीकृत किये गये है। बंधक रखे गए भू-खण्डो के ब्यौरे सहित संबंधित नगर पालिका की वेबसाईट पर प्रदर्शित किए जाएगें।

10. कॉलोनाइजर द्वारा बंधक रखे गये भूखण्डों का विक्रय तब तक नहीं किया जावेगा जब तक सक्षम प्राधिकारी द्वारा भूखण्ड निर्मुक्त नही किये जावेंगे।

11. कालोनी की मूलभूत अवसरचना को नगर पालिका द्वारा प्रबंधित जल प्रदाय, मल एवं जल निकासी प्रणाली से जोडने में होने वाला व्यय यथासभव कालोनाईजर द्वारा वहन किया जाएगा।

12. म.प्र.नगर पालिका (कालोनी विकास) नियम 2021 दिनांक 13 जनवरी 2022 में उल्लेखित नियम एवं शर्तें कालोनाईजर (विकासकर्ता) पर बंधनकारी रहेगें।

अतः उपरोक्त अनुज्ञा की शर्तों का उल्लंघन होन पर या दी गई जानकारी असत्य पाये जाने पर अनुज्ञा स्वमेव निरस्त मानी जावेगी।

(नस्ती पर सक्षम प्राधिकारी एवं कलेक्टर महोदय द्वारा स्वीकृति अनुसार)

अपर कलेक्टर एवं प्रभारी अधिकारी
कालोनी सेल
जिला उज्जैन

पृ.क्रमांक / का.सेल / का.वि.अनु / 2024 / 78
उज्जैन, दिनांक 19/02/2024

प्रतिलिपि :-

1- अनुविभागीय अधिकारी (राजस्व) नागदा, जिला उज्जैन की ओर सूचनार्थ।
2- संयुक्त संचालक, नगर तथा ग्राम निवेश, भरतपुरी जिला उज्जैन की ओर सूचनार्थ।
3- मुख्य नगर पालिका अधिकारी नगर पालिका नागदा, जिला उज्जैन की ओर आवश्यक कार्यवाही हेतु।
4- कार्यपालन यंत्री (सचा./संधा.) म.प्र.क्षे.वि.वि.क.लि. नागदा, जिला उज्जैन की ओर सूचनार्थ।
5- उप पंजीयक कार्यालय नागदा, जिला उज्जैन की ओर सूचनार्थ।
6- संबंधित आवेदक रविन्द्र काठेड निवासी 11, जवाहर मार्ग, नागदा, उज्जैन की ओर सूचनार्थ एवं पालनार्थ।

अपर कलेक्टर एवं प्रभारी अधिकारी
कालोनी सेल
जिला उज्जैन

A. NOC of Gram Sabha / NOC of Local Body Uploaded in XGN on 27/03/2024 15:37:27 from IP No: 49.43.1.128.
B. 161291-Anand Vatika (Developer- Ravindra Kanthed S\o Manoharlal Kanthed) accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

14

Annexure-4

M.P. Pollution Control Board

E-5, Arera Colony Paryavaran Parisar, Bhopal - 16 MP Tele : 0755-2466191, Fax-0755-2463742

Consent Order

GREEN-SMALL | CTE-Fresh | PCB ID: 161291

Outward No:120753,25/06/2024 Consent No:CTE-60571

To,

The Occupier,
M/s. Anand Vatika (Developer- Ravindra Kanthed S\o Manoharlal Kanthed),
Khasra No. 1378/1/1,1378/1/2,1378/1/3,1378/1/5,1378/1/6,1378/1/7,1378/1,
Village: Padlayakala Nagda Tehsil : Nagda,
Dist : Ujjain (M.P.)- 456335

Subject: **Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act,1974 and under section 21 of the Air (Prevention & Control of Pollution) Act,1981**

Ref: **Your Consent to Establish Application Receipt No. 1372757 Dt. 03/06/2024 and last communication received on Dt.30/05/2024.**

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act,1974 and under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish upto **31/05/2029** for setting up of an residential colony at Survey No. 1378/1/1, 1378/1/2, 1378/1/3, 1378/1/5, 1378/1/6, 1378/1/7, 1378/1/8, 1378/2/1, 1378/2/2, 1378/2/3, 1378/2/4, 1378/2/5, 1379/1, 1379/2, 1379/3, 1379/4, 1380/10/4, 1380/4/1/1/1/2, 1380/4/1/1/2, 1380/4/1/2/1, 1380/4/1/3/1, 1380/4/1/3/2, 1380/4/1/4, 1380/4/1/5, 1380/4/1/6, 1380/4/1/7, 1380/4/3/1, 1380/4/3/2, 1380/4/3/3, 1380/4/3/4, 1380/4/3/5, 1380/4/3/6, 1381/4/1, 1381/4/2, 1381/4/3, 1381/4/4 & 1381/4/5, Village: Padlayakala Nagda Tehsil : Nagda, Dist : Ujjain (M.P.)- 456335

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: **1378/1/1, 1378/1/2, 1378/1/3, 1378/1/5, 1378/1/6, 1378/1/7, 1378/1/8, 1378/2/1, 1378/2/2, 1378/2/3, 1378/2/4, 1378/2/5, 1379/1, 1379/2, 1379/3, 1379/4, 1380/10/4, 1380/4/1/1/1/2, 1380/4/1/1/2, 1380/4/1/2/1, 1380/4/1/3/1, 1380/4/1/3/2, 1380/4/1/4, 1380/4/1/5, 1380/4/1/6, 1380/4/1/7, 1380/4/3/1, 1380/4/3/2, 1380/4/3/3, 1380/4/3/4, 1380/4/3/5, 1380/4/3/6, 1381/4/1, 1381/4/2, 1381/4/3, 1381/4/4 & 1381/4/5, Village: Padlayakala Nagda Tehsil : Nagda, Dist : Ujjain (M.P.)- 456335, Latitude : 23.4508 Longitude : 75.4360**

b. The capital investment: **Rs. 4.58 Crs**

c. Product & Production Capacity:

Project details	Qty
Residential Plot Development Project	Land Area: 35841.590 Square Meter

Note:-

1. **For any change in above Project proponent shall obtain fresh consent from the Board.**
2. **This consent to establish is valid only for plotted development work. The PP is not permitted to undertake construction of buildings/houses in any case without prior permission of the Board.**
3. **This consent to establish in no way be taken as measures of proof that the project proponent has not violated any pollution control laws at any time in the past. Hence, whatsoever may be decision of the Hon'ble Court/NGT etc shall be binding to both Project Proponent and this Board.**

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures:-

* Conditions under Water Act
* Conditions under Air Act
* General conditions

By the order of Chairman, MPPCB

Signature invalid
Digitally Signed by : A. A Mishra, Member Secretary
Date: 25/06/2024 05:40:20 PM

ACHYUT ANAND MISHRA
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # VY81H384AW

15

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of sewage shall not exceed **140.0 KL/day**

2. Trade Effluent Treatment:- Nil

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

Parameter	Standard Limit *	
pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD_5 Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal coliform	Not exceed	1000 MPN/100 ml

*** The operator of the STP shall comply with the standards notified vide G.S.R. 1265(E) under sections 6 and 25 of the Environment (Protection) Act, 1986 by the Ministry of Environment, Forest and Climate Change New Delhi dated 13th October, 2017.**

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence **zero discharge condition** shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5(A).The Project Proponent is advised to obtain permission of CGWA for ground water extraction, installation of separate digital water meters to measure the consumption of ground water as well as Municipal water supply to the colony (if any). The connectivity of the above meters shall be given to server of MPPCB. Also the data shall be submitted online through XGN monthly patrak/statements.

5(B) The Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed at out let of STP to measure the flow of waste water and data shall be submitted online through XGN monthly patrak/ statements.

Sr	Water Code (Qty in KLD)	WC : 160.0	WWG : 140.0	Water Source
1	Domestic Purpose	160.0	140.0	Bore well

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge. ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

10. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

(i) The date, exact place and time of sampling
(ii) The dates on which analysis were performed
(iii)Who performed the analysis?
(iv)The analytical techniques or methods used and
(v)The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shell include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

11. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring 16

report on line to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-
The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:-
During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid waste/sludge-
All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure-
The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of By pass system of treatment facilities-
The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except:
i. where unavoidable to prevent loss of life or severe property damage, or
ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. Management shall submit the information online through XGN in reference to compliance of consent conditions.

Sector Specific Water condition:-

Additional Water condition:-

1. The Project Proponent shall install STP for treatment of domestic wastewater up to the prescribed standards and reuse in the flushing through dual plumbing and for green belt development/gardening within premises.
2. The construction of STP shall be done simultaneously with the other infrastructure.
3. The project management shall make arrangement of water meters for measurement of waste water discharge.
4. The PP shall ensure the rain water harvesting with recharging pit and should be connected laterally to consume surfaced runoff.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Control equipment to be installed	P.M, SO_X, NO_X (mg/NM^3)
Fugitive Emission during construction and Material Handling	Water Sprinkling, 25 feet curtain around construction area	As per AAQS

2. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

a. Particulate Matter (less than 10 micron) - 100 $\mu g/m^3$ (PM10 $\mu g/m^3$ 24 hrs. basis)
b. Particulate Matter (less than 2.5 micron) - 60 $\mu g/m^3$ (PM2.5 $\mu g/m^3$ 24 hrs. basis)
c. Sulphur Dioxide [SO2] (24 hrs. Basis) - 80 $\mu g/m^3$
d. Nitrogen Oxides [NOx] (24 hrs. Basis) - 80 $\mu g/m^3$
e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu g/m^3$

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Industry shall take effective steps for extensive tree plantation preferably of the local tree species within or around the industry/unit premises for general improvement of environmental conditions.

Sector Specific Air condition:-

Additional Air condition:-

1. The Project proponent shall provide 25 feet high curtains enclosing the area of constructional activities to control fugitive emission.
2. The Project proponent shall store all the raw materials in own premises and its handling shall be in such a way that it does not create any type of nuisance in the nearby vicinity.

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc	3.45 MT	Through local body vendor

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.

b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.

c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.

d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,

e. To sample at reasonable times any discharge or pollutants.

3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional.

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent.

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:

(a) Violation of any terms and conditions of this Consent.

(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.

(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

14. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

15. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

16. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis

17. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

19

Additional condition:-

1. Development work shall be done as per the rules and regulations of Local Authorities viz Municipal Corporation, T&CP so that the development shall be done as per the norms.
2. Area earmarked for the parking shall be used for parking only. No other activity shall be permitted in the area.
3. The Project Proponent Shall not allowed dumping of wastes outside the plot premises, which will be generating during construction activity.
4. The wastes will be generating from construction and demolition activity shall be disposed under Construction and Demolition Wastes Management Rules, 2016.
5. The Project Proponent shall develop Rain water harvesting for recharge of ground water through technically qualified Consultant with proper approval from concerned department, and submit the progress report to the Board.
6. The Project Proponent shall make necessary arrangements for disposal of solid waste to Municipal/Nagar Nigam vendors only under Solid Wastes Management Rules, 2016.

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB

Achyut mishra

ACHYUT ANAND MISHRA
Member Secretary

eSign Signing from UIDAI
Digitally Sign with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # VY81H384AW

20

Annexure-5

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 802] नई दिल्ली, मंगलवार, सितम्बर 26, 2017/आश्विन 4, 1939
No. 802] NEW DELHI, TUESDAY, SEPTEMBER 26, 2017/ASVINA 4, 1939

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 26 सितम्बर, 2017

सा.का.नि. 1203(अ).—आर्द्रभूमि, जो जलीय चक्र का अत्यावश्यक भाग हैं, उच्चतर उत्पादक पारिस्थितिकी प्रणालियां हैं जो समृद्ध जैवविविधता का आधार हैं तथा हमारी समृद्ध सांस्कृतिक विरासत का भाग होने के कारण कई महत्वपूर्ण मनोरंजक, सामाजिक और सांस्कृतिक कार्यकलापों का समर्थन करते हुए जल भंडारण, जल शुद्धिकरण, बाढ़ अल्पीकरण, अपरदन नियंत्रण, भूजल का पुन:भरण, सूक्ष्म जलवायु का विनियमन, दृश्यभूमि के सौन्दर्य बौध को बढ़ाना जैसी पारिस्थितिकी प्रणाली सेवाओं की व्यापक रेंज प्रदान करता है।

और, अधिकतर आर्द्रभूमि, अपवहन और भरणस्थान, प्रदूषण (घरेलू और औद्योगिक बहि:स्राव का निस्सारण, ठोस अपशिष्टों का निपटान), जल विज्ञान संबंधी परिवर्तन (जल अपनयन और अंतर्वाह तथा बहिर्वाह परिवर्तन) के माध्यम से भूमि सुधार और अवक्रमण के कारण गंभीर रूप से संकटस्थ स्थिति में हैं और उनके प्राकृतिक संसाधनों के अत्यधिक दोहन के परिणामस्वरूप जैव विविधता की हानि और आर्द्रभूमि द्वारा उपलब्ध पारिस्थितिकी प्रणाली सेवाओं में विघटन हुआ है;

और, संविधान के अनुच्छेद 51क के खंड (छ) में यह बताया गया है कि भारत के प्रत्येक नागरिक का यह कर्तव्य होगा कि वह प्राकृतिक पर्यावरण की, जिसके अंतर्गत वन, झील, नदी और वन्यजीव हैं, रक्षा करे और उसका संवर्धन करे तथा प्राणिमात्र के प्रति दयाभाव रखे;

और पर्यावरण (संरक्षण) अधिनियम, 1986 पर्यावरण को संरक्षण प्रदान करने तथा उसमें सुधार लाने के लिए एक व्यापक विधान है, जिसमें अन्य बातों के साथ-साथ आर्द्रभूमि और उससे जुड़े मामले भी सम्मिलित हैं।

और, राष्ट्रीय पर्यावरण नीति, 2006 में आर्द्रभूमि द्वारा उपलब्ध पारिस्थितिकी सेवा को मान्यता दी गई है और सभी आर्द्रभूमि के लिए एक विनियामक तंत्र स्थापित करने की आवश्यकता पर बल दिया गया है, जिससे उनकी ऐसी पारिस्थितिकी स्थिति को बनाए रखा जा सके, जो अंततोगत्वा उनके एकीकृत प्रबंध में सहायक हो;

और, भारत, आर्द्रभूमि संबंधी रामसर अभिसमय का हस्ताक्षरकर्ता है, तथा अपने अधिकार क्षेत्र के भीतर सभी आर्द्रभूमियों के संरक्षण और बुद्धिमतापूर्ण उपयोग के लिए प्रतिबद्ध है।

और केन्द्रीय सरकार ने तारीख 4 दिसंबर, 2010 की सं.सा.का.नि. 951(अ) द्वारा आर्द्रभूमि (संरक्षण और प्रबंधन) नियम, 2010, प्रकाशित किए हैं;

और आर्द्रभूमि का संरक्षण और युक्तियुक्त उपयोग राज्य और राष्ट्रीय अर्थव्यवस्था को सारवान प्रत्यक्ष और अप्रत्यक्ष आर्थिक लाभ प्रदान कर सकता है तथा केन्द्रीय सरकार विभिन्न क्षेत्रों के लिए विकास आयोजना तथा निर्णय लेने की प्रक्रिया में आर्द्रभूमि जैवविविधता तथा पारिप्रणाली सेवाओं की पूर्ण श्रृंखला को मुख्य धारा में लाने के लिए प्रतिबद्ध है;

और, राज्य सरकारें और संघ राज्य क्षेत्र प्रशासनों को इसी प्रकार से अपने विकासात्मक कार्यक्रमों तथा आर्थिक कल्याण में आर्द्रभूमि पारिस्थितिकी प्रणाली सेवाओं और जैव विविधता संबंधी मूल्यों पर विचार करने और इस बात को संज्ञान में लेने की आवश्यकता है कि आर्द्रभूमि पारिस्थितिकी प्रणाली के दो मुख्य पारिस्थितिकी घटक भूमि और जल, भारतीय संविधान के अनुसार राज्य के विषय के रूप में सूचीबद्ध हैं;

और केन्द्रीय सरकार ने देश में आर्द्रभूमियों के प्रभावी संरक्षण और प्रबंधन के लिए आर्द्रभूमि (संरक्षण और प्रबंधन) नियम, 2010 को अधिक्रांत करना आवश्यक समझा है;

और, अब, केंद्रीय सरकार ने पर्यावरण (संरक्षण) अधिनियम, 1986 की उपधारा (1) और उपधारा (2) के खंड (v) और धारा 3 की उपधारा (3) के साथ पठित धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जनसाधारण की जानकारी के लिए, जिनके उससे प्रभावित होने की संभावना है, सा.का.नि. 385 (अ) तारीख 31 मार्च, 2016 द्वारा आर्द्रभूमि (संरक्षण और प्रबंधन) नियम, 2016 का प्रारूप प्रकाशित किया था; और यह सूचना दी गई थी कि केंद्रीय सरकार द्वारा उक्त प्रारूप नियमों पर, उस तारीख से, जिसको इस राजपत्र में यथाप्रकाशित इस अधिसूचना की प्रतियां जनता को उपलब्ध करा दी जाती है, साठ दिन की अवधि की समाप्ति के पश्चात् विचार किया जाएगा;

और, केन्द्रीय सरकार को प्रारूप आर्द्रभूमि (संरक्षण और प्रबंधन) नियम, 2016 के संबंध में राज्य सरकारों, संघ राज्य क्षेत्रों राज्यों और इसके संगठनों, व्यक्तियों और सिविल समाज संगठनों से सुझाव तथा आक्षेप प्राप्त हुए हैं;

और, ऐसे आक्षेपों और सुझावों पर, जो ऊपर उल्लिखित प्रारूप नियमों के संबंध में प्राप्त हुए हैं, पर राज्य सरकारों और राज्य क्षेत्र प्रशासनों के परामर्श से केन्द्रीय सरकार द्वारा सम्यक रूप से विचार किया गया;

अत: अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) और उप-धारा (3) के साथ पठित धारा 25 और धारा 23 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए तथा आर्द्रभूमि (संरक्षण और प्रबंधन) नियम, 2010 को उन बातों के सिवाय अधिक्रांत करते हुए, जिन्हें ऐसे अधिक्रमण से पूर्व किया गया था या करने का लोप किया गया था, आर्द्रभूमि के संरक्षण और प्रबंधन के लिए निम्नलिखित नियम बनाती है, अर्थात्:—

1. **संक्षिप्त नाम और प्रारंभ.—**

(1) इन नियमों का संक्षिप्त नाम आर्द्रभूमि (संरक्षण और प्रबंध) नियम, 2017 है।

(2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. परिभाषाएं.—

(1) इन नियमों में, जब तक कि संदर्भ से अन्यथा अपेक्षित न हो,—

(क) "अधिनियम" से पर्यावरण (संरक्षण) अधिनियम, 1986 अभिप्रेत है;

(ख) "प्राधिकरण" से यथास्थिति राज्य आर्द्रभूमि प्राधिकरण या संघ राज्य क्षेत्र आर्द्रभूमि प्रधिकरण, अभिप्रेत है;

(ग) "समिति" से नियम 6 में निर्दिष्ट राष्ट्रीय आर्द्रभूमि समिति अभिप्रेत है;

(घ) "पारिस्थितिकीय गुण" से पारिस्थितिकी प्रणाली घटकों, प्रक्रियाओं तथा सेवाओं का ऐसा संकलन अभिप्रेत है जो आर्द्रभूमियों की विशिष्टता चित्रित करता है;

(ङ) "एकीकृत प्रबंधन योजना" से कोई ऐसा दस्तावेज अभिप्रेत है जिसमें आर्द्रभूमि का युक्तियुक्त उपयोग के लिए कार्यनीतियों और कार्रवाइयों का वर्णन किया गया है तथा इस योजना में स्थल प्रबंधन के उद्देश्य; उद्देश्यों को प्राप्त करने के लिए अपेक्षित प्रबंधन कार्रवाइयां, वे घटक, जो विभिन्न स्थल विशिष्टताओं को प्रभावित करते हैं, या प्रभावित कर सकते हैं; पारिस्थितिकीय स्वरूप में परिवर्तनों का पता लगाने के लिए और प्रबंधन की प्रभाविता के मापन के लिए अपेक्षित मानीटरी और कार्यान्वयन प्रबंधन कार्यान्वयन के लिए संसाधन सम्मिलित हैं;

(च) "रामसर अभिसमय" से 1971 में ईरान के रामसर में हस्ताक्षरित आर्द्रभूमि संबंधी अभिसमय अभिप्रेत है;

(छ) "आर्द्रभूमि से कोई क्षेत्र या कच्छ पंक, पीटभूमि या जल; प्राकृतिक या कृत्रिम, स्थायी या अस्थायी, जल जो ठहरा है या बहते, ताजे, खारे या लवणीय, जिसके अंतर्गत समुद्री जल का जिसकी गहराई ज्वार की स्थिति छह मीटर से अधिक की न हो अभिप्रेत है, परंतु इसमें नदी जल मार्ग, धान के खेत, पेयजल प्रयोजनार्थ विशिष्ट रूप से मानव निर्मित जल निकाय/जलाशय, मत्स्यपालन, नमक उत्पादन और सिंचाई प्रयोजनों के लिए विशिष्ट रूप से निर्मित संरचनाएं सम्मिलित नहीं हैं;

(ज) "आर्द्रभूमि परिसर" से दो या दो से अधिक पारिस्थितिकीय और जलीय समीपस्थ आर्द्रभूमियां तथा जिनमें उनसे जुड़े नाले/वाहिकाएं सम्मिलित हो सकती हैं, अभिप्रेत हैं;

(झ) "आर्द्रभूमियों का युक्तियुक्त उपयोग" से सतत विकास के संदर्भ में पारिप्रणाली दृष्टिकोण के माध्यम से प्राप्त पारिस्थितिकीय गुणों का रख-रखाव अभिप्रेत है;

(ञ) "प्रभावित जोन" से आर्द्रभूमि या आर्द्रभूमि परिसर के आवाह-क्षेत्र का वह भाग जिस पर विकासात्मक कार्यकलापों के कारण पारिप्रणाली ढांचे, तथा पारिप्रणाली सेवाओं में प्रतिकूल परिवर्तन पड़ता है।

(2) उन सभी शब्दों और पदों के, जो इन नियमों में प्रयुक्त हैं और परिभाषित नहीं है, किंतु अधिनियम में परिभाषित है, वही अर्थ होंगे जो उनके उस अधिनियम में हैं।

3. नियमों का लागू होना.—ये नियम निम्नलिखित आर्द्रभूमियों या आर्द्रभूमि परिसरों को लागू होंगे, अर्थात्:-

(क) रामसर अभिसमय के अधीन 'अंतरराष्ट्रीय महत्व की आर्द्रभूमि' के रूप में वर्गीकृत आर्द्रभूमियां;

(ख) केन्द्रीय सरकार, राज्य सरकार और संघ राज्य क्षेत्र प्रशासन द्वारा यथा अधिसूचित आर्द्रभूमियां।

परंतु ये नियम समय-समय पर यथा संशोधित भारतीय वन अधिनियम, 1927, वन्यजीव (संरक्षण) अधिनियम, 1972, वन (संरक्षण) अधिनियम, 1980, राज्य वन अधिनियम तथा तटीय विनियमन जोन अधिसूचना, 2011 के अंतर्गत आने वाले क्षेत्रों में पड़ने वाली आर्द्रभूमियों को लागू नहीं होंगे।

4. आर्द्रभूमियों में क्रियाकलापों पर निर्बंधन.—(1) आर्द्रभूमि का संरक्षण और प्रबंध, आर्द्रभूमि प्राधिकरण द्वारा यथा अवधारित 'युक्तियुक्त उपयोग' के सिद्धांत के अनुसार किया जाएगा।

(2) आर्द्रभूमि के भीतर, निम्नलिखित क्रियाकलापों को प्रतिषिद्ध किया जाएगा, अर्थात्:-

(i) किसी भी किस्म के अतिक्रमण सहित गैर-आर्द्रभूमि उपयोग हेतु परिवर्तन;

(ii) किसी उद्योग को स्थापित करना और विद्यमान उद्योगों का विस्तार करना;

(iii) निर्माण और विध्वंस अपशिष्ट प्रबंधन नियम, 2016 के अंतर्गत आने वाले निर्माण और विध्वंस अपशिष्ट का विनिर्माण या हथालन या भंडारण या निपटान; परिसंकटमय रसायन के विनिर्माण, भंडारण और आयात नियम, 1989 या परिसंकटमय सूक्ष्म जीवों आनुवंशिक रूप से निर्मित जीवों या कोशिकाओं का उपयोग, आयात, निर्यात और भंडारण संबंधी नियम, 1989 या परिसंकटमय अपशिष्ट (प्रबंधन, हथालन और सीमापारीय संचलन) नियम 2008 के अंतर्गत आने वाले परिसंकटमय पदार्थ; ई-अपशिष्ट (प्रबंधन) नियम, 2016 के अंतर्गत आने वाला ई-अपशिष्ट;

(iv) ठोस अपशिष्ट का पाटन;

उद्योगों, शहरों, कस्बों, गांवों और अन्य मानव बस्तियों से अशोधित अपशिष्ट और बहिस्रावों का निस्सारण;

(v) किसी स्थायी प्रकृति का किसी निर्माण सिवाय नाव घाटों के, पचास मीटर के भीतर इन नियमों के प्रारंभ की तारीख से पिछले दस वर्षों में प्रेक्षित बाढ़ के औसतन उच्च स्तर से गणना की जाएगी; और

(vi) अवैध शिकार।

परंतु केन्द्रीय सरकार प्राधिकरण की सिफारिश पर किसी कार्यकलाप के विलोपन के लिए राज्य सरकार या संघ राज्य क्षेत्र प्रशासन से प्राप्त प्रस्तावों पर विचार कर सकेगी।

5. आर्द्रभूमि प्राधिकरण.—(1) केन्द्रीय सरकार, प्रत्येक राज्य में राज्य आर्द्रभूमि प्राधिकरण का गठन करेगी जिसमें निम्नलिखित सदस्य होंगे, अर्थात्:-

(i) राज्य सरकार के पर्यावरण/वन विभाग का भारसाधक मंत्री या आर्द्रभूमि के विषय से संबंधित कार्य कर रहे भारसाधक मंत्री - अध्यक्ष;

(ii) राज्य का मुख्य सचिव या समतुल्य अपर मुख्य सचिव – उपाध्यक्ष;

(iii) पर्यावरण विभाग का भारसाधक सचिव – पदेन सदस्य;

(iv) वन विभाग का भारसाधक सचिव – पदेन सदस्य;

(v) शहरी विकास विभाग का भारसाधक सचिव – पदेन सदस्य;

(vi) ग्रामीण विकास विभाग का भारसाधक सचिव – पदेन सदस्य;

(vii) जल संसाधन विभाग का भारसाधक सचिव – पदेन सदस्य;

(viii) मत्स्यकी विभाग का भारसाधक सचिव – पदेन सदस्य;

(ix) सिंचाई और बाढ़ नियंत्रण विभाग का भारसाधक सचिव – पदेन सदस्य;

(x) पर्यटन विभाग का भारसाधक सचिव – पदेन सदस्य;

(xi) राजस्व विभाग का भारसाधक सचिव – पदेन सदस्य;

(xii) निदेशक, राज्य सुदूर संवेदी केन्द्र – पदेन सदस्य;

(xiii) मुख्य वन्यजीव वार्डन – पदेन सदस्य;

(xiv) सदस्य सचिव, राज्य जैवविविधता बोर्ड – पदेन सदस्य;

(xv) सदस्य सचिव, राज्य प्रदूषण नियंत्रण बोर्ड – पदेन सदस्य;

(xvi) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के क्षेत्रीय कार्यालय का अपर प्रधान मुख्य संरक्षक – पदेन सदस्य;

(xvii) आर्द्रभूमि पारिस्थितिकी, जल विज्ञान, मत्स्यकी, भू-दृश्य योजना और सामाजिक-आर्थिक क्षेत्र में से प्रत्येक का एक विशेषज्ञ जिसे राज्य सरकार द्वारा नामनिर्दिष्ट किया जाए; और

(xviii) पर्यावरण/वन विभाग या आर्द्रभूमियों से संबंधित विभाग में अपर सचिव/ संयुक्त सचिव/निदेशक - सदस्य सचिव।

(2) केन्द्रीय सरकार, प्रत्येक राज्य क्षेत्र के लिए संघ राज्य क्षेत्र आर्द्रभूमि प्राधिकरण का गठन करेगी जिसमें निम्नलिखित सदस्य होंगे, अर्थात्:-

(i) संघ राज्य क्षेत्र का प्रशासक या मुख्य सचिव – अध्यक्ष;

(ii) पर्यावरण विभाग का भारसाधक सचिव – उपाध्यक्ष;

(iii) वन विभाग का भारसाधक सचिव – पदेन सदस्य;

(iv) शहरी विकास विभाग का भारसाधक सचिव – पदेन सदस्य;

(v) ग्रामीण विकास विभाग का भारसाधक सचिव – पदेन सदस्य;

(vi) जल संसाधन विभाग का भारसाधक सचिव - पदेन सदस्य;

(vii) मत्स्यकी विभाग का भारसाधक सचिव - पदेन सदस्य;

(viii) सिंचाई और बाढ़ नियंत्रण विभाग का भारसाधक सचिव - पदेन सदस्य;

(ix) पर्यटन विभाग का भारसाधक सचिव - पदेन सदस्य;

(x) राजस्व विभाग का भारसाधक सचिव - पदेन सदस्य;

(xi) निदेशक, सुदूर संवेदी केन्द्र - पदेन सदस्य;

(xii) सदस्य सचिव, संघ राज्य क्षेत्र प्रदूषण नियंत्रण समिति - पदेन सदस्य;

(xiii) सदस्य सचिव, संघ राज्य क्षेत्र जैव-विविधता बोर्ड - पदेन सदस्य;

(xiv) मुख्य वन्यजीव वार्डन - पदेन सदस्य;

(xv) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के क्षेत्रीय कार्यालय के अपर प्रधान मुख्य वन संरक्षक - पदेन सदस्य;

(xvi) आर्द्रभूमि पारिस्थितिकी, जल-विज्ञान, मत्स्यकी, भू-दृश्य योजना और सामाजिक-आर्थिक क्षेत्रों से एक-एक विशेषज्ञ जिसे संघ राज्य क्षेत्र प्रशासन द्वारा नामनिर्दिष्ट किया जाए; और

(xvii) पर्यावरण/वन विभाग या आर्द्रभूमि हयालन विभाग में अपर सचिव/संयुक्त सचिव/निदेशक - सदस्य सचिव।

(3) राज्य आर्द्रभूमि प्राधिकरण या संघ राज्य क्षेत्र आर्द्रभूमि प्राधिकरण, तीन से अधिक, यदि अपेक्षित हों, अन्य सदस्यों, का सह-चयन, कर सकेंगे।

(4) राज्य आर्द्रभूमि प्राधिकरण या संघ राज्य क्षेत्र आर्द्रभूमि प्राधिकरण, निम्नलिखित शक्तियों का प्रयोग करेगा और निम्नलिखित कृत्यों का पालन करेगा, अर्थात् :—

(क) इन नियमों के प्रकाशन की तारीख से तीन मास के भीतर राज्य या संघ राज्य क्षेत्र की सभी आर्द्रभूमियों की सूची तैयार करना;

(ख) इन नियमों के प्रकाशन की तारीख से छह मास के भीतर अधिसूचित की जाने वाली आर्द्रभूमियों की सूची तैयार करना; अन्य सुसंगत राज्य अधिनियमों के अधीन तैयार/अधिसूचित आर्द्रभूमियों की किसी विद्यमान सूची को संज्ञान में लेना;

(ग) इन नियमों के अधीन विनियमन हेतु उनके संक्षिप्त दस्तावेज़ों के आधार पर अभिज्ञात आर्द्रभूमियों की संस्तुति करना;

(घ) इन नियमों के प्रकाशन की तारीख से एक वर्ष की अवधि के भीतर सभी आर्द्रभूमियों की व्यापक डिज़ीटल सूची तैयार करना और उक्त प्रयोजन से केन्द्रीय सरकार द्वारा विकसित की जाने वाले डेडीकेटिड वेब पोर्टल पर इसे अपलोड करना; और इस सूची को प्रत्येक दस वर्ष में अद्यतन किया जाएगा;

(ङ) अधिसूचित आर्द्रभूमियों के भीतर विनियमित और अनुज्ञात किए जाने वाले कार्यकलापों और उनके प्रभाव क्षेत्र की विस्तृत सूची विकसित करना;

(च) विनिर्दिष्ट आर्द्रभूमियों के लिए प्रतिषिद्ध कार्यकलापों की सूची में बढ़ोतरी, यदि कोई हो, की सिफारिश करना;

(छ) आर्द्रभूमियों की अधिकारिता के भीतर उनके संरक्षण और युक्तियुक्त उपयोग के लिए कार्यनीतियां पारिभाषित करना; यदि पारिस्थितिक प्रणाली के कार्यकलापों (जल भण्डारण, भू-जल संभरण, बाढ़-प्रतिरोधक जैसे) और मूल्य (मनोरंजन और सांस्कृतिक जैसे) का अनुरक्षण किया जाता है या उसमें अभिवृद्धि की जाती है; तो इन पारिस्थितिक प्रणाली को प्रबंधित करने के लिए एक सिद्धांत, जो संरक्षण के साथ संगत वहनीय उपयोगों को समावेशित करता है (जैसे जीवन-निर्वाह स्तर हेतु मछली पकड़ना या जलीय वनस्पति की पैदावार करना) का विवेकपूर्ण उपयोग करना;

(ज) प्रत्येक अधिसूचित आर्द्रभूमियों के लिए एकीकृत प्रबंधन योजना का पुनर्विलोकन करना (केन्द्रीय सरकार के समन्वयन से सीमा-पारीय आर्द्रभूमियों सहित), और इन योजनाओं के भीतर आर्द्रभूमियों, जो पारिस्थितिकीय स्वरूप के अनुकूल हैं, के पारम्परिक उपयोगों को जारी रखना और उसमें समर्थन देने पर विचार करना;

(झ) उन मामलों में, जहां अधिसूचित आर्द्रभूमियों या आर्द्रभूमि परिसरों की सीमा के भीतर भूमि क्षेत्र का निजी भू-धारण अधिकार है, उन्हें बढ़ावा देने के लिए कार्यकलापों के माध्यम से पारिस्थितिकीय स्वरूप को बनाये रखने के लिए कार्यतंत्रों हेतु सिफारिश करना;

(ञ) विद्यमान राज्य/संघ राज्य क्षेत्र स्तर की विकास योजनाओं और कार्यक्रमों के साथ प्रबंध योजना के कार्यान्वयन के अभिसरण के लिए कार्यतंत्रों की पहचान करना;

(ट) इन नियमों और अन्य सुसंगत अधिनियमों, नियमों और विनियमों का प्रवर्तन सुनिश्चित करना और अर्द्ध-वार्षिक आधार पर (प्रत्येक कैलेन्डर वर्ष के जून और दिसम्बर पर) एक सूचना तंत्र के माध्यम से ऐसी अधिसूचित आर्द्रभूमियों की स्थिति पर संबंधित राज्य सरकार या संघ राज्य क्षेत्र प्रशासन या केन्द्रीय सरकार को सूचना देना;

(ठ) विभिन्न संगत विभागों और अन्य संबंधित अभिकरणों के माध्यम से युक्तियुक्त उपयोग के सिद्धांत के आधार पर एकीकृत प्रबंधन योजनाओं के क्रियान्वयन का समन्वयन करना;

(ड) राज्य या संघ राज्य क्षेत्र प्रशासन के भीतर सभी आर्द्रभूमि विनिर्दिष्ट प्राधिकरणों के लिए नोडल प्राधिकरण के रूप में कार्य करना;

(ढ) संबंधित क्रियान्वयन अभिकरणों को आर्द्रभूमियों के संरक्षण और सतत प्रबंधन हेतु आवश्यक निदेश जारी करना;

(ण) आर्द्रभूमियों के मूल्यों और क्रियाकलापों के संबंध में पणधारियों और स्थानीय समुदायों के बीच जागरूकता के संवर्धन हेतु उपाय करना; और

(त) स्वप्रेरणा से या राज्य सरकार या संघ राज्य क्षेत्र प्रशासन द्वारा यथानिर्दिष्ट अन्य मामले पर सलाह देना।

(5) राज्य सरकार या संघ राज्य क्षेत्र प्रशासन का संबंधित विभाग, प्राधिकरण के लिए नोडल विभाग और सचिवालय के रूप में सभी आवश्यक सहायता प्रदान करेगा और कार्य करेगा।

(6) प्राधिकरण, इन नियमों के प्रकाशन के नब्बे दिन के भीतर :

(क) संक्षिप्त दस्तावेज़ों और प्रबंध योजनाओं का पुनर्विलोकन करने तथा आर्द्रभूमि प्राधिकरण द्वारा निर्दिष्ट किसी तकनीकी विषय पर सलाह देने के लिए एक तकनीकी समिति का, और

(ख) जनता द्वारा प्राधिकरण को की गईं शिकायतों की सुनवाई करने और उन्हें अग्रेषित करने के लिए एक कार्यतंत्र उपलब्ध कराने हेतु चार सदस्यों से मिलकर बनी एक शिकायत समिति का गठन करेगा।

(7) उप-नियम (6) में निर्दिष्ट समितियां अपने कृत्यों के निष्पादन के लिए प्रत्येक तिमाही में कम से कम एक बार बैठक करेंगी।

(8) प्राधिकरण की वर्ष में कम से कम तीन बार बैठक होगी।

(9) राज्य सरकार या संघ राज्य क्षेत्र प्रशासन द्वारा नामनिर्दिष्ट प्राधिकरण के गैर-अधिकारिक सदस्यों का कार्यकाल अधिकतम तीन वर्ष की अवधि का होगा।

6. **राष्ट्रीय आर्द्रभूमि समिति का गठन.**—(1) केन्द्रीय सरकार, एक राष्ट्रीय आर्द्रभूमि समिति का गठन करेगी, जिसमें निम्नलिखित सदस्य होंगे, अर्थात् :—

(i) सचिव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार – अध्यक्ष;

(ii) आर्द्रभूमि संबंधी कार्य देख रहे विशेष सचिव या अपर सचिव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार – उपाध्यक्ष;

(iii) अपर महानिदेशक, वन्यजीव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार – पदेन सदस्य;

(iv) आर्द्रभूमियों संबंधी कार्य देख रहे सलाहकार या संयुक्त सचिव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय – पदेन सदस्य;

(v) संयुक्त सचिव, पर्यटन मंत्रालय, भारत सरकार – पदेन सदस्य;

(vi) संयुक्त सचिव, जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय, भारत सरकार – पदेन सदस्य;

(vii) संयुक्त सचिव, कृषि और किसान कल्याण मंत्रालय, भारत सरकार – पदेन सदस्य;

(viii) संयुक्त सचिव, सामाजिक न्याय और अधिकारिता मंत्रालय भारत सरकार – पदेन सदस्य;

(ix) संयुक्त सचिव, शहरी विकास मंत्रालय, भारत सरकार - पदेन सदस्य;

(x) संयुक्त सचिव, ग्रामीण विकास मंत्रालय, भारत सरकार - पदेन सदस्य;

(xi) अध्यक्ष, केन्द्रीय प्रदूषण नियंत्रण बोर्ड - पदेन सदस्य;

(xii) निदेशक, भारतीय प्राणि सर्वेक्षण या वैज्ञानिक एफ - पदेन सदस्य;

(xiii) निदेशक, भारतीय वनस्पति सर्वेक्षण या वैज्ञानिक एफ - पदेन सदस्य;

(xiv) निदेशक, अंतरिक्ष अनुप्रयुक्ति केंद्र, अहमदाबाद या वैज्ञानिक एफ - पदेन सदस्य;

(xv) सदस्य केन्द्रीय जल आयोग - पदेन सदस्य;

(xvi) सलाहकार, नीति आयोग - पदेन सदस्य;

(xvii) राज्य सरकार या संघ राज्यक्षेत्र प्रशासन के तीन प्रतिनिधि, चक्रानुक्रम आधार पर, प्रत्येक दो वर्ष के कार्यकाल के लिए;

(xviii) आर्द्र भूमि पारिस्थितिकी, जल विज्ञान, मत्स्यकी क्षेत्र, भू-दृश्य योजना और सामाजिक अर्थशास्त्र के क्षेत्रों में से प्रत्येक का एक-एक विशेषज्ञ; और

(xix) आर्द्रभूमि से संबंधित कार्य करने वाले निदेशक/अपर निदेशक/संयुक्त निदेशक, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय - सदस्य सचिव।

(2) राष्ट्रीय आर्द्रभूमि समिति, यदि अपेक्षित हो, तीन से अनधिक अन्य सदस्यों को सहयोजित कर सकेगी।

(3) राष्ट्रीय आर्द्रभूमि समिति निम्नलिखित कृत्यों का पालन करेगी, अर्थात्:—

(क) आर्द्रभूमियों के संरक्षण तथा बुद्धिमत्तापूर्ण उपयोग के लिए समुचित नीतियों और कार्रवाई सम्बन्धी कार्यक्रमों के विषय में केंद्रीय सरकार को सलाह देना;

(ख) आर्द्रभूमियों के एकीकृत प्रबंधन के लिए बुद्धिमत्तापूर्ण उपयोग के सिद्धान्त पर आधारित मानदंड और मार्गदर्शक सिद्धांत तैयार करना;

(ग) प्राधिकरण द्वारा इन नियमों के क्रियान्वयन की निगरानी करना;

(घ) नियम 4 के उप नियम (2) में यथानिर्दिष्ट प्रतिषेधित क्रियाकलापों के लिए राज्य सरकारों या संघ राज्य क्षेत्र प्रशासनों से प्राप्त पुनरीक्षित प्रस्तावों के संबंध में केन्द्रीय सरकार को सलाह देना;

(ङ.) रामसर अभिसमय के अधीन अंतर्राष्ट्रीय महत्व की आर्द्रभूमियों को अभिहित किये जाने की सिफारिश करना;

(च) अधिसूचित किये जाने के लिए सीमापार आर्द्रभूमियों की सिफारिश करना;

(छ) रामसर स्थलों और सीमापार आर्द्रभूमियों के एकीकृत प्रबंध की प्रगति का पुनर्विलोकन करना;

(ज) आर्द्रभूमियों से संबंधित मुद्दों पर अंतर्राष्ट्रीय अभिकरणों के समन्वय के संबंध में सलाह देना; और

(झ) किसी अन्य मामले पर स्वप्रेरणा से सलाह देना या केंद्रीय सरकार को निर्दिष्ट करना।

(4) समिति के गैर-सरकारी सदस्यों को कार्यकाल तीन वर्ष से अनधिक का नहीं होगा।

(5) समिति प्रत्येक छह मास में कम से कम एक बार बैठक करेगी।

7. **राज्य सरकारों और संघ राज्य क्षेत्र प्रशासनों को शक्तियों और कार्यों का प्रत्यायोजन.**—(1) राज्य सरकार या संघ राज्य क्षेत्र प्रशासन का सम्बद्ध विभाग इन नियमों के प्रकाशन की तारीख से एक वर्ष की अवधि के भीतर अधिसूचित किये जाने हेतु अभिज्ञात प्रत्येक आर्द्रभूमि के लिए एक संक्षिप्त दस्तावेज तैयार करेगा, जिसमें निम्नलिखित का उपबंध होगा:—

(क) निर्देशांकों सहित यथार्थ डिजिटल मानचित्रों द्वारा समर्थित और जमीनी सत्यापन द्वारा विधिमान्य आर्द्रभूमि का सीमांकन;

(ख) इसके प्रभाव क्षेत्र का सीमांकन और डिजिटल मानचित्र में संकेतित उसका भूमि उपयोग और आच्छादित भूमि क्षेत्र;

(ग) पारिस्थितिक-स्वरूप का विवरण;

(घ) पूर्वत: विद्यमान अधिकारों तथा विशेषाधिकारों का लेखा;

(ङ.) आर्द्रभूमि तथा इसके प्रभाव क्षेत्र के भीतर अनुज्ञप्त स्थल-विशिष्ट क्रियाकलाप की सूची;

(च) आर्द्रभूमि और उसके प्रभाव क्षेत्र के भीतर विनियमित किये जाने वाले स्थल-विशिष्ट क्रियाकलापों की सूची; और

(छ) विनियमों के प्रवर्तन की रीति;

(2) प्राधिकरण, संक्षिप्त दस्तावेज के आधार पर, आर्द्रभूमियों को अधिसूचित किये जाने के लिए राज्य सरकार या संघ राज्यक्षेत्र प्रशासन को सिफारिश करेगा।

(3) राज्य सरकार या संघ राज्य क्षेत्र प्रशासन संबंधित और प्रभावित व्यक्तियों से प्राप्त आक्षेपों, यदि कोई हों, पर विचार करने के पश्चात् प्राधिकरण द्वारा की गयी सिफारिश की तारीख से दो सौ चालीस दिन से अनधिक की अवधि के भीतर राजपत्र में आर्द्रभूमियों को अधिसूचित करेगी।

(4) (क) केन्द्रीय सरकार सीमा-पार आर्द्रभूमियों के मामले में, संक्षिप्त दस्तावेज, जिसमें उप-नियम (1) में यथा सूचीबद्ध सूचना दी गई हो, को तैयार करने में संबद्ध राज्य सरकार और संघ राज्यक्षेत्र प्रशासनों के साथ समन्वय करेगी।

(ख) संक्षिप्त दस्तावेज के आधार पर, राष्ट्रीय आर्द्रभूमि समिति आर्द्रभूमि को अधिसूचित किये जाने के लिए केन्द्रीय सरकार को सिफारिशें करेगी।

(ग) केन्द्रीय सरकार संबद्ध और प्रभावित व्यक्तियों से प्राप्त आक्षेपों, यदि कोई हों, पर विचार करने के पश्चात् समिति द्वारा की गई सिफारिश की तारीख से दो सौ चालीस दिन से अनधिक की अवधि के भीतर आर्द्रभूमियों को राजपत्र में अधिसूचित करेगी।

(5) (क) केंद्रीय सरकार आर्द्रभूमियों से संबंधित सूचना के लिए एक समर्पित वेब पोर्टल का सृजन करेगी।

(ख) केंद्रीय सरकार, राज्य सरकार और संघ राज्य क्षेत्र प्रशासन अपनी अधिकारिता में की आर्द्रभूमियों के विषय में, सभी संबंधित सूचना अपलोड करेगी।

[फा. सं. जे-22012/78/2003-सीएस(डब्ल्यू) पार्ट.V]

डॉ. ए. दुरैसामी, वैज्ञानिक 'जी'

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 26th September, 2017

G.S.R. 1203(E).—Whereas the wetlands, vital parts of the hydrological cycle, are highly productive ecosystems which support rich biodiversity and provide a wide range of ecosystem services such as water storage, water purification, flood mitigation, erosion control, aquifer recharge, microclimate regulation, aesthetic enhancement of landscapes while simultaneously supporting many significant recreational, social and cultural activities, being part of our rich cultural heritage;

And whereas many wetlands are threatened by reclamation and degradation through drainage and landfill, pollution (discharge of domestic and industrial effluents, disposal of solid wastes), hydrological alteration (water withdrawal and changes in inflow and outflow), over-exploitation of their natural resources resulting in loss of biodiversity and disruption in ecosystem services provided by wetlands;

And whereas clause (g) of article 51A of the Constitution stipulates that it shall be the duty of every citizen of India to protect and improve the natural environment including forests, lakes, rivers and wildlife and to have compassion for living creatures;

And whereas the Environment (Protection) Act, 1986 is a comprehensive legislation to provide protection and improvement of the environment, including *inter-alia*, wetlands, and for matters connected therewith;

And whereas the National Environment Policy, 2006 recognises the ecosystem services provided by wetlands and emphasizes the need to set up a regulatory mechanism for all wetlands so as to maintain their ecological character, and ultimately support their integrated management;

And whereas India is a signatory to the Ramsar Convention on Wetlands and is committed to conservation and wise use of all wetlands within its territory;

And whereas the Central Government has published the Wetlands (Conservation and Management) Rules, 2010, vide number G.S.R. 951(E), dated the 4th December, 2010;

And whereas conservation and wise use of wetlands can provide substantial direct and indirect economic benefits to state and national economy, and thereby the Central Government stands committed to mainstreaming full range of wetland biodiversity and ecosystem services in development planning and decision making for various sectors;

And whereas the State Governments and Union Territory Administrations need to take into account wetland ecosystem services and biodiversity values likewise within their developmental programming and economic well-being, also taking into cognizance that land and water, two major ecological constituents of wetland ecosystems, are enlisted as State subjects as per the Constitution;

And whereas the Central Government considered it necessary to supersede the Wetlands (Conservation and Management) Rules, 2010 for effective conservation and management of wetlands in the country;

And whereas the Central Government had, in exercise of the powers conferred by section 25, read with sub-section (1) and clause (v) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986, published the draft Wetlands (Conservation and Management) Rules, 2016, vide number G.S.R. 385 (E) dated 31st March, 2016 for information of the public likely to be affected thereby; and notice was given that the said draft rules would be taken into consideration by the Central Government after expiry of a period of sixty days from the date on which copies of the Gazette notification is made available to the public;

And whereas the Central Government has received the suggestions and objections from the State Governments, Union Territories and its organisations, individuals and civil society organisations on the draft Wetlands (Conservation and Management) Rules, 2016;

And whereas the suggestions and objections received in response to the above mentioned draft rules have been duly considered by the Central Government in consultation with State Governments and Union Territory Administrations.

Now, therefore, in exercise of the powers conferred by section 25, read with sub-section (1) and clause (v) of sub-section (2) and sub-section (3) of section 3 and section 23 of the Environment (Protection) Act, 1986 and in supersession of the Wetlands (Conservation and Management) Rules, 2010, except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules for conservation and management of wetlands, namely:—

1. Short title and commencement.—

(1) These rules may be called the Wetlands (Conservation and Management) Rules, 2017.

(2) These shall come into force from the date of their publication in the Official Gazette.

2. Definitions.—

(1) In these rules, unless the context otherwise requires,-

(a) "Act" means the Environment (Protection) Act, 1986;

(b) "Authority" means the State Wetlands Authority or Union Territory Wetlands Authority, as the case may be;

(c) "Committee" means the National Wetlands Committee referred to in rule 6;

(d) "ecological character" means the sum of ecosystem components, processes and services that characterise the wetlands;

(e) "integrated management plan" means a document which describes strategies and actions for achieving wise use of the wetland and the plan shall include objectives of site management; management actions required to achieve the objectives; factors that affect, or may affect, the various site features; monitoring requirements for detecting changes in ecological character and for measuring the effectiveness of management; and resources for management implementation;

(f) "Ramsar Convention" means the Convention on Wetlands signed at Ramsar, Iran in 1971;

(g) "wetland" means an area of marsh, fen, peatland or water; whether natural or artificial, permanent or temporary, with water that is static or flowing, fresh, brackish or salt, including areas of marine water the depth of which at low tide does not exceed six meters, but does not include river channels, paddy fields, human-made water bodies/tanks specifically constructed for drinking water purposes and structures specifically constructed for aquaculture, salt production, recreation and irrigation purposes;

(h) "wetlands complexes" means two or more ecologically and hydrologically contiguous wetlands and may include their connecting channels/ducts;

(i) "wise use of wetlands" means maintenance of their ecological character, achieved through implementation of ecosystem approach within the context of sustainable development;

(j) "zone of influence" means that part of the catchment area of the wetland or wetland complex, developmental activities in which induce adverse changes in ecosystem structure, and ecosystem services.

(2) The words and expressions used in these rules and not defined, but defined in the Act, shall have the meanings assigned to them in the Act.

3. **Applicability of rules.**—These rules shall apply to the following wetlands or wetlands complexes, namely:—

(a) wetlands categorised as 'wetlands of international importance' under the Ramsar Convention;

(b) wetlands as notified by the Central Government, State Government and Union Territory Administration:

Provided that these rules shall not apply to the wetlands falling in areas covered under the Indian Forest Act, 1927, the Wild Life (Protection) Act, 1972, the Forest (Conservation) Act, 1980, the State Forest Acts, and the Coastal Regulation Zone Notification, 2011 as amended from time to time.

4. **Restrictions of activities in wetlands.**—(1) The wetlands shall be conserved and managed in accordance with the principle of 'wise use' as determined by the Wetlands Authority.

(2) The following activities shall be prohibited within the wetlands, namely,-

(i) conversion for non-wetland uses including encroachment of any kind;

(ii) setting up of any industry and expansion of existing industries;

(iii) manufacture or handling or storage or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;

(iv) solid waste dumping;

(v) discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements;

(vi) any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,

(vii) poaching.

Provided that the Central Government may consider proposals from the State Government or Union Territory Administration for omitting any of the activities on the recommendation of the Authority.

5. **Wetlands Authorities.**—(1) The Central Government hereby constitutes the State Wetlands Authority in each State with the following members, namely:—

(i) Minister In-charge of the Department of Environment/Forests of the State Government or Minister In-charge of the Department handling wetlands - Chairperson;

(ii) Chief Secretary of the State or Additional Chief Secretary equivalent - Vice Chairperson;

(iii) Secretary in-charge of the Department of Environment - Member *ex-officio*;

(iv) Secretary in-charge of the Department of Forests - Member *ex-officio*;

(v) Secretary in-charge of the Department of Urban Development - Member *ex-officio*;

(vi) Secretary in-charge of the Department of Rural Development - Member *ex-officio*;

(vii) Secretary in-charge of the Department of Water Resources - Member *ex-officio*;

(viii) Secretary in-charge of the Department of Fisheries - Member *ex-officio*;

(ix) Secretary in-charge of the Department of Irrigation and Flood Control - Member *ex-officio*;

(x) Secretary in-charge of the Department of Tourism - Member *ex-officio*;

(xi) Secretary in-charge of the Department of Revenue - Member *ex-officio*;

(xii) Director, State Remote Sensing Centre - Member *ex-officio*;

(xiii) Chief Wildlife Warden - Member *ex-officio*;

(xiv) Member Secretary, State Biodiversity Board - Member *ex-officio*;

(xv) Member Secretary, State Pollution Control Board - Member *ex-officio*;

(xvi) Additional Principal Chief Conservator of Forests of the Regional Office of Ministry of Environment, Forest and Climate Change - Member *ex-officio*;

(xvii) One expert each in the fields of wetland ecology, hydrology, fisheries, landscape planning and socio-economics to be nominated by the State Government; and

(xviii) Additional Secretary/Joint Secretary/Director in the Department of Environment/Forests or Department handling wetlands - Member Secretary.

(2) The Central Government hereby constitutes the Union Territory Wetlands Authority for each Union Territory with the following members, namely:—

(i) Administrator or Chief Secretary of the Union Territory - Chairperson;

(ii) Secretary in-charge of the Department of Environment - Vice Chairperson;

(iii) Secretary in-charge of the Department of Forests - Member *ex-officio*;

(iv) Secretary in-charge of the Department of Urban Development - Member *ex-officio*;

(v) Secretary in-charge of the Department of Rural Development - Member *ex-officio*;

(vi) Secretary in-charge of the Department of Water Resources - Member *ex-officio*;

(vii) Secretary in-charge of the Department of Fisheries - Member *ex-officio*;

(viii) Secretary in-charge of the Department of Irrigation and Flood Control - Member *ex-officio*;

(ix) Secretary in-charge of the Department of Tourism - Member *ex-officio*;

(x) Secretary in-charge of the Departments of Revenue - Member *ex-officio*;

(xi) Director, Remote Sensing Centre - Member *ex-officio*;

(xii) Member Secretary, Union Territory Pollution Control Committee - Member *ex-officio*;

(xiii) Member Secretary, Biodiversity Board of the UT - Member *ex-officio*;

(xiv) Chief Wildlife Warden - Member *ex-officio*;

(xv) Additional Principal Chief Conservator of Forests of the Regional Office of Ministry of Environment, Forest and Climate Change- Member *ex-officio*;

(xvi) One expert each in the fields of wetland ecology, hydrology, fisheries, landscape planning and socio-economics to be nominated by the Union Territory Administration; and

(xvii) Additional Secretary/Joint Secretary/Director in the Department of Environment/Forests or Department handling wetlands - Member Secretary.

(3) The State Wetlands Authority or Union Territory Wetlands Authority may co-opt other members, not exceeding three in number, if required.

(4) The State Wetlands Authority or Union Territory Wetlands Authority shall exercise the following powers and perform the following functions, namely:-

(a) prepare a list of all wetlands of the State or Union Territory within three months from the date of publication of these rules;

(b) prepare a list of wetlands to be notified, within six months from the date of publication of these rules; taking into cognizance any existing list of wetlands prepared/notified under other relevant State Acts;

(c) recommend identified wetlands, based on their Brief Documents, for regulation under these rules;

(d) prepare a comprehensive digital inventory of all wetlands within a period of one year from the date of publication of these rules and upload the same on a dedicated web portal to be developed by the Central Government for the said purpose; the inventory to be updated every ten years;

(e) develop a comprehensive list of activities to be regulated and permitted within the notified wetlands and their zone of influence;

(f) recommend additions, if any, to the list of prohibited activities for specific wetlands;

(g) define strategies for conservation and wise use of wetlands within their jurisdiction; wise use being a principle for managing these ecosystems which incorporates sustainable uses (such as capture fisheries at subsistence level or harvest of aquatic plants) as being compatible with conservation, if ecosystem functions (such as water storage, groundwater recharge, flood buffering) and values (such as recreation and cultural) are maintained or enhanced;

(h) review integrated management plan for each of the notified wetlands (including trans-boundary wetlands in coordination with Central Government), and within these plans consider continuation and support to traditional uses of wetlands which are harmonized with ecological character;

(i) in cases wherein lands within boundary of notified wetlands or wetlands complex have private tenancy rights, recommend mechanisms for maintenance of ecological character through promotional activities;

(j) identify mechanisms for convergence of implementation of the management plan with the existing State/Union Territory level development plans and programmes;

(k) ensure enforcement of these rules and other relevant Acts, rules and regulations and on half-yearly basis (June and December of each calendar year) inform the concerned State Government or Union Territory Administration or Central Government on the status of such notified wetlands through a reporting mechanism;

(l) coordinate implementation of integrated management plans based on wise use principle through various line departments and other concerned agencies;

(m) function as nodal authority for all wetland specific authorities within the State or Union Territory Administration;

(n) issue necessary directions for conservation and sustainable management of wetlands to the respective implementing agencies;

(o) undertake measures for enhancing awareness within stakeholders and local communities on values and functions of wetlands; and

(p) Advise on any other matter *suo-motu*, or as referred by the State Government/Union Territory Administration.

(5) The concerned Department of the State Government or Union Territory shall provide all necessary support and act as nodal Department and Secretariat to the Authority.

(6) The Authority shall, within ninety days of publication of these rules, shall constitute,—

(a) a technical committee to review brief documents, management plans and advise on any technical matter referred by the Wetland Authority; and

(b) a grievance committee consisting of four members to provide a mechanism for hearing and forwarding the grievances raised by public to the Authority;

(7) The Committees referred to in sub-rule (6) shall meet at least once in every quarter to perform their functions.

(8) The Authority shall meet at least thrice in a year.

(9) The term of non-official members of the Authority nominated by State Government or Union Territory Administration, shall be for a period not exceeding three years.

6. **Constitution of National Wetlands Committee.**—(1) The Central Government, hereby constitutes the National Wetlands Committee with the following members, namely:—

(i) Secretary, Ministry of Environment, Forest and Climate Change, Government of India - Chairperson;

(ii) Special Secretary or Additional Secretary dealing with wetlands, Ministry of Environment, Forest and Climate Change, Government of India-Vice Chairperson;

(iii) Additional Director General, Wildlife, Ministry of Environment, Forest and Climate Change, Government of India - Member *ex-officio*;

(iv) Adviser or Joint Secretary dealing with wetlands, Ministry of Environment, Forest and Climate Change - Member *ex-officio*;

(v) Joint Secretary, Ministry of Tourism, Government of India- Member *ex-officio*;

(vi) Joint Secretary , Ministry of Water Resources, River Development and Ganga Rejuvenation, Government of India- Member *ex-officio*;

(vii) Joint Secretary, Ministry of Agriculture and Farmers Welfare, Government of India- Member *ex-officio*;

(viii) Joint Secretary, Ministry of Social Justice and Empowerment, Government of India- Member *ex-officio*;

(ix) Joint Secretary, Ministry of Urban Development, Government of India- Member *ex-officio*;

(x) Joint Secretary, Ministry of Rural Development, Government of India- Member *ex-officio*;

(xi) The Chairman, Central Pollution Control Board - Member *ex-officio*;

(xii) Director, Zoological Survey of India or Scientist F- Member *ex-officio*;

(xiii) Director, Botanical Survey of India or Scientist F- Member *ex-officio*;

(xiv) Director, Space Application Centre, Ahmedabad or Scientist F- Member *ex-officio*;

(xv) Member, Central Water Commission - Member *ex-officio*;

(xvi) Adviser, Niti Aayog - Member *ex-officio*;

(xvii) Three representatives of State Government or Union Territory Administration on a rotational basis for a tenure of two years each;

(xviii) One expert each in the fields of wetland ecology, hydrology, fisheries, landscape planning & socio-economics; and

(xix) Director/Additional Director/Joint Director dealing with wetlands, Ministry of Environment, Forest and Climate Change - Member Secretary.

(2) The National Wetlands Committee may co-opt other members, not exceeding three in number, if required.

(3) The National Wetlands Committee shall perform the following functions, namely:-

(a) advise the Central Government on appropriate policies and action programmes for conservation and wise use of wetlands;

(b) evolve norms and guidelines for integrated management of wetlands based on wise use principle;

(c) monitor implementation of these rules by the Authority;

(d) advise the Central Government on proposals received from State Governments or Union Territory Administrations for omission of the prohibited activities as referred in sub-rule (2) of rule 4;

(e) recommend designation of wetlands of international importance under Ramsar Convention;

(f) recommend trans-boundary wetlands for notification;

(g) review progress of integrated management of Ramsar sites and transboundary wetlands;

(h) advise on collaboration with international agencies on issues related to wetlands; and

(i) advise on any other matter *suo-moto*, or as referred by the Central Government.

(4) The tenure of non-official members of the Committee shall not exceed three years.

(5) The Committee shall meet at least once in every six months.

7. **Delegation of powers and functions to the State Governments and Union Territory Administrations.**— (1) The concerned Department of the State Government or Union Territory Administration shall, within a period of one year from the date of publication of these rules, prepare a Brief Document for each of the wetland identified for notification, providing:—

(a) demarcation of wetland boundary supported by accurate digital maps with coordinates and validated by ground truthing;

(b) demarcation of its zone of influence and land use and land cover thereof indicated in a digital map;

(c) ecological character description;

(d) account of pre-existing rights and privileges;

(e) list of site-specific activities to be permitted within the wetland and its zone of influence;

(f) list of site specific activities to be regulated within the wetland and its zone of influence; and

(g) modalities for enforcement of regulation;

(2) Based on the Brief Document, the Authority shall make recommendations to the State Government or Union Territory Administration for notifying the wetlands.

(3) The State Government or Union Territory Administration shall, after considering the objections, if any, from the concerned and affected persons, notify the wetlands in the Official Gazette, within a period not exceeding 240 days from the date of recommendation by the Authority.

(4) (a) In case of trans-boundary wetlands, the Central Government shall coordinate with concerned State Governments and Union Territory Administrations to prepare the Brief Document containing information as listed in sub-rule (1).

(b) Based on the Brief Document, the National Wetlands Committee shall make recommendations to the Central Government for notification of the wetland.

(c) The Central Government shall, after considering the objections, if any, from the concerned and affected persons, notify the wetlands in the Official Gazette, within a period not exceeding 240 days from the date of recommendation by the Committee.

(5) (a) The Central Government shall create a dedicated web portal for information relating to wetlands.

(b) The Central Government, State Government and Union Territory Administration shall upload all relevant information and documents pertaining to wetlands in their jurisdiction.

[F. No. J-22012/78/2003-CS (W) Pt. V]

Dr. A. DURAISAMY, Scientist 'G'

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

ALOK KUMAR
Digitally signed by ALOK KUMAR
Date: 2017.09.26 22:25:31 +05'30'

Annexure - 6

F. No. W-4/4/2022-WTL
Government of India
Ministry of Environment, Forest & Climate Change
(Wetlands Division)

Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi -110003

Dated 8th March, 2022

OFFICE MEMORANDUM

Subject: Protection of Wetlands as per Rule 4 of the Wetlands (Conservation and Management) Rules, 2017

The Hon'ble Supreme Court vide Order dated 4th October, 2017 in W.P. (C) No. 230 of 2001 has inter-alia, directed that, *"We make it clear and reiterate that in terms of our order dated 8th February, 2017, 2,01,503 wetlands that have been mapped by the Union of India should continue to remain protected on the same principles as were formulated in Rule 4 of the Wetlands (Conservation and Management) Rules, 2010".*

2. The same has been communicated by this Ministry to all the States and UTs in November, 2017. Hon'ble NGT has also reiterated the same in various recent cases.

3. In view of above, it is once again clarified/reiterated that the 2,01,503 wetlands (>2.25 ha) as per the National Wetland Inventory and Assessment (NWIA), 2011 should be protected as per Rule 4 of the Wetlands (Conservation and Management) Rules, 2017. This protection is irrespective of the applicability of/notification as per the said Rules.

Ramesh

(Dr. M. Ramesh)
Scientist 'E'
Tel.: 011-20819249
Email: ramesh.motipalli@nic.in

To

The Member Secretaries of State and UT Wetlands Authorities

List of Wetlands in Ujjain District for Ground Truthing & Demarcation									
wetland_sno	wetland_id	wetland_type	wetland_category	wetland_subcategory	wetland_name	wetland_district	wetland_longitude	wetland_latitude	wetland_area(ha)
1	MP012669	Inland	Natural	Ox-Bow Lake/ Cut-Off Meander		UJJAIN	75.39631	23.14973	4.99
2	MP012670	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.771	23.04189	19.19
3	MP012671	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.7194	23.06502	14.11
4	MP012672	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.77079	23.06612	140.29
5	MP012673	Inland	Manmade	Reservoir/Barrage		UJJAIN	76.09794	23.07064	12.54
6	MP012674	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.70013	23.07357	53.86
7	MP012675	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.95831	23.09565	14.45
8	MP012676	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.88662	23.12287	244.23
9	MP012677	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.64189	23.15008	1039.17
10	MP012678	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.88525	23.16474	9.64
11	MP012679	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.86894	23.17565	14.41
12	MP012680	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.76649	23.18136	12.22
13	MP012681	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.74927	23.1976	61.21
14	MP012682	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.32172	23.20028	123.33
15	MP012683	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.83764	23.21224	199.77
16	MP012684	Inland	Manmade	Reservoir/Barrage		UJJAIN	76.04341	23.23341	20
17	MP012685	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.61517	23.2378	11.03
18	MP012686	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.3615	23.23977	35.17
19	MP012687	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.83543	23.24958	337.3
20	MP012688	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.57343	23.28363	42.93
21	MP012689	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.65561	23.28836	15.49
22	MP012690	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.23393	23.33074	199.88
23	MP012691	Inland	Manmade	Reservoir/Barrage		UJJAIN	76.09056	23.3324	12.39
24	MP012692	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.74267	23.34193	28.67
25	MP012693	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.78353	23.3428	31.71
26	MP012694	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.54021	23.34639	66.16
27	MP012695	Inland	Manmade	Reservoir/Barrage		UJJAIN	76.16404	23.34833	15.36
28	MP012696	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.46	23.35691	104.65
29	MP012697	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.54123	23.35828	47.18
30	MP012698	Inland	Manmade	Reservoir/Barrage		UJJAIN	76.13328	23.35984	20.38
31	MP012699	Inland	Manmade	Reservoir/Barrage		UJJAIN	76.13203	23.36946	16.86
32	MP012700	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.39759	23.37169	21.75
33	MP012701	Inland	Manmade	Reservoir/Barrage		UJJAIN	76.23761	23.37348	22.1
34	MP012702	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.8462	23.37684	11.8
35	MP012703	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.6155	23.37959	12.05
36	MP012704	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.83466	23.38966	10.27
37	MP012705	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.3227	23.39682	78.6
38	MP012706	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.94367	23.40528	71.12
39	MP012707	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.69804	23.40706	12.2
40	MP012708	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.35844	23.40737	89.02

36

Annexure - 7

List of Wetlands in Ujjain District for Ground Truthing & Demarcation									
wetland_sno	wetland_id	wetland_type	wetland_category	wetland_subcategory	wetland_name	wetland_district	wetland_longitude	wetland_latitude	wetland_area(ha)
41	MP012709	Inland	Manmade	Reservoir/Barrage		UJJAIN	76.13693	23.41182	128.94
42	MP012710	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.17327	23.41336	22.38
43	MP012711	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.93528	23.4195	50.28
44	MP012712	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.91787	23.44577	81.44
45	MP012713	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.39338	23.4482	157.4
46	MP012714	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.3306	23.45551	46.38
47	MP012715	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.44821	23.45661	189.88
48	MP012716	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.68397	23.45671	18.88
49	MP012717	Inland	Manmade	Reservoir/Barrage		UJJAIN	76.01268	23.47236	23.32
50	MP012718	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.48323	23.48841	54.77
51	MP012719	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.69039	23.49194	69.7
52	MP012720	Inland	Manmade	Reservoir/Barrage		UJJAIN	76.11043	23.4979	48.62
53	MP012721	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.31921	23.49941	15.34
54	MP012722	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.58756	23.50846	11.34
55	MP012723	Inland	Manmade	Reservoir/Barrage		UJJAIN	76.14361	23.50997	27.08
56	MP012724	Inland	Manmade	Reservoir/Barrage		UJJAIN	76.08685	23.53451	16.09
57	MP012725	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.79335	23.53502	36.25
58	MP012726	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.78808	23.55958	20.08
59	MP012727	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.51235	23.56067	16.09
60	MP012728	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.40256	23.5665	27.98
61	MP012729	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.54738	23.57072	57.31
62	MP012730	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.68354	23.61302	23.43
63	MP012731	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.79561	23.62205	78.97
64	MP012732	Inland	Manmade	Reservoir/Barrage		UJJAIN	75.69864	23.64305	471.52
65	MP012733	Inland	Manmade	Tank/Pond		UJJAIN	75.34832	22.85126	2.29
66	MP012734	Inland	Manmade	Tank/Pond		UJJAIN	75.35824	22.88012	3.62
67	MP012735	Inland	Manmade	Tank/Pond		UJJAIN	75.33831	22.88463	5.42
68	MP012736	Inland	Manmade	Tank/Pond		UJJAIN	75.69542	23.02218	5.1
69	MP012737	Inland	Manmade	Tank/Pond		UJJAIN	75.90846	23.0449	3.37
70	MP012738	Inland	Manmade	Tank/Pond		UJJAIN	75.91412	23.06254	7.73
71	MP012739	Inland	Manmade	Tank/Pond		UJJAIN	75.46832	23.06672	2.28
72	MP012740	Inland	Manmade	Tank/Pond		UJJAIN	75.66949	23.07168	4.89
73	MP012741	Inland	Manmade	Tank/Pond		UJJAIN	76.08292	23.07934	3.16
74	MP012742	Inland	Manmade	Tank/Pond		UJJAIN	75.73315	23.08137	3.24
75	MP012743	Inland	Manmade	Tank/Pond		UJJAIN	75.41839	23.08324	2.54
76	MP012744	Inland	Manmade	Tank/Pond		UJJAIN	76.10361	23.08399	7.7
77	MP012745	Inland	Manmade	Tank/Pond		UJJAIN	75.9765	23.08562	2.45
78	MP012746	Inland	Manmade	Tank/Pond		UJJAIN	75.97453	23.08765	4.17
79	MP012747	Inland	Manmade	Tank/Pond		UJJAIN	75.91645	23.09264	3.81
80	MP012748	Inland	Manmade	Tank/Pond		UJJAIN	75.71389	23.09417	6.05

37

List of Wetlands in Ujjain District for Ground Truthing & Demarcation									
wetland_sno	wetland_id	wetland_type	wetland_category	wetland_subcategory	wetland_name	wetland_district	wetland_longitude	wetland_latitude	wetland_area(ha)
81	MP012749	Inland	Manmade	Tank/Pond		UJJAIN	75.82402	23.09495	2.84
82	MP012750	Inland	Manmade	Tank/Pond		UJJAIN	75.75906	23.09506	3.5
83	MP012751	Inland	Manmade	Tank/Pond		UJJAIN	75.72981	23.0968	4.16
84	MP012752	Inland	Manmade	Tank/Pond		UJJAIN	75.54687	23.09708	2.46
85	MP012753	Inland	Manmade	Tank/Pond		UJJAIN	75.72536	23.09758	4.31
86	MP012754	Inland	Manmade	Tank/Pond		UJJAIN	75.92987	23.09996	4.65
87	MP012755	Inland	Manmade	Tank/Pond		UJJAIN	75.36253	23.11535	2.4
88	MP012756	Inland	Manmade	Tank/Pond		UJJAIN	75.65856	23.11819	5.15
89	MP012757	Inland	Manmade	Tank/Pond		UJJAIN	75.59136	23.12606	5.16
90	MP012758	Inland	Manmade	Tank/Pond		UJJAIN	75.53395	23.12717	4.97
91	MP012759	Inland	Manmade	Tank/Pond		UJJAIN	75.77417	23.129	3.05
92	MP012760	Inland	Manmade	Tank/Pond		UJJAIN	75.84813	23.13295	2.93
93	MP012761	Inland	Manmade	Tank/Pond		UJJAIN	75.8362	23.13568	4.56
94	MP012762	Inland	Manmade	Tank/Pond		UJJAIN	75.83511	23.14101	2.62
95	MP012763	Inland	Manmade	Tank/Pond		UJJAIN	75.27857	23.14268	2.39
96	MP012764	Inland	Manmade	Tank/Pond		UJJAIN	75.76378	23.14494	3.44
97	MP012765	Inland	Manmade	Tank/Pond		UJJAIN	75.71603	23.14726	7.47
98	MP012766	Inland	Manmade	Tank/Pond		UJJAIN	75.88917	23.14746	3.2
99	MP012767	Inland	Manmade	Tank/Pond		UJJAIN	75.3511	23.15903	2.26
100	MP012768	Inland	Manmade	Tank/Pond		UJJAIN	75.57037	23.16008	2.2
101	MP012769	Inland	Manmade	Tank/Pond		UJJAIN	76.05735	23.16494	5.99
102	MP012770	Inland	Manmade	Tank/Pond		UJJAIN	75.37228	23.1661	2.74
103	MP012771	Inland	Manmade	Tank/Pond		UJJAIN	75.54725	23.16613	3.48
104	MP012772	Inland	Manmade	Tank/Pond		UJJAIN	75.78896	23.16625	3.65
105	MP012773	Inland	Manmade	Tank/Pond		UJJAIN	75.52832	23.1666	2.81
106	MP012774	Inland	Manmade	Tank/Pond		UJJAIN	76.08564	23.18198	5.11
107	MP012775	Inland	Manmade	Tank/Pond		UJJAIN	75.86942	23.18262	7.47
108	MP012776	Inland	Manmade	Tank/Pond		UJJAIN	75.85247	23.18375	3.43
109	MP012777	Inland	Manmade	Tank/Pond		UJJAIN	75.86603	23.18416	3.3
110	MP012778	Inland	Manmade	Tank/Pond		UJJAIN	76.10735	23.188	6.84
111	MP012779	Inland	Manmade	Tank/Pond		UJJAIN	75.28009	23.19009	4.29
112	MP012780	Inland	Manmade	Tank/Pond		UJJAIN	75.54316	23.19578	2.4
113	MP012781	Inland	Manmade	Tank/Pond		UJJAIN	75.83941	23.19653	6.95
114	MP012782	Inland	Manmade	Tank/Pond		UJJAIN	75.84567	23.19914	4.05
115	MP012783	Inland	Manmade	Tank/Pond		UJJAIN	75.84419	23.20231	5.03
116	MP012784	Inland	Manmade	Tank/Pond		UJJAIN	75.28755	23.20245	3.55
117	MP012785	Inland	Manmade	Tank/Pond		UJJAIN	75.93909	23.20321	5.82
118	MP012786	Inland	Manmade	Tank/Pond		UJJAIN	75.78103	23.20325	7.88
119	MP012787	Inland	Manmade	Tank/Pond		UJJAIN	75.8469	23.20491	4.26
120	MP012788	Inland	Manmade	Tank/Pond		UJJAIN	75.60408	23.21106	5.08

38

List of Wetlands in Ujjain District for Ground Truthing & Demarcation									
wetland_sno	wetland_id	wetland_type	wetland_category	wetland_subcategory	wetland_name	wetland_district	wetland_longitude	wetland_latitude	wetland_area(ha)
121	MP012789	Inland	Manmade	Tank/Pond		UJJAIN	75.69925	23.21207	2.33
122	MP012790	Inland	Manmade	Tank/Pond		UJJAIN	75.26414	23.21765	6.21
123	MP012791	Inland	Manmade	Tank/Pond		UJJAIN	75.7212	23.21954	3.35
124	MP012792	Inland	Manmade	Tank/Pond		UJJAIN	75.46304	23.21981	2.3
125	MP012793	Inland	Manmade	Tank/Pond		UJJAIN	76.07183	23.22801	5.26
126	MP012794	Inland	Manmade	Tank/Pond		UJJAIN	75.72831	23.2361	3.67
127	MP012795	Inland	Manmade	Tank/Pond		UJJAIN	75.56717	23.26118	4.15
128	MP012796	Inland	Manmade	Tank/Pond		UJJAIN	75.36871	23.26517	3.14
129	MP012797	Inland	Manmade	Tank/Pond		UJJAIN	75.49604	23.26573	2.97
130	MP012798	Inland	Manmade	Tank/Pond		UJJAIN	76.13019	23.27433	2.25
131	MP012799	Inland	Manmade	Tank/Pond		UJJAIN	75.36954	23.2778	4.96
132	MP012800	Inland	Manmade	Tank/Pond		UJJAIN	76.05332	23.27929	4.04
133	MP012801	Inland	Manmade	Tank/Pond		UJJAIN	75.3997	23.28063	4.26
134	MP012802	Inland	Manmade	Tank/Pond		UJJAIN	75.52847	23.28202	9.61
135	MP012803	Inland	Manmade	Tank/Pond		UJJAIN	75.58745	23.28708	2.95
136	MP012804	Inland	Manmade	Tank/Pond		UJJAIN	75.615	23.29501	2.6
137	MP012805	Inland	Manmade	Tank/Pond		UJJAIN	75.56763	23.29587	3.59
138	MP012806	Inland	Manmade	Tank/Pond		UJJAIN	76.11177	23.30477	2.76
139	MP012807	Inland	Manmade	Tank/Pond		UJJAIN	75.87898	23.30962	3.63
140	MP012808	Inland	Manmade	Tank/Pond		UJJAIN	75.27289	23.31299	2.38
141	MP012809	Inland	Manmade	Tank/Pond		UJJAIN	75.77082	23.31701	3.7
142	MP012810	Inland	Manmade	Tank/Pond		UJJAIN	75.51868	23.33435	9.42
143	MP012811	Inland	Manmade	Tank/Pond		UJJAIN	76.04532	23.33507	3.18
144	MP012812	Inland	Manmade	Tank/Pond		UJJAIN	75.20314	23.33545	2.95
145	MP012813	Inland	Manmade	Tank/Pond		UJJAIN	75.56286	23.33677	9.04
146	MP012814	Inland	Manmade	Tank/Pond		UJJAIN	75.51205	23.34647	2.32
147	MP012815	Inland	Manmade	Tank/Pond		UJJAIN	75.50256	23.34826	2.86
148	MP012816	Inland	Manmade	Tank/Pond		UJJAIN	75.30412	23.35217	6.11
149	MP012817	Inland	Manmade	Tank/Pond		UJJAIN	75.57526	23.35364	2.29
150	MP012818	Inland	Manmade	Tank/Pond		UJJAIN	75.26965	23.35451	6.83
151	MP012819	Inland	Manmade	Tank/Pond		UJJAIN	75.20802	23.3631	2.4
152	MP012820	Inland	Manmade	Tank/Pond		UJJAIN	76.07341	23.36373	3.02
153	MP012821	Inland	Manmade	Tank/Pond		UJJAIN	76.07152	23.36533	4.39
154	MP012822	Inland	Manmade	Tank/Pond		UJJAIN	76.10041	23.36873	3.33
155	MP012823	Inland	Manmade	Tank/Pond		UJJAIN	75.25137	23.36943	9.02
156	MP012824	Inland	Manmade	Tank/Pond		UJJAIN	75.49954	23.37575	3.95
157	MP012825	Inland	Manmade	Tank/Pond		UJJAIN	75.65185	23.3779	2.63
158	MP012826	Inland	Manmade	Tank/Pond		UJJAIN	76.1781	23.37916	5.71
159	MP012827	Inland	Manmade	Tank/Pond		UJJAIN	75.4428	23.37968	2.53
160	MP012828	Inland	Manmade	Tank/Pond		UJJAIN	76.13228	23.38023	3.8

39

List of Wetlands in Ujjain District for Ground Truthing & Demarcation									
wetland_sno	wetland_id	wetland_type	wetland_category	wetland_subcategory	wetland_name	wetland_district	wetland_longitude	wetland_latitude	wetland_area(ha)
161	MP012829	Inland	Manmade	Tank/Pond		UJJAIN	76.08518	23.3847	2.97
162	MP012830	Inland	Manmade	Tank/Pond		UJJAIN	75.50553	23.38693	2.18
163	MP012831	Inland	Manmade	Tank/Pond		UJJAIN	75.45631	23.38809	3.21
164	MP012832	Inland	Manmade	Tank/Pond		UJJAIN	75.60658	23.39297	7.56
165	MP012833	Inland	Manmade	Tank/Pond		UJJAIN	75.42698	23.40148	2.88
166	MP012834	Inland	Manmade	Tank/Pond		UJJAIN	75.22235	23.40346	5.74
167	MP012835	Inland	Manmade	Tank/Pond		UJJAIN	75.67962	23.40349	4.04
168	MP012836	Inland	Manmade	Tank/Pond		UJJAIN	75.19226	23.41198	2.59
169	MP012837	Inland	Manmade	Tank/Pond		UJJAIN	75.51126	23.41527	5.5
170	MP012838	Inland	Manmade	Tank/Pond		UJJAIN	75.34381	23.41618	2.81
171	MP012839	Inland	Manmade	Tank/Pond		UJJAIN	75.64177	23.41759	3.29
172	MP012840	Inland	Manmade	Tank/Pond		UJJAIN	75.92413	23.41883	3.71
173	MP012841	Inland	Manmade	Tank/Pond		UJJAIN	75.73148	23.41979	8.94
174	MP012842	Inland	Manmade	Tank/Pond		UJJAIN	75.92445	23.42399	4.27
175	MP012843	Inland	Manmade	Tank/Pond		UJJAIN	75.28377	23.42695	6.39
176	MP012844	Inland	Manmade	Tank/Pond		UJJAIN	75.40079	23.43318	17.55
177	MP012845	Inland	Manmade	Tank/Pond		UJJAIN	75.20174	23.44303	5.45
178	MP012846	Inland	Manmade	Tank/Pond		UJJAIN	75.43177	23.44434	3.72
179	MP012847	Inland	Manmade	Tank/Pond		UJJAIN	75.64686	23.44522	3.45
180	MP012848	Inland	Manmade	Tank/Pond		UJJAIN	75.52924	23.44582	2.28
181	MP012849	Inland	Manmade	Tank/Pond		UJJAIN	75.79533	23.4468	2.23
182	MP012850	Inland	Manmade	Tank/Pond		UJJAIN	75.23997	23.44845	7.38
183	MP012851	Inland	Manmade	Tank/Pond		UJJAIN	75.58485	23.44858	2.41
184	MP012852	Inland	Manmade	Tank/Pond		UJJAIN	75.64315	23.45459	5.7
185	MP012853	Inland	Manmade	Tank/Pond		UJJAIN	75.73951	23.45636	4.91
186	MP012854	Inland	Manmade	Tank/Pond		UJJAIN	75.50871	23.46087	3.15
187	MP012855	Inland	Manmade	Tank/Pond		UJJAIN	75.47946	23.46094	4.87
188	MP012856	Inland	Manmade	Tank/Pond		UJJAIN	75.9052	23.46316	6.41
189	MP012857	Inland	Manmade	Tank/Pond		UJJAIN	75.50524	23.4632	9.11
190	MP012858	Inland	Manmade	Tank/Pond		UJJAIN	75.2157	23.46341	2.43
191	MP012859	Inland	Manmade	Tank/Pond		UJJAIN	75.19542	23.46974	2.68
192	MP012860	Inland	Manmade	Tank/Pond		UJJAIN	75.28457	23.47058	6.66
193	MP012861	Inland	Manmade	Tank/Pond		UJJAIN	75.50386	23.47173	6.43
194	MP012862	Inland	Manmade	Tank/Pond		UJJAIN	75.41827	23.473	5.2
195	MP012863	Inland	Manmade	Tank/Pond		UJJAIN	76.15479	23.48785	5.14
196	MP012864	Inland	Manmade	Tank/Pond		UJJAIN	75.77017	23.49726	3.7
197	MP012865	Inland	Manmade	Tank/Pond		UJJAIN	75.60879	23.50091	3.01
198	MP012866	Inland	Manmade	Tank/Pond		UJJAIN	75.49883	23.50165	3.52
199	MP012867	Inland	Manmade	Tank/Pond		UJJAIN	75.64146	23.50295	2.43
200	MP012868	Inland	Manmade	Tank/Pond		UJJAIN	75.77579	23.50482	4.61

40

List of Wetlands in Ujjain District for Ground Truthing & Demarcation									
wetland_sno	wetland_id	wetland_type	wetland_category	wetland_subcategory	wetland_name	wetland_district	wetland_longitude	wetland_latitude	wetland_area(ha)
201	MP012869	Inland	Manmade	Tank/Pond		UJJAIN	76.0709	23.5058	4.67
202	MP012870	Inland	Manmade	Tank/Pond		UJJAIN	75.4998	23.50597	2.67
203	MP012871	Inland	Manmade	Tank/Pond		UJJAIN	75.501	23.50867	5.48
204	MP012872	Inland	Manmade	Tank/Pond		UJJAIN	75.54011	23.51307	2.28
205	MP012873	Inland	Manmade	Tank/Pond		UJJAIN	76.08692	23.5149	4.14
206	MP012874	Inland	Manmade	Tank/Pond		UJJAIN	75.44116	23.5206	2.35
207	MP012875	Inland	Manmade	Tank/Pond		UJJAIN	75.30286	23.52294	5.18
208	MP012876	Inland	Manmade	Tank/Pond		UJJAIN	75.27978	23.52464	2.58
209	MP012877	Inland	Manmade	Tank/Pond		UJJAIN	75.74285	23.52559	2.46
210	MP012878	Inland	Manmade	Tank/Pond		UJJAIN	76.08489	23.52655	2.2
211	MP012879	Inland	Manmade	Tank/Pond		UJJAIN	75.68722	23.52677	9.36
212	MP012880	Inland	Manmade	Tank/Pond		UJJAIN	75.60847	23.53607	5
213	MP012881	Inland	Manmade	Tank/Pond		UJJAIN	75.69016	23.54141	2.64
214	MP012882	Inland	Manmade	Tank/Pond		UJJAIN	76.08131	23.54178	6.03
215	MP012883	Inland	Manmade	Tank/Pond		UJJAIN	75.56119	23.54374	5.79
216	MP012884	Inland	Manmade	Tank/Pond		UJJAIN	75.69794	23.54855	2.42
217	MP012885	Inland	Manmade	Tank/Pond		UJJAIN	76.07643	23.54932	5.95
218	MP012886	Inland	Manmade	Tank/Pond		UJJAIN	75.44113	23.55336	2.48
219	MP012887	Inland	Manmade	Tank/Pond		UJJAIN	75.57211	23.55558	4.25
220	MP012888	Inland	Manmade	Tank/Pond		UJJAIN	76.07356	23.5562	4.73
221	MP012889	Inland	Manmade	Tank/Pond		UJJAIN	75.39201	23.56857	7.61
222	MP012890	Inland	Manmade	Tank/Pond		UJJAIN	75.29284	23.57882	3.44
223	MP012891	Inland	Manmade	Tank/Pond		UJJAIN	75.65218	23.58113	2.66
224	MP012892	Inland	Manmade	Tank/Pond		UJJAIN	75.80003	23.58781	4.11
225	MP012893	Inland	Manmade	Tank/Pond		UJJAIN	75.52549	23.60373	4.65
226	MP012894	Inland	Manmade	Tank/Pond		UJJAIN	75.63795	23.60907	3.69
227	MP012895	Inland	Manmade	Tank/Pond		UJJAIN	75.53968	23.63893	5.33
228	MP012896	Inland	Manmade	Tank/Pond		UJJAIN	75.64499	23.63998	2.46
229	MP012897	Inland	Manmade	Tank/Pond		UJJAIN	75.73115	23.65733	2.5
230	MP012898	Inland	Manmade	Tank/Pond		UJJAIN	75.7329	23.67652	2.34
231	MP012899	Inland	Manmade	Tank/Pond		UJJAIN	75.70587	23.72958	5.79

Annexure-8

Supreme Court Matter – Most Immediate
(by e-mail)

File No. W/30/2024-WTL
Government of India
Ministry of Environment, Forest & Climate Change
(Wetlands Division)

Indira Paryavaran Bhawan
Jor Bagh Road
New Delhi-110003

Date: 20.12.2024

OFFICE MEMORANDUM

Subject: W.P. (C) No.304/2018 – Anand Arya vs. Union of India along with W.P. (C) No.230/2001 and W.P. (C) No.302/2020 before the Hon'ble Supreme Court – **Demarcation of wetland boundary supported by accurate digital maps with coordinates and validated by ground truthing.**

This is in continuation to Ministry's O.M. No. J-22012/17/2020-CS (W) dated 11.10.2024 regarding detailed compliance of the Wetlands (Conservation & Management) Rules, 2017 and all other steps taken by the States/UTs for wetlands conservation with reference to the Hon'ble Supreme Court's order dated 01.10.2024 in the above captioned matters.

2. Vide order dated 11.12.2024, the Hon'ble Supreme Court inter-alia directed that, ***each of the State/UT Wetland Authorities shall complete ground truthing as well as the demarcation of wetland boundaries of each of the Wetland which have been identified for their State by Space Application Center Atlas (SAC Atlas), 2021 as expeditiously as possible, but definitely within a period of three months from 11.12.2024 (copy attached).***

3. The Ministry has assigned Knowledge Partners (KPs) of wetlands to each State/UT to assist them in various aspects of wetlands conservation. The States/UTs may enter into a formal agreement with them (**list of KPs attached**).

4. Since the directions of the Hon'ble Supreme Court are to be complied within a maximum period of three months (from 11.12.2024), it is requested that action in this regard may be taken up at the earliest. Regular progress and compliance may also be monitored through Additional Chief Secretary/Principal Secretary of Environment/Forest Department of the State/UT for ensuring time bound compliance of the directions.

5. Since, the Ministry is required to do monitoring with each State/UT and file a detailed affidavit, it is requested to provide a **time-bound action plan latest by 31.12.2024 on top priority. Subsequently, a progress report may also be sent to the Ministry on a fortnightly basis.**

Ramesh
(Dr. Ramesh M.)
Scientist 'F'
Tel.: 011-20819338
Email: ramesh.motipalli@nic.in

To

1. **The Chief Secretaries/Administrators of States/UTs**
2. **The Member Secretaries of State & UT Wetlands Authorities**

Copy to:

1. PSO to Secretary(EF&CC)
2. Sr. PPS to SS (TK)
3. PPS to JS(RA)
4. All officers of Wetlands Division

42

ITEM NO.6 COURT NO.13 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 304/2018

ANAND ARYA Petitioner(s)

VERSUS

UNION OF INDIA Respondent(s)

(IA No. 131361/2018 - INTERVENTION APPLICATION)

WITH

W.P.(C) No. 230/2001 (PIL-W)
(I.A.NO.203606/2022 IN W.P.(C)NO.230/2001
IA No. 203606/2022 - INTERVENTION APPLICATION)

W.P.(C) No. 302/2020 (PIL-W)
(FOR impleading party ON IA 172736/2024
FOR INTERVENTION/IMPLEADMENT ON IA 172736/2024
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 172737/2024
IA No. 172737/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 172736/2024 - INTERVENTION/IMPLEADMENT)

Date : 11-12-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Gopal Sankaranarayan, Sr. Adv.
Ms. Trisha Chandran, Adv.
Mr. Naresh Kumar, AOR

Mr. Jayant Bhushan, Sr. Adv.
Ms. Reena George, Adv.
Mr. Rohit Kumar Singh, AOR
Mr. Amartya Bhushan, Adv.
Mr. Yojit Mehra, Adv.

Ms. Anitha Shenoy, Sr. Adv.
Ms. Shibani Ghosh, AOR
Ms. Ayushma Awasthi, Adv.
Ms. Himanshi Gupta, Adv.

Signature Not Verified
Digitally signed by
Jayant Kumar Arora
Date: 2024.12.17

For Respondent(s) Ms. Aishwarya Bhati, A.S.G.
Ms. Swarupma Chaturvedi, Sr. Adv.
Ms. Manisha Chava, Adv.
Mr. Gurmeet Singh Makker, AOR

43

Mr. Bhuvan Mishra, Adv.
Mr. Aman Sharma, Adv.
Ms. Sunita Sharma, Adv.
Mr. Rohan Gupta, Adv.

Mr. P. V. Yogeswaran, AOR

Mr. Manish Kumar, AOR
Mr. Ravi Shanker Jha, Adv.

Mr. Kunal Verma, AOR

Ms. Sumita Hazarika, AOR
Mr. Shiv Sagar Tiwari, AOR

Mr. Shiv Mangal Sharma, A.A.G.
Mr. Manish Chaubey, Adv.
Mr. Milind Kumar, AOR

Mr. Anil Shrivastav, AOR
Mr. Ashok Kumar Singh, AOR

Mr. Guntur Pramod Kumar, AOR
Ms. Prerna Singh, Adv.
Mr. Samarth Krishan Luthra, Adv.
Mr. Dhruv Yadav, Adv.

Mr. Shuvodeep Roy, AOR
Mr. Deepayan Dutta, Adv.
Mr. Saurabh Tripathi, Adv.

Mr. Abhimanyu Tewari, AOR
Ms. Eliza Bar, Adv.

Mrs. Aishwarya Bhati, A.S.G.
Mrs. Swarupama Chaturvedi, Sr. Adv.
Mr. A K Panda, Adv.
Mr. Wasim Qadri, Sr. Adv.
Mrs. Ruchi Kohli, Sr. Adv.
Mr. Mukesh Kumar Maroria, AOR
Mr. Sunita Sharma, Adv.
Mr. Rohit Pandey, Adv.

Ms. Swati Ghildiyal, AOR
Mr. Prashant Bhagwati, Adv.
Ms. Devyani Bhatt, Adv.

Ms. Supriya Juneja, AOR

Mr. Anand Sharma, Adv.
Mr. Sandeep Jindal, AOR
Mr. Vishwanathan Iyer, Adv.

44

Mr. Arman Sharma, Adv.
Mrs. Shimpy Sharma, Adv.
Ms. Pooja Sharma, Adv.
Mr. Yeshasvi Shrivastava, Adv.

Mr. Parth Awasthi, Adv.
Mr. Pashupathi Nath Razdan, AOR

Mr. V. N. Raghupathy, AOR

Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.

Mr. Sunny Choudhary, AOR
Mr. Abhimanyu Singh Ga, Adv.
Mr. Sarad Kumar Singhania Aor, Adv.
Ms. Rashmi Singhania, Adv.

Mr. Bharat Bagla, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR

Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Karun Sharma, Adv.
Ms. Rajkumari Divyasana, Adv.

Mr. Avijit Mani Tripathi, AOR
Mr. Upendra Mishra, Adv.
Mr. P. S. Negi, Adv.
Mr. T.k. Nayak, Adv.

Mr. Anando Mukherjee, AOR
Mr. Shwetank Singh, Adv.

Ms. K. Enatoli Sema, AOR
Ms. Limayinla Jamir, Adv.
Mr. Amit Kumar Singh, Adv.
Ms. Chubalemla Chang, Adv.
Mr. Prang Newmai, Adv.

Mr. Gaurav Khanna, AOR
Ms. Natasha Sahrawat, Adv.
Mr. Rudraksh Pandey, Adv.
Mr. Gautam Barnwal, Adv.
Ms. Deepali Bhanot, Adv.
Ms. Alisha Roy, Adv.

Ms. Baani Khanna, AOR
Mr. Robin Singh, Adv.
Mr. Rohit Kumar, Adv.
Mr. Siddharth Mishra, Adv.

45

Mr. Sameer Abhyankar, AOR
Mr. Rahul Kumar, Adv.
Mr. Aakash Thakur, Adv.
Mr. Aryan Srivastava, Adv.
Ms. Ayushi Bansal, Adv.
Mr. Sarthak Dora, Adv.

Ms. Purnima Krishna, AOR
Mr. M.f. Philip, Adv.
Mr. Karamveer Singh Yadav, Adv.

Mr. R. Ayyam Perumal, AOR

Ms. Garima Prashad, A.A.G.
Mr. Sudeep Kumar, AOR
Mr. Abhishek Saket, Adv.
Ms. Manisha, Adv.
Ms. Rupali, Adv.

Mr. Srisatya Mohanty, Adv.
Ms. Astha Sharma, AOR
Ms. Ripul Swati Kumari, Adv.

Ms. Aishwarya Bhati, A.S.G.
Ms. Swarupama Chaturvedi, Sr. Adv.
Mr. S.wasim A. Qadri, Sr. Adv.
Mr. Ashok Kumar Panda, Sr. Adv.
Ms. Ruchi Kohli, Sr. Adv.
Mr. Varun Chugh, Adv.
Mr. Krishna Kant Dubey, Adv.
Mr. Bhuvan Kapoor, Adv.
Mr. Neeraj Kumar Sharma, Adv.
Ms. Indira Bhakar, Adv.
Ms. Sunita Sharma, Adv.
Mr. Gautam Kumar, Adv.
Mr. N Visakamurthy,aor, Adv.
Mr. Shreekant Neelappa Terdal, AOR

Mr. Aravindh S., AOR
Mr. Abbas B, Adv.
Mr. Aman Gautam, Adv.

Ms. Suveni Bhagat, AOR

Mr. Gopal Prasad, AOR

Ms. Srishti Agnihotri, AOR
Ms. Sanjana Grace Thomas, Adv.
Mr. D.p.singh, Adv.
Ms. Tara Elizabeth Kurien, Adv.

46

Mr. Shishir Pinaki, AOR
Mr. Dhanaeswar Gudapalli, Adv.
Ms. Mallika Das, Adv.
Mr. Nandi Kiran Kumar, Adv.

Mr. Akash Vashistha, Adv.
Mr. Rishi Sehgal, AOR
Mr. Midhun Aggarwal, Adv.
Ms. Vaishnavi, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Prior to 2017, the figures given by ISRO regarding the number of wetlands in India having an area more than 2.25 Hectares was 2,01,503. The latest ISRO data, which is of the year 2021, shows that this figure has now increased to 2,31,195.

Now these figures have to be checked on ground. The Wetlands (Conservation and Management) Rules, 2017 (in short, "the Rules") and the guidelines issued thereunder prescribe that the next step after identification of such wetlands is what is called Ground truthing, which is the term given to the actual inspection of these wetlands by a team constituted by the State for that purpose. This step has, however, been neglected by almost all the States, except the State of Punjab to some extent. As regards demarcation of these wetlands all States have done almost nothing up till now.

We have been informed at the Bar that each State presently has a Wetland Authority. In fact, reading of Rule 5 suggests that the State Wetlands Authority has already been constituted. Rule 5, by which the State Wetland Authority as well as such Authorities in the Union Territories have been

constituted and the powers to these Authorities have been given, reads as under :-

> *"**Wetland Authorities** – (1) The Central Government hereby constitutes the State Wetlands Authority in each State with the following members, namely ; -*
>
> *XXXXX*
>
> *(2) The Central Government hereby constitutes the Union Territory Wetlands Authority for each Union Territory with the following members, namely -*
>
> *XXXX*
>
> *(3) The State Wetlands Authority or Union Territory Wetlands Authority may co-opt other members, not exceeding three in number, if required.*
>
> *(4) The State Wetlands Authority or Union Territory Wetlands Authority shall exercise the following powers and perform the following functions, namely :-*
>
> *a)Prepare a list of all wetlands of the State or UT within three months from the dateof publication of these rules;*
>
> *b) Prepare a list of wetlands to be notified, within six months from the date of publication of these Rules, taking into cognizance any existing list of wetlands prepared/notified under other relevant State*

48

Acts;

c) Recommend identified wetlands, based on their Brief Documents, for regulation under these rules;

d) Prepare a comprehensive digital inventory of all wetlands within one year from the date of publication of these rules and upload the same on a dedicated web portal, to be developed by the Central Government for the said purpose; the inventory ought to be updated every ten years;

e) Develop a comprehensive list of activities, to be regulated and permitted within the notified wetlands and their zone of influence;

f) Recommend additions, if any, to the list of prohibited activities for specific wetlands;

g) Define strategies for conservation and wise use of wetlands within their jurisdiction; wise use being a principle for managing these ecosystems which incorporates sustainable uses (such as capture fisheries at subsistence level or harvest of aquatic plants) as being compatible with conservation, if ecosystem functions (such as water storage, ground water recharge, flood buffering) and values (such as recreation and cultural) are maintained or enhanced ;

h) Review Integrated Management Plan for each of the notified wetlands (including trans-boundary wetlands in coordination with Central Government), and within these plans to consider continuation and support to traditional uses of wetlands that are harmonized with ecological character;

I) Recommend mechanisms for maintenance of ecological character through promotional activities for land within the boundary of notified wetlands or wetlands complex have private tenancy rights,;

j) Identify mechanisms for convergence of implementation of the management plan with the existing State/UT level development plans and programmes;

k) Ensure enforcement of these rules and other relevant Acts, rules and regulations and on a half-yearly basis (June and December of each calendar year) inform the concerned State Government or UT Administration or Central Government on the status of such notified wetlands through a reporting mechanism;

l) Coordinate implementation of Integrated Management Plans based on wiseuse principle through various line departments and other concerned agencies;

m) Function as a nodal authority for all wetland – specific authorities within the State or UT Administration;

n) Issue necessary directions for the conservation and sustainable management of wetlands to the respective implementing agencies.

o) Undertake measures for enhancing awareness within stakeholders and local communities on values and functions of wetlands; and

p) Advise on any other matter suo-motu, or as referred by the State Government/UT Administration.

(5) The concerned Department of the State Government or Union Territory shall provide all necessary support and act as nodal Department and Secretariat to the Authority.

(6) The Authority shall, within ninety days of publication of these rules, shall constitute -

(a) a technical committee to review brief documents, management plans and advise on any technical matter referred by the Wetland Authority and

(b) a grievance committee consisting of four members to provide a mechanism for hearing

and forwarding the grievances raised by public to the Authority;

(7) The Committees referred to in sub-rule (6) shall meet at least once in every quarter to perform their functions.

(8) The Authority shall meet at least thrice in a year.

(9) The term of non-official members of the Authority nominated by State Government or Union Territory Administration, shall be for a period not exceeding three years."

It is clear now that the ground truthing and the demarcation of wetland boundary is the next step, which is to be undertaken by each of the State/UT Wetland Authorities in coordination with concerned nodal Department as provided under the Rules. It is a Statutory function which has been assigned to them under the Rules. We, therefore, direct each of the State/UT Wetland Authorities to complete ground truthing as well as the demarcation of wetland boundaries of each of the Wetland which have been identified for their State by Space Application Center Atlas (SAC Atlas), 2021.

For easy accessibility of this, each of the State/UT Wetland Authorities shall complete this work as expeditiously as possible, but definitely within a period of three months from today. Ms. Aishwarya Bhati, learned Additional Solicitor General, has assured this Court that they shall be doing the monitoring with each of the State and shall file a detailed affidavit before the

next date of listing.

Vide our order dated 03.04.2017 (in Writ Petition (C) No. 230 of 2001), this Court has passed certain directions regarding protection of Ramsar Convention Sites (of wetlands) to be monitored by each of the High Court concerned and 15 High Courts were given such a direction. The relevant portion of order dated 03.04.2017 is reproduced as under :-

> *"We have put it to learned counsel for the petitioner that insofar as the Ramsar Convention sites are concerned, since they are matters of international heritage, it might be more appropriate if the concerned High Courts monitor the management of these sites at least till there is some visible improvement. Learned counsel for the petitioner says that he has no objection to this.*
>
> *Under the circumstances, we direct the Registry of this Court to make photocopies of the affidavit filed by the Union of India by Dr. A. Duraisamy, Scientist 'F' and Member Secretary, Central Wetland Regulatory Authority and send it to the following High Courts:High Court of Judicature at Hyderabad for the States of Telangana and Andhra Pradesh, Gauhati High Court, Gujarat High Court, Himachal Pradesh High Court, J&K High Court, Kerala High Court, Madhya Pradesh High*

Court, Manipur High Court, Orissa High Court, Punjab and Haryana High Court, Rajasthan High Court, Madras High Court, Tripura High Court, Allahabad High Court and High Court at Calcutta. The affidavit be sent to the Registrar General of all the aforementioned High Courts within two weeks from today. A copy of all the orders passed by this Court from 10th September, 2014 till today shall also be sent to the concerned High Courts along with the affidavit. We request Hon'ble the Chief Justice of the concerned High Court to treat the affidavit as a suo motu public interest petition and, if necessary, appoint an amicus to assist the court so as to ensure that the Ramsar Convention sites within their jurisdiction are properly maintained. The affidavit by the Union of India should be filed within six weeks. List the matter on 12th July, 2017"

Now, the latest figure shows that these Ramsar sites have increased from 26 to 85, including 59 additional sites (cited below) falling under 5 other additional High Courts i.e. Patna, Bombay, Karnataka, Gauhati (Aizawl Bench as well) and Uttarakhand. The list of updated RAMSAR sites has been given to this Court, which is reproduced as under:-

"List of 85 Ramsar Sites

	State/UT		Wetland	Date of Designation	Area (hectares)
1.	Andhra Pradesh (1)	**1.**	Kolleru Lake	19-08-2002	90100
2.	Assam (1)	**2.**	Deepor Beel	19-08-2002	4000
3.	Bihar (3)	**3.**	Kabartal Wetland	21-07-2020	2620
		4.	Nagi Bird Sanctuary	11-10-2023	206
		5.	Nakti Bird Sanctuary	11-10-2023	333
4.	Gujarat (4)	**6.**	Nalsarovar	24-09-2012	12000
		7.	Wadhvana Wetland	05-04-2021	630
		8.	Thol Lake Wildlife Sanctuary	05-04-2021	699
		9.	Khijadia Wildlife Sanctuary	13-04-2021	512
8.	Goa (1)	**10.**	Nanda Lake	08-06-2022	42
9.	Haryana (2)	**11.**	Sultanpur National Park	25-05-2021	143
		12.	Bhindawas Wildlife Sanctuary	25-05-2021	412
11.	Himachal Pradesh (3)	**13.**	Pong Dam Lake	19-08-2002	15662
		14.	Chandertal Wetland	08-11-2005	49
		15.	Renuka Wetland	08-11-2005	20
14.	Jammu and Kashmir (5)	**16.**	Wular Lake	23-03-1990	18900
		17.	Surinsar-Mansar Lakes	08-11-2005	350
		18.	Hokera Wetland	08-11-2005	1375
		19.	Hygam Wetland	08-06-	802

			Conservation Reserve	2022	
		20.	Shallbugh Wetland Conservation Reserve	08-06-2022	1675
19.	Karnataka (4)	**21.**	Ranganathittu Bird Sanctuary	15-02-2022	518
		22.	Ankasamudra Bird Conservation Reserve	10-03-2023	98.76
		23.	Aghanashini Estuary	14-02-2023	4801
		24.	Magadi Kere Conservation Reserve	14-02-2023	54.38
20.	Kerala (3)	**25.**	Asthamudi Wetland	19-08-2002	6140
		26.	Sasthamkotta Lake	19-08-2002	373
		27.	VembanadKol Wetland	19-08-2002	151250
23.	Ladakh (2)	**28.**	Tso Kar Wetland Complex	17-11-2020	9577
		29.	Tsomoriri Lake	19-08-2002	12000
25.	Madhya Pradesh (5)	**30.**	Bhoj Wetlands	19-08-2002	3201
		31.	Sirpur Wetland	07-01-2022	161
		32.	Sakhya Sagar	07-01-2022	248
		33.	Yashwant Sagar	07-01-2022	823
		34.	Tawa Reservoir	08-01-2024	20050
29.	Maharashtra (3)	**35.**	Nandur Madhameshwar	21-06-2019	1437
		36.	Lonar Lake	22-07-2020	427
		37.	Thane Creek	13-04-2022	6521
32.	Manipur (1)	**38.**	Loktak Lake	23-03-1990	26600
33.	Mizoram (1)	**39.**	Pala Wetland	31-08-2021	1850
34.	Odisha (6)	**40.**	Chilka Lake	01-10-1981	116500
		41.	Bhitarkanika Mangroves	19-08-2002	65000
		42.	Satkosia Gorge	12-10-2021	98197

		43.	Tampara Lake	12-10-2021	300
		44.	Hirakud Reservoir	12-10-2021	65400
		45.	Ansupa Lake	12-10-2021	231
40.	Punjab (6)	**46.**	Harike Lake	23-03-1990	4100
		47.	Kanjli Lake	22-01-2002	183
		48.	Ropar Lake	22-01-2002	1365
		49.	Beas Conservation Reserve	26-09-2019	6429
		50.	Keshopur - Miani Community Reserve	26-09-2019	344
		51.	Nangal Wildlife Sanctuary	26-09-2019	116
46.	Rajasthan (2)	**52.**	Keoladeo Ghana National Park	1-10-1981	2873
		53.	Sambhar Lake	23-03-1990	24000
48.	Tamil Nadu (18)	**54.**	Point Calimere Wildlife and Bird Sanctuary	19-08-2002	38500
		55.	Koonthankulam Bird Sanctuary	08-11-2021	72
		56.	Chitrangudi Bird Sanctuary	08-11-2021	260
		57.	Karikili Bird Sanctuary	08-04-2022	58
		58.	Pichavaram Mangrove	08/04/2022	1479
		59.	Pallikaranai Marsh Reserve Forest	08-04-2022	1248
		60.	Gulf of Mannar Marine Biosphere Reserve	08-04-2022	52672
		61.	Vembannur Wetland Complex	08-04-2022	20
		62.	Vellode Bird Sanctuary	08-04-2022	77
		63.	Udhayamarthandapuram Bird Sanctuary	08-04-2022	44
		64.	Vedanthangal Bird Sanctuary	08-04-2022	40
		65.	Suchindram Theroor Wetland Complex	08-04-2022	94
		66.	Vaduvur Bird Sanctuary	08-04-	113

				2022	
		67.	Kanjirankulam Bird Sanctuary	08-04-2022	97
		68.	Karaivetti Bird Sanctuary	24-05-2023	453.72
		69.	Longwood Shola Reserve Forest	24-05-2023	116.007
		70.	Nanjarayan Bird Sanctuary	16-01-2024	125.865
		71.	Kazhuveli Bird Sanctuary	16-01-2024	5151.6
62.	Tripura (1)	**72.**	Rudrasagar Lake	08-11-2005	240
63.	Uttar Pradesh (10)	**73.**	Upper Ganga River	08-11-2005	26590
		74.	Nawabganj Bird Sanctuary	19-09-2019	225
		75.	Parvati Arga Bird Sanctuary	02-12-2019	722
		76.	Saman Bird Sanctuary	02-12-2019	526
		77.	Samaspur Bird Sanctuary	03-10-2019	799
		78.	Sandi Bird Sanctuary	26-09-2019	309
		79.	Sarsai NawarJheel	19-09-2019	161
		80.	Sur Sarovar	21-08-2020	431
		81.	Haiderpur Wetland	13-04-2021	6908
		82.	Bakhira Wildlife Sanctuary	29-06-2021	2894
73.	Uttarakhand (1)	**83.**	Asan Conservation Reserve	21-07-2020	444
74.	West Bengal (2)	**84.**	East Calcutta Wetlands	19-08-2002	12500
		85.	Sunderbans Wetland	30-01-2019	423000
23 States & UTs		**85 Ramsar Sites**			**13,58,068.335**

The Registrar General of this Court is directed to send the complete list to all the High Courts, including the 5 High Courts which are mentioned above,

and the High Courts are requested to treat the affidavit as a Suo Moto Public Interest Litigation where an Amicus be appointed, if necessary, to assist the Court and ensure that the RAMSAR Sites within their jurisdiction are properly maintained. We say this only as a continuation of our order dated 03.04.2017.

List the matter again on 25.03.2025.

(JAYANT KUMAR ARORA)
ASST. REGISTRAR-CUM-PS

(RENU BALA GAMBHIR)
COURT MASTER

State/UT wise Allocation of Knowledge Partners of Wetlands Division

S.No.	State/UT	Knowledge Partner									
		CDA-BBSR	CWRDM	EPCO	GEER	NCSCM	SACON	WISA	WWF	GIZ	Total-KPs
	UTs										
1	Andaman and Nicobar					P	S				2
2	Chandigarh				S				P		2
3	Dadra Nagar Haveli				P				S		2
4	Daman and Diu				P						1
5	Delhi							P			1
6	Jammu and Kashmir							S	S	P	2
7	Ladakh					S			P		2
8	Lakshadweep		S			P					2
9	Puducherry		S				P				2
	States										
1	Andhra Pradesh						P				1
2	Arunachal Pradesh	S						P			2
3	Assam				P						1
4	Bihar							P		S	2
5	Chhattisgarh			P	S				S		3
6	Goa				P		S				2
7	Gujarat				P						1
8	Haryana								P		1
9	Himachal Pradesh							S		P	2
10	Jharkhand	S						P			2
11	Karnataka		S		S		S		P		4
12	Kerala		P					S			2

09

09

13	Madhya Pradesh			P					S	S	3
14	Maharashtra				S	P	S				3
15	Manipur							P			1
16	Meghalaya		S		P						2
17	Mizoram	P				S					2
18	Nagaland					P	S				2
19	Odisha	P								S	2
20	Punjab								P		1
21	Rajasthan				P				S		2
22	Sikkim	P									1
23	Tamil Nadu		S			S	P			S	4
24	Telangana		S		P						2
25	Tripura					P	S				2
26	Uttar Pradesh							P		S	2
27	Uttarakhand							S	P		2
28	West Bengal	S				S		P			3

Abb: *P: Primary **S: Secondary

Contact Details of Knowledge Partners

Sl. No.	Name	Designation	Email ID
1	Dr. R.N Samal	Scientific Officer, CDA	rnsamal09@gmail.com
2	Dr. Manoj P. Samuel	Executive Director, CWRDM	manoj@cwrdm.org
3	Ms Umamaheshwari R	Executive Director, EPCO	ed.epco@mp.gov.in
	Mr Lokendra Thakkar	Officer In-Charge, SWA, EPCO	thakkarlokendra@mp.gov.in
4	Dr R.K. Sugoor	Director, GEER Foundation	dir-geer@gujarat.gov.in
5	Mr Ravindra Singh	Director, IGBP, GIZ India	ravindra.singh@giz.de
	Mr Kirtiman Awasthi	Senior Advisor, GIZ India	kirtiman.awasthi@giz.de
6	Dr Purvaja Ramachandran	Director, NCSCM	purvaja.ramachandran@gmail.com purvaja@ncscm.res.in
7	Dr. Goldin Quadros	Principal Scientist, SACON	goldinq@gmail.com
8	Dr. Ritesh Kumar	Director, WISA	ritesh.kumar@wi-sa.org
9	Mr Suresh Babu	Director, River Basins, WWF-India	suresh@wwfindia.net
	Dr Amit Dubey	Head – Wetlands, WWF India	adubey@wwfindia.net
10	Mr V.R. Tiwari, IFS	Director, WII	dwii@wii.gov.in;vrt@wii.gov.in
11	Dr AshihoAsosii Mao	Director, Botanical Survey of India	hq@bsi.gov.in , admin@bsi.gov.in
12	Dr Dhriti Banerjee	Director, Zoological Survey of India	director@zsi.gov.in

Annexure-9

मध्यप्रदेश शासन
राजस्व एवं पर्यावरण विभाग
मंत्रालय, वल्लभ भवन, भोपाल

क्रमांक 217 /पर्यावरण विभाग भोपाल, दिनांक 05/02/2025

प्रति,

समस्त जिला कलेक्टर एवं
अध्यक्ष जिला वेटलैंड संरक्षण समिति
मध्य प्रदेश

विषयः- वेटलैण्ड नियमों के संदर्भ में माननीय उच्चतम् न्यायालय के आदेश दिनांक 11.12.2024 का पालन किये जाने बाबत्।

संदर्भः 1. मान. उच्चतम् न्यायालय आदेश दिनांक 11.12.2024 एवं MoEFCC, भारत सरकार का ऑफिस मेमोरेण्डम दिनांक 20.12.2024
2. प्रमुख सचिव, पर्यावरण विभाग पत्र दिनांक 22.01.2025
3. सदस्य सचिव, राज्य वेटलैण्ड प्राधिकरण पत्र दिनांक 28.01.2025
4. मुख्य सचिव, म. प्र. शासन की VC बैठक दिनांक 03.02.2025

1. कृपया माननीय उच्चतम् न्यायालय में दायर जनहित याचिका क्र. 230/2001 एवं 304/2018 में पारित आदेश के अनुपालन हेतु MoEFCC, भारत सरकार के उपरोक्त संदर्भित ऑफिस मेमोरेण्डम के संदर्भ में मुख्य सचिव महोदय द्वारा दिनांक **03.02.2025 की VC** बैठक में दिए गए निर्देश का संदर्भ लेने का कष्ट करें।

2. माननीय उच्चतम् न्यायालय का निर्देश है कि, ISRO की संस्था SAC द्वारा तैयार प्रदेश के 2.25 हैक्टयर से अधिक क्षेत्रफल के 13567 वेटलैण्ड्स का **Boundary Demarcation एवं Ground Truthing** का कार्य किया जाए। यह कार्य जिला प्रशासन के माध्यम से निर्धारित समय-सीमा में संपन्न किया जाना है। SAC से प्राप्त जिलेवार वेटलैण्ड्स की सूची E-mail पर उपलब्ध करायी गयी है। साथ ही संपन्न प्रशिक्षण में भी उपलब्ध करायी गयी है एवं राज्य वेटलैण्ड प्राधिकरण की वेबसाइट पर भी उपलब्ध है।

3. प्रमुख सचिव महोदय के पत्र के संदर्भ में प्रदेश के 4 जिले क्रमशः रीवा, सतना, मैहर एवं निवाडी जिलों को छोडकर शेष सभी जिलों से नोडल अधिकारी नामांकित हुए हैं जिनका भोपाल में प्रशिक्षण दिनांक क्रमशः 28 एवं 31 जनवरी 2025 को किया गया है। इस संबंध में माननीय उच्चतम् न्यायालय के आदेश के पालन एवं कार्य की गंभीरता एवं प्राथमिकता के दृष्टिगत सभी जिलों में इस कार्य को संपन्न करने के लिए राजस्व विभाग के जिलाधिकारी (संयुक्त कलेक्टर/ डिप्टी कलेक्टर /जिला भू-बंदोबस्त अधिकारी स्तर के अधिकारी) को आवश्यक रूप से इस कार्य का दायित्व सौंपे।

4. तालाबों की Ground Truthing करने के लिए राज्य शासन की संस्था MPSEDC के सहयोग से एक मोबाईल App तैयार किया जा रहा है, जिसमें सभी जिले के तालाबों से संबंधित जिलेवार, ग्रामवार समस्त जानकारी उपलब्ध होगी। Ground Truthing के मापदण्ड App में समाहित हैं उन्हीं मापदण्ड के आधार पर Ground Truthing की जाना है, App इसकी सहायता के लिए सक्षम है। इस App की Link शीघ्र ही आपके जिला नोडल अधिकारियों के साथ साझा की जायेगी।

5. ऐसे वेटलैण्ड्स जो कि वन भूमि पर या वन अधिनियमों से विनियमित (राष्ट्रीय उद्यान, टाईगर रिजर्व, वाइल्ड लाईफ सैंक्चुरी) हो रहे हैं, उन वेटलैण्ड्स की प्रदेश में संख्या MPSEDC के अनुसार लगभग 1400 है। इनकी Ground Truthing एवं सीमांकन का कार्य वन विभाग द्वारा किया जावेगा।

6. यहां यह स्पष्ट किया जाता है कि SAC द्वारा आपके जिले में 2.25 हैक्टेयर से अधिक क्षेत्रफल के दर्शित सभी वेटलैण्ड्स का भी सीमांकन किया जाना है।

7. सीमांकन हेतु राजस्व विभाग में प्रचलित नियम एवं प्रक्रिया का पालन किया जावेगा। सीमांकन प्रतिवेदन (Field Book सहित) की pdf फाइल, MPSEDC द्वारा तैयार पोर्टल अथवा Link पर क्लिक कर, Scanned Copy अपलोड करना है।

8. सीमांकन रिपोर्ट में राजस्व नक्शे के हिसाब से मौके पर वेटलैण्ड्स के क्षेत्रफल, चौहद्दी एवं अतिक्रमण आदि की स्थिति, संक्षेप में स्पष्टतः दर्शित की जाना चाहिए।

9. वर्तमान में वेटलैण्ड सूखा है या पानी भरा है, कितने क्षेत्रफल में पानी भरा है आदि से सीमांकन का कोई संदर्भ नहीं है, बल्कि तालाब की भूमि की भौतिक स्थिति, क्षेत्रफल, परिधि एवं अतिक्रमण आदि को सुनिश्चित करना उद्देश्य है।

10. संबंधित जिला कलेक्टर जिले में इस कार्य हेतु उल्लेखित / चिन्हित वेटलैण्ड्स (संलग्न सूची अनुसार) का समय-सीमा में सीमांकन हेतु उपलब्ध मानव संसाधन, तकनीक आदि का आकलन करते हुए उपरोक्त् कार्य को पूरा करने की रणनीति बनायेंगे तथा इस कार्य की दिन - प्रतिदिन निगरानी हेतु नोडल अधिकारी नियुक्त करें जो, डिप्टी कलेक्टर के पद से अनिम्न होगा।

11. सीमांकन अवधि के दौरान दिन प्रतिदिन सभी जिलों को लिंक / डेशबोर्ड / पोर्टल प्रदान किया जावेगा। जिस पर प्रत्येक दिन की प्रगति अपलोड करना होगा।

12. संबंधित जिला नोडल अधिकारियों की VC के माध्यम से दैनिक प्रगति की समीक्षा बैठक की जावेगी ताकि माननीय उच्चतम् न्यायालय के निर्देश के पालन में सीमांकन एवं जमीनी सत्यापन का कार्य समय-सीमा में पूर्ण किया जा सकेगा।

संलग्न- उपरोक्तानुसार

प्रमुख सचिव
पर्यावरण विभाग
मध्यप्रदेश शासन

प्रमुख सचिव
राजस्व विभाग
मध्यप्रदेश शासन

पृ. क्र. 218 /पर्यावरण विभाग भोपाल, दिनांक 05/02/2025

प्रतिलिपि -

1. उप सचिव, मुख्य सचिव कार्यालय, म. प्र. शासन की ओर कृपया सूचनार्थ।
2. अपर मुख्य सचिव, सामान्य प्रशासन विभाग, मध्यप्रदेश शासन की ओर कृपया सूचनार्थ।
3. अपर मुख्य सचिव, जल संसाधन विभाग, मध्यप्रदेश शासन की ओर कृपया सूचनार्थ।
4. अपर मुख्य सचिव, वन विभाग मध्यप्रदेश शासन की ओर कृपया सूचनार्थ।
5. प्रधान मुख्य वन संरक्षक एवं वन बल प्रमुख, वन विभाग मध्यप्रदेश शासन की ओर कृपया सूचनार्थ।
6. प्रमुख सचिव, नगरीय विकास एवं आवास विभाग, मध्यप्रदेश शासन की ओर कृपया सूचनार्थ।
7. प्रमुख सचिव, पंचायत एवं ग्रामीण विकास विभाग, मध्यप्रदेश शासन की ओर कृपया सूचनार्थ।
8. समस्त संभाग आयुक्त मध्यप्रदेश को सूचनार्थ।
9. सदस्य सचिव, म. प्र. राज्य वेटलैण्ड प्राधिकरण, एप्को को सूचनार्थ।
10. समस्त नगर निगम आयुक्त म. प्र. को सूचनार्थ।
11. समस्त वनमंडल अधिकारी, मध्यप्रदेश को सूचनार्थ।
12. समस्त मुख्य कार्यपालन अधिकारी, जिला पंचायत मध्यप्रदेश को सूचनार्थ।

प्रमुख सचिव
पर्यावरण विभाग
मध्यप्रदेश शासन

प्रमुख सचिव
राजस्व विभाग
मध्यप्रदेश शासन

मध्यप्रदेश शासन
वन एवं पर्यावरण विभाग
मंत्रालय, वल्लभ भवन, भोपाल

क्रमांक 224/66/1. /पर्यावरण विभाग भोपाल, दिनांक 07/02/2025

प्रति,

समस्त वन मण्डल अधिकारी
मध्य प्रदेश

विषय:- वेटलैण्ड नियमों के संदर्भ में माननीय उच्चतम् न्यायालय के आदेश दिनांक 11.12.2024 का पालन किये जाने बाबत्।

सदर्भ: 1. मान. उच्चतम् न्यायालय आदेश दिनांक 11.12.2024 एवं MoEFCC, भारत सरकार का ऑफिस मेमोरेण्डम दिनांक 20.12.2024
2. प्रमुख सचिव, पर्यावरण विभाग पत्र दिनांक 22.01.2025
3. सदस्य सचिव, राज्य वेटलैण्ड प्राधिकरण पत्र दिनांक 28.01.2025
4. मुख्य सचिव, म. प्र. शासन की VC बैठक दिनांक 03.02.2025

1. कृपया माननीय उच्चतम् न्यायालय में दायर जनहित याचिका क्र. 230/2001 एवं 304/2018 में पारित आदेश के अनुपालन हेतु MoEFCC, भारत सरकार के उपरोक्त संदर्भित ऑफिस मेमोरेण्डम के संदर्भ में मुख्य सचिव महोदय द्वारा **दिनांक 03.02.2025 की VC** बैठक में दिए गए निर्देश का संदर्भ लेने का कष्ट करें।

2. माननीय उच्चतम् न्यायालय का निर्देश है कि, ISRO की संस्था SAC द्वारा तैयार प्रदेश के 2.25 हैक्टयर से अधिक क्षेत्रफल के 13567 वेटलैण्ड्स का **Boundary Demarcation** एवं **Ground Truthing** का कार्य किया जाए। इस सूची में ऐसे वेटलैण्ड्स जो कि वन भूमि पर या वन अधिनियमों से विनियमित (राष्ट्रीय उद्यान, टाईगर रिजर्व, वाइल्ड लाईफ सैंक्चुरी) हो रहे हैं, उन वेटलैण्ड्स की प्रदेश में सख्या MPSEDC के अनुसार **लगभग 1400 है**। इनकी Ground Truthing एवं सीमांकन का कार्य वन विभाग के माध्यम से निर्धारित समय-सीमा में संपन्न किया जाना है द्वारा किया जाना है।

3. यह कार्य जिला प्रशासन के समन्वय से निर्धारित समय-सीमा में संपन्न किया जाना है। SAC से प्राप्त जिलेवार वेटलैण्ड्स की सूची E-mail पर उपलब्ध करायी गयी है। राज्य वेटलैण्ड प्राधिकरण की वेबसाइट पर भी उपलब्ध है।

4. तालाबों की Ground Truthing करने के लिए राज्य शासन की संस्था MPSEDC के सहयोग से एक मोबाईल App तैयार किया जा रहा है, जिसमें सभी जिले के तालाबो से संबंधित जिलेवार, ग्रामवार समस्त जानकारी उपलब्ध होगी। Ground Truthing के मापदण्ड App में समाहित हैं उन्हीं मापदण्ड के आधार पर Ground Truthing की जाना है, App इसकी सहायता के लिए सक्षम है। इस App की Link शीघ्र ही आपके जिले के वन मंडलाधिकारियों / नोडल अधिकारियों के साथ साझा की जायेगी।

5. यहां यह स्पष्ट किया जाता है कि SAC द्वारा आपके जिले में 2.25 हैक्टेयर से अधिक क्षेत्रफल के दर्शित सभी वेटलैण्ड्स का भी सीमांकन किया जाना है।

6. सीमांकन हेतु वन विभाग में प्रचलित नियम एवं प्रक्रिया का पालन किया जावे। सीमांकन प्रतिवेदन की pdf फाइल, MPSEDC द्वारा तैयार पोर्टल अथवा Link पर क्लिक कर, Scanned Copy अपलोड करना है।

7. सीमांकन रिपोर्ट में वन भूमि के नक्शे के हिसाब से मौके पर वेटलैण्ड्स के क्षेत्रफल, चौहद्दी एव अतिक्रमण (यदि है तो) आदि की स्थिति, संक्षेप में स्पष्टत: दर्शित की जाना चाहिए।

8. वर्तमान में वेटलैण्ड सूखा है या पानी भरा है, कितने क्षेत्रफल में पानी भरा है आदि से सीमांकन का कोई सदर्भ नहीं है, बल्कि तालाब की भूमि की भौतिक स्थिति, क्षेत्रफल, परिधि एवं अतिक्रमण आदि को सुनिश्चित करना उद्देश्य है।

1. 65

9. संबंधित वन मण्डल अधिकारियों द्वारा जिले में इस कार्य हेतु उल्लेखित / चिन्हित वेटलैण्ड्स (संलग्न सूची अनुसार) का समय-सीमा में सीमांकन हेतु उपलब्ध मानव संसाधन, तकनीक आदि का आकलन करते हुए उपरोक्त् कार्य को पूरा करने की रणनीति बनायेंगे तथा इस कार्य की दिन-प्रतिदिन निगरानी हेतु नोडल अधिकारी नियुक्त करें जो, वन मण्डल अधिकारी अथवा रैंज अधिकारी के पद से अनिम्न होगा।

10. सीमांकन अवधि के दौरान दिन प्रतिदिन सभी जिलों को लिंक / डेशबोर्ड / पोर्टल प्रदान किया जावेगा। जिस पर प्रत्येक दिन की प्रगति अपलोड करना होगा।

11. वन विभाग से संबंधित जिला नोडल अधिकारियों की VC के माध्यम से दैनिक प्रगति की समीक्षा बैठक की जावेगी ताकि माननीय उच्चतम् न्यायालय के निर्देश के पालन में सीमांकन एवं जमीनी सत्यापन का कार्य समय-सीमा में पूर्ण किया जा सकेगा।

संलग्न- उपरोक्तानुसार

प्रमुख सचिव
पर्यावरण विभाग
मध्यप्रदेश शासन

अपर मुख्य सचिव
वन विभाग
मध्यप्रदेश शासन

पृ. क्र. ...../पर्यावरण विभाग भोपाल, दिनांक / /2025

प्रतिलिपि -

1. उप सचिव, मुख्य सचिव कार्यालय, म. प्र. शासन की ओर कृपया सूचनार्थ।
2. अपर मुख्य सचिव, जल संसाधन विभाग, मध्यप्रदेश शासन की ओर कृपया सूचनार्थ।
3. अपर मुख्य सचिव, सामान्य प्रशासन विभाग, मध्यप्रदेश शासन की ओर कृपया सूचनार्थ।
4. प्रधान मुख्य वन संरक्षक एवं वन बल प्रमुख, वन विभाग मध्यप्रदेश शासन की ओर सूचनार्थ।
5. प्रधान मुख्य वन संरक्षक (वन्य प्राणी), वन विभाग मध्यप्रदेश शासन की ओर सूचनार्थ।
6. समस्त संभाग आयुक्त मध्यप्रदेश को सूचनार्थ।
7. मुख्य वन संरक्षक / वन संरक्षक, समस्त वन वृत्त की ओर सूचनार्थ।
8. सदस्य सचिव, म. प्र. राज्य वेटलैण्ड प्राधिकरण, एप्को को सूचनार्थ।
9. समस्त कलेक्टर्स, म.प्र. को सूचनार्थ।

प्रमुख सचिव
पर्यावरण विभाग
मध्यप्रदेश शासन

अपर मुख्य सचिव
वन विभाग
मध्यप्रदेश शासन

Annexure-10

कार्यालय कार्यपालन यंत्री, जल संसाधन संभाग, उद्यन मार्ग, रिंग रोड़ उज्जैन (म.प्र.)

(EMAIL ID :- eewrdujn@yahoo.com)

पत्र क्र. 797 / कार्य / 2025 उज्जैन, दिनांक 24 / 02 / 2025

प्रति,

क्षेत्रीय अधिकारी,
क्षेत्रीय कार्यालय म.प्र प्रदूषण नियंत्रण बोर्ड,
उज्जैन (म.प्र.)

2696
24/02/25

विषय :— माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल जोन भोपाल बेंच द्वारा प्रकरण क्र. 124 / 2025 (CZ) (Abhishek Chaurasia) V/S state of madhyapradesh & ors.) के संबंध में।

संदर्भ :— 1. क्षेत्रीय कार्यालय म.प्र प्रदूषण नियंत्रण बोर्ड, उज्जैन का पत्र क्र. 2569 / प्रनियो / क्षकाउ / 2025 उज्जैन दिनांक 14.02.2025
2. कार्यालय अनुविभागीय अधिकारी, जल संसाधन उपसंभाग, खाचरौद का पत्र क्र. 30 / कार्य / 2025 खाचरौद, उज्जैन दिनांक 21.02.2025

— — — 00 — — —

उपरोक्त विषययान्तर्गत संदर्भित पत्र क्र. 01 के द्वारा चाही गई जानकारी, कार्यालय अनुविभागीय अधिकारी, जल संसाधन उपसंभाग, खाचरौद के संदर्भित पत्र क्र. 02 के माध्यम से इस कार्यालय को प्राप्त हुई हैं जो कि आवश्यक कार्यवाही हेतु मूलतः संलग्न प्रेषित हैं।

संलग्न :— उपरोक्तानुसार

(मयंक सिंह)
कार्यपालन यंत्री
जल संसाधन संभाग, उज्जैन

पृष्ठा. क्र. 798 / कार्य / 2025 उज्जैन, दिनांक 24 / 02 / 2025

प्रतिलिपि :—

1. कलेक्टर जिला उज्जैन की ओर सूचनार्थ प्रेषित।
2. अनुविभागीय अधिकारी, जल संसाधन उपसंभाग, खाचरौद की ओर सूचनार्थ प्रेषित।

S-2 I.G

(मयंक सिंह)
कार्यपालन यंत्री
जल संसाधन संभाग, उज्जैन

कार्यालय अनु.वि.अधि.जल संसाधन उपसंभाग

खाचरौद

पत्र.क्र. 30 /कार्य/2025

खाचरौद ,उज्जैन दिनांक 21.02.25

प्रति,

कार्यपालन यंत्री,

जल संसाधन संभाग

उज्जैन (म.प्र.)

विषय :- माननीय राष्ट्रिय हरित प्राधिकरण प्र.क्र. 02/2025 (CZ) (अभिषेक चौरसिया V/S state of m.p.& org) सम्बन्ध में।

सन्दर्भ :- आपका पत्र क्र. 634/कार्य/2025 उज्जैन दिनांक 18/02/2025

उपरोक्त विषयान्तर्गत पाडलिया (बनबना ता.) के एफ.टी.एल. की जानकारी उपसंभागीय कार्यालय में उपलब्ध अभिलेखों के आधार पर आपकी ओर प्रेषित हैं।

सहपत्र: उपरोक्तानुसार

अनु.वि.अधि.

जल संसाधन उपसंभाग

खाचरौद

68

प्रति,

अनुविभागीय अधिकारी
जल संसाधन उपसंभाग
खाचरोद

विषय :- पाड़ल्या कलां स्थित तालाब के सम्बंध में एफ.टी.एल. प्रमाणपत्र विषयक।

संदर्भ :- आपका पु.क्र. 344/कार्य/पाड़ल्याकलां/खाचरोद दि० 01.09.2017

उपरोक्त संदर्भित पत्र के तारतम्य में लेख है कि मेरे द्वारा राजस्व पटवारी श्री अनिल शर्मा के साथ पत्र के परिपालन में दिनांक 04.09.17 को पाड़ल्या कला की एफ.टी.एल.लाईन के चिन्हांकन हेतु संयुक्त रूप से सर्वेक्षण किया गया। तदनुसार एफ.टी.एल.लाईन को संलग्न नक्शे पर दर्शाया जाकर मौके पर चिन्हांकित किया गया। सर्वेक्षण अनुसार पाड़ल्या कला की एफ.टी.एल.लाईन सर्वे नं. 1378/1/1, 1378/1/2, 1378/1/3, 1378/1/4, 1379/1, 1378/1/8, 1378/3, 1373, 1374 की उत्तर दिशा की मेड़ से होकर गुजरती है। संलग्न नक्शे में पाड़ल्या कलां के एफ.टी.एल. लाईन दर्शाई गई है। एफ.टी.एल. की दूरी सर्वे नं. 1374 के उत्तर दिशा 53 मी. ,सर्वे 1378/2/5 की उत्तर दिशा में 58.4 मी. तथा सर्वे नं. 1378/1/3 की उत्तर दिशा में मेड़ से 63 मीटर दूरी पर एफ.टी.एल.लाईन गुजरती है। पाड़ल्या कला तालाब की एफ.टी.एल. लाईन के अंतर्गत भूमि जल संसाधन विभाग के स्वामित्व की है। संलग्न नक्शे में एफ.टी.एल. लाईन दर्शाई गई है।

उपयंत्री
जल संसाधन उपसंभाग, खाचरोद

True Copy
Water Resources
Sub-Division Khachrod

1385
1368
1367
1366
1373
1372
1371
1370/1
1370/2
1370/3
1370/4
1369
1382
1393
1391
1381
1375
1374
1377
1376
1379
1378
1380
1384
1383
1387
1386
1388
1389
1390
1392
N
S

Annexure - II

कार्यालय संयुक्त संचालक, नगर तथा ग्राम निवेश, उज्जैन (म.प्र.)

(भरतपुरी यूडीए भवन द्वतीय तल उज्जैन)
दूरभाष क्र. 0734–2510597 ईमेल पता: Ujjain@mptownplan.gov.in

क्रमांक: 267 /नग्रानि/2025 उज्जैन,दिनांक: 01/03/2025

प्रति,

कलेक्टर,
जिला उज्जैन,म.प्र.

03 MAR 2025

विषय:- माननीय एनजीटी भोपाल बेंच द्वारा प्रकरण Original Application No. 02/2025 (CZ) Abhishek Chaurasia V/s State of Madhya Pradesh & Ors. मे दिनांक 15.01.2025 को पारित आदेश के अनुपालन बाबत्।

संदर्भ:- अपका पत्र क्रमांक-2623/सहायक कलेक्टर/रीडर/2025, उज्जैन,दिनांक:-21.02.2025.

--00--

उपरोक्त बिषयांतर्गत आपके संदर्भित पत्र द्वारा बिषयांकित प्रकरण के संबंध मे इस कार्यालय से संबंधित जानकारी चाही गई है। प्रकरण मे इस कार्यालय को प्रतिवादी क्रमांक-10 पर रखा गया है।

प्रकरण मे इस कार्यालय से संबंधित बिन्दुओं पर निम्नानुसार जानकारी प्रस्तुत है।

- प्रकरण मे कार्यालयीन प्रत्र क्रमांक NGDLP100423965 दिनांक 09.06.2023 द्वारा ग्राम पाण्डल्यकला तहसील नागदा स्थित भूमि सर्वे क्रमांक 1378/1/1, 1378/1/2, 1378/1/3, 1378/1/5, 1378/1/6, 1378/1/7, 1378/1/8, 1378/2/1, 1378/2/2, 1378/2/3, 1378/2/4, 1378/2/5, 1379/1, 1379/2, 1379/3, 1379/4, 1380/10/4, 1380/4/1/1/1/2, 1380/4/1/1/2, 1380/4/1/2/1, 1380/4/1/3/1, 1380/4/1/3/2, 1380/4/1/4, 1380/4/1/5, 1380/4/1/6, 1380/4/1/7, 1380/4/3/1, 1380/4/3/2, 1380/4/3/3, 1380/4/3/4, 1380/4/3/5, 1380/4/3/6, 1381/4/1, 1381/4/2, 1381/4/3, 1381/4/4 एव 1381/4/5 कुल रकबा 3.8 हे. भूमि पर आवासीय कॉलोनी (आनंद वाटिका) हेतु म.प्र. नगर तथा ग्राम निवेश अधिनियम-1973 की धारा 30(1)ख के तहत अभिन्यास अनुमोदिन किया गया है। (छाया प्रति संलग्न परिशिष्ट-1)

  उक्त अभिन्यास अंगीकृत नागदा विकास योजना 2035 के प्रावधानों के तहत बनबना तालव से 30 मीटर का हरित क्षेत्र रखते हुए प्रस्तावित आवासीय उपयोग के अंतर्गत अनुमोदित किया गया है।

- अंगीकृत नागदा विकास योजना-2021मे बनबना तालाव के पास जो ग्रीन बेल्टे रखा गया था उसे नागदा विकास योजना 2035 मे यथावत रखा गया है।(छाया प्रति संलग्न परिशिष्ट-2)

संलग्न :- उपरोक्तानुसार।

(विष्णु खरे) 1/3/2025
संयुक्त संचालक
नगर तथा ग्राम निवेश
उज्जैन म.प्र.

71

परिशिष्ट – 1

कार्यालय संयुक्त संचालक नगर तथा ग्राम निवेश

जिला उज्जैन मध्य प्रदेश

क्रमांक NGDLP100423965/ दिनांक / 09/JUN/2023

प्रति,

श्री रविन्द्र कठिड पिता श्री मनोहरलाल कठिड एवं अन्य-3 निवासी 11-जवाहर मार्ग नागदा जिला उज्जैन (म.प्र.)-456335

विषय:- ग्राम पाडल्याकला तहसील नागदा जिला उज्जैन में स्थित भूमि सर्वे क्रमांक 1378/1/1, 1378/1/2, 1378/1/3, 1378/1/5, 1378/1/6, 1378/1/7, 1378/1/8, 1378/2/1, 1378/2/2, 1378/2/3, 1378/2/4, 1378/2/5, 1379/1, 1379/2, 1379/3, 1379/4, 1380/10/4, 1380/4/1/1/1/2, 1380/4/1/1/2, 1380/4/1/2/1, 1380/4/1/3/1, 1380/4/1/3/2, 1380/4/1/4, 1380/4/1/5, 1380/4/1/6, 1380/4/1/7, 1380/4/3/1, 1380/4/3/2, 1380/4/3/3, 1380/4/3/4, 1380/4/3/5, 1380/4/3/6, 1381/4/1, 1381/4/2, 1381/4/3, 1381/4/4 एवं 1381/4/5 कुल रकबा 3.8 हे. भूमि पर आवासीय कॉलोनी (आनंद वाटिका) विकास हेतु अभिन्यास अनुमोदन बाबत।

संदर्भः- आपका म.प्र. नगर तथा ग्राम निवेश अधिनियम-1973 की धारा 29(1) में ऑनलाईन आवेदन दिनांक 11/04/2023.

उपरोक्त विषयांतर्गत आपके द्वारा संदर्भित आवेदन प्रस्तुत कर ग्राम पाडल्याकला तहसील नागदा जिला उज्जैन में स्थित भूमि सर्वे क्रमांक 1378/1/1, 1378/1/2, 1378/1/3, 1378/1/5, 1378/1/6, 1378/1/7, 1378/1/8, 1378/2/1, 1378/2/2, 1378/2/3, 1378/2/4, 1378/2/5, 1379/1, 1379/2, 1379/3, 1379/4, 1380/10/4, 1380/4/1/1/1/2, 1380/4/1/1/2, 1380/4/1/2/1, 1380/4/1/3/1, 1380/4/1/3/2, 1380/4/1/4, 1380/4/1/5, 1380/4/1/6, 1380/4/1/7, 1380/4/3/1, 1380/4/3/2, 1380/4/3/3, 1380/4/3/4, 1380/4/3/5, 1380/4/3/6, 1381/4/1, 1381/4/2, 1381/4/3, 1381/4/4 एवं 1381/4/5 कुल रकबा 3.8 हे. भूमि पर आवासीय कॉलोनी (आनंद वाटिका) विकास हेतु अभिन्यास अनुमोदन चाहा गया है।

विषयांकित भूमि नागदा विकास योजना-2035 अनुसार प्रस्तावित आवासीय एवं आमोद-प्रमोद उपयोग हेतु निर्दिष्ट है। तथा भूमि को जावरा बायपास मार्ग से सीधी पहुँच उपलब्ध है। प्रकरण में अनुविभागीय अधिकारी नागदा के पत्र क्रमांक /रा/23/175 दिनांक 22/02/2023 द्वारा नजूल अनापत्ति जारी की गई है। अतः प्रश्नाधीन भूमि को आवश्यक पहुँच मार्ग उपलब्ध होने एवं भूमि स्थल पर रिक्त होने के फलस्वरूप आवेदित भूमि पर संलग्न अभिन्यास अनुसार म.प्र. नगर तथा ग्राम निवेश अधिनियम-1973 की धारा 30(1)(ख) एवं म.प्र. भूमि विकास नियम-2012 के नियम 2(5)(क) एवं नियम 27 के प्रावधानों के अधीन निम्नलिखित शर्तो के तहत नियोजन अनुज्ञा करते हुऐ लेख है कि निम्न लिखित शर्तो के साथ आवेदक को म.प्र. नगर पालिका अधिनियम-1961 एवं उसके अंतर्गत निर्मित म.प्र. नगर पालिका (कॉलोनी विकास) नियम-2021 के अंतर्गत कॉलोनी विकास की अनुमती प्रदान किऐ जाने मे कोई अपत्ति नही है :-

01. निम्नलिखित अधिनियम/नियम/सक्षम अधिकारियों तथा संस्थाओं से अनापत्ति/अनुज्ञा प्राप्त करना अनिवार्य होगा।
    - अ) म.प्र. भू-राजस्व संहिता-1959
    - ब) म.प्र. नगर पालिका अधिनियम-1961 एवं उसके अंतर्गत निर्मित म.प्र. नगर पालिका (कॉलोनी विकास) नियम-2021
    - स) म.प्र. प्रदूषण निवारण मण्डल
    - द) अन्य किसी अधिनियम/नियम के अंतर्गत यदि कोई अनुमति प्राप्त करना आवश्यक हो तो उसे स्थल पर विकास/निर्माण के पूर्व प्राप्त किया जाना अनिवार्य होगा।
02. नागदा विकास योजना-2035 में प्रस्तावित मार्ग चौड़ाई अनुसार भूमि के सामने स्थित जावरा बायपास मार्ग की मध्य रेखा से 30.0 मीटर भूमि मार्ग विस्तार हेतु छोड़नी होगी। मानचित्र में दर्शाये गये खुले क्षेत्र एवं मार्गाधिकार की भूमि पर किसी भी प्रकार का विकास/निर्माण मान्य नही होगा।
03. प्रस्तावित अभिन्यास के आसपास लगी भूमि की कालोनियों पर निर्मित अनुमोदित मार्गो को एवं खुले तथा अन्य क्षेत्रो का समायोजन किया जावे तथा उक्त अनुमोदित मार्गो को किसी भी प्रकार से अवरूद्ध किया जाना मान्य नहीं होगा।
04. विषयांकित भूमि का सीमांकन राजस्व विभाग जिला उज्जैन द्वारा कराया गया है। अतः संलग्न अभिन्यास एवं सीमांकन में भिन्नता होने की

Signature valid
Digitally Signed by Vishnu Khare
Date: 09-06-2023 19:05:06

72

परिशिष्ट-1

स्थिति में सीमांकन अनुसार अभिन्यास संशोधन कराना होगा।

05. स्थल पर विकास कार्य प्रारंभ करने के पूर्व नियमानुसार सक्षम प्राधिकारी से विकास अनुमति प्राप्त करनी होगी, तथा म.प्र. भू-संपदा विनियामक प्राधिकरण (रेरा) भोपाल के पत्र क्र. एफ-3-100-32-2010 दिनांक 23.10.2016 के द्वारा म.प्र. (असाधारण) राजपत्र में प्रकाशित म.प्र. रियल एस्टेट (विनियामक ऑफ विकास नियम-2016) के प्रावधानों अनुसार अनापत्ति प्राप्त करना आवश्यक होगा।

06. म.प्र. नगर पालिका कॉलोनी विकास नियम-2021 के प्रावधानों अनुसार अभिन्यास/कॉलोनी में सामान्य वर्ग हेतु प्रस्तावित किये गये भू-खण्डों की संख्या के 9 प्रतिशत के बराबर 18 भू-खण्ड ई.डब्ल्यू.एस. हेतु एवं 6 प्रतिशत के बराबर 12 भू-खण्ड एल.आई.जी. हेतु निर्धारित आकार मे आरक्षित रखना आवश्यक होगा, जिनकी गणना का अधिकार सक्षम प्राधिकारी का है।

07. अभिन्यास में दर्शाये गऐ भू-खण्डों पर भवन निर्माण अनुमति संबंधित स्थानीय संस्था से प्राप्त करनी होगी। प्रस्तावित भूखण्डो पर अधिकतम एफ.ए.आर. 1:1.25 मान्य होगा। तथा सीमान्त खुले क्षेत्र एवं भू-आच्छादित क्षेत्र नियमानुसार रखना होगा।

08. म.प्र. भूमि विकास नियम-2012 के नियम 23 के प्रावधानो के अनुरूप यह अनुज्ञा जारी दिनांक से तीन वर्ष की समयावधी के लिऐ प्रवृत्त रहेगी।

09. स्थल पर जो वृक्ष विद्यमान हैं, उन्हें यथावत रखा जावे एवं यदि कोई वृक्ष मार्गो की संरचना मे व्यवधान उत्पन्न करता है, तो उसे हटाने के पूर्व सक्षम प्राधिकारी से विधिवत अनुमति प्राप्त करना आवश्यक होगा। तत्पश्चात ही विकास अनुमति प्रदाय की जा सकेगी।

10. कालोनी के आन्तरिक विकास कार्य के अन्तर्गत यथा आंतरिक मार्ग, जल-मल निकासी तथा जल-मल संवहन की व्यवस्था एवं पीने के पानी की पाईप लाईन, टंकी आदि का निर्माण लोक स्वास्थ्य यांत्रिकी विभाग/स्थानीय संस्था के निर्देशन में निर्धारित मानको व मानदण्डों के अनुसार उनकी देख-रेख में करना होगा।

11. भवन निर्माण से पूर्व म.प्र. शासन के आदेशानुसार कालोनी मे पर्याप्त वृक्षारोपण अर्थात प्रत्येक भवनों के लिये छायादार / फलदार वृक्ष लगाना अनिवार्य होगा।

12. प्रश्नाधीन स्थल पर निर्मित होने वाली कालोनी से उत्पन्न होने वाले ठोस अपशिष्ट का प्रबंधन पर्यावरण की दृष्टि से स्थानीय संस्था के मार्गदर्शन पर स्थान सुरक्षित करना होगा, जिसका प्रबंधन कालोनाईजर द्वारा स्वयं को करना होगा।

13. विषयांकित भूमि के उत्तरी सीमा पर 33 के.व्ही. विध्युत लाईन स्थित है जिसके नीचे किसी भी प्रकार का विकास/निर्माण मान्य नही होगा।

14. प्रत्येक आवासीय भूखण्ड पर भवन निर्माण के समय जल संवर्धन प्रणाली हेतु रेन वाटर हार्वेस्टिंग की प्रक्रिया प्रत्येक भवन पर अपनाई जावे। इस प्रक्रिया का पालन सक्षम प्राधिकारी द्वारा सुनिश्चित कराया जावेगा।.

15. मानचित्र की एक सत्यापित प्रति मय आदेश के स्थल पर विकास कार्य के दौरान रखना आवश्यक होगा।

16. स्थल पर कालोनी से संबंधित समस्त अनुमतियाँ, जैसे कॉलोनाईजर रजिस्ट्रीकरण प्रमाण-पत्र, अभिन्यास एवं विकास अनुमति संबंधी जानकारी 5x4 फुट साईज बोर्ड पर अंकित करना अनिवार्य होगा।

17. इस अभिन्यास को भू-स्वामित्व का दस्तावेज न समझा जावे, एवं यह अभिमत अहस्तांतरणीय होगा तथा इस दस्तावेज को किसी न्यायालय मे प्रस्तुत कर किया गया दावा मान्य नही होगा।

18. प्रत्येक भवन का निर्माण भूकम्प अवरोधी तकनीकी के अनुसार किया जावें। इस प्रक्रिया का पालन आवेदक से कराना सक्षम प्राधिकारी/ स्थानीय संस्था का दायित्व होगा।

19. आवेदक/संस्था द्वारा प्रस्तुत दस्तावेजों एवं मानचित्र मे किसी भी प्रकार की विसंगति पाये जाने या किसी भी प्रकार के तथ्य छुपाये जाने या असत्य पाये जाने पर समस्त जिम्मेदारी आवेदक एवं संबंधित वास्तुविद् / इंजीनियर / पर्यवेक्षक की होगी तथा सिद्ध होने पर नियामानुसार कार्यवाही की जावेगी।

20. अभिन्यास/मानचित्र के विपरीत किए गए विकास कार्य या भू-सीमा अथवा स्वामित्व संबंधी विवाद उत्पन्न होने की दशा में अथवा मिथ्या कथन या किसी सारवान तथ्य के दुर्व्यपदेशन के आधार पर प्राप्त की गई हो अथवा अनुज्ञा में अधिरोपित शर्तो का उलंघन किया गया हो या अधिनियम अथवा उसके अधीन निर्मित उपबंधों का प्रेक्षण नही किया गया हो, तो ऐसी अनुज्ञा म.प्र. भूमि विकास नियम- 2012 के नियम 25 के तहत प्रतिसंहत की जा सकेगी।

संलग्नः- अभिन्यास मानचित्र।

संयुक्त संचालक
नगर तथा ग्राम निवेश,
जिला उज्जैन म.प्र.

Signature valid
Digitally Signed by Vishnu Khare
Date: 09-06-2023 19:05:06

73

क्रमांक NGDLP100423965/ दिनांक / 09/JUN/2023

प्रतिलिपिः-

1. अनुविभागीय अधिकारी (राजस्व) नागदा, जिला उज्जैन की ओर सूचनार्थ प्रेषित।
2. मुख्य नगर पालिका अधिकारी, नगर पालिका परिषद नागदा, जिला उज्जैन की ओर सूचनार्थ प्रेषित।
3. कार्यपालन यंत्री, म.प्र. विद्युत वितरण कं. पश्चिम क्षेत्र नागदा जिला उज्जैन की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
4. उप पंजीयक, पंजीयन कार्यालय, नागदा जिला उज्जैन की ओर सूचनार्थ एवं स्वीकृति के अनुरूप विक्रय के सबंध में आवश्यक कार्यवाही की जावे।
5. क्षेत्रीय अधिकारी म.प्र. प्रदूषण नियंत्रण बोर्ड उज्जैन की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
6. आयुक्त केन्द्रीय उत्पाद सीमा शुल्क एवं सेवा कर भरतपुरी उज्जैन की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
7. सहायक श्रमायुक्त श्रम कार्यालय नानाखेड़ा उज्जैन की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
8. आवेदक श्री रविन्द्र कठिड पिता श्री मनोहरलाल कठिड एवं अन्य-3 निवासी 11-जवाहर मार्ग नागदा, जिला उज्जैन (म.प्र.) की ओर

उपरोक्तानुसार सूचनार्थ एवं पालनार्थ।

संलग्नः- अभिन्यास मानचित्र।

संयुक्त संचालक

नगर तथा ग्राम निवेश,

जिला उज्जैन म.प्र.

Signature valid
Digitally Signed by Vishnu Khare
Date: 09-06-2023 19:05:06

74

Layout Plan (1 of 1)

PROJECT NAME: ANAND VATIKA

PROPOSED LAYOUT PLAN FOR THE DEVELOPMENT OF RESIDENTIAL LAYOUT

at Village - Padliya kalan , Tehsil - Nagda , District - Ujjain

Area Statement of Plotted Development for RESIDENTIAL LAYOUT

S.No.	Description	Area	Unit	%
1	Area Applied for Permission	37969.94	Sqm.	
2	Area under Road Widening	0.00	Sqm.	
3	Future Planning	2158.35	Sqm.	
4	Net Scheme Area	35841.59	Sqm.	
5	Area Under Plots	19872.68	Sqm.	55.72
6	Area Under Convenience Shop	0.0	Sqm.	0.00
7	Informal Sector	1260.02	Sqm.	3.52
8	Community Open Space	3708.16	Sqm.	10.35
9	Service Area	360.74	Sqm.	1.01
10	Area Under Road Circulation	10399.17	Sqm.	29.01
11	Pathway	140.14	Sqm.	0.39
12	Gym	0.0	Sqm.	0.00

Area Statement for Informal Sector

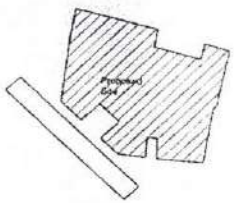
S.No.	Description		Unit
1	Total No. of Saleable Residential Plots/DUs	199	Nos
2	Req EWS & LIG Units/Plots As Per 15% of Total Plots/D.U	30	Nos
3	Req EWS Units/Plots As Per 60% of Above sno.2	18	Nos
4	Req LIG Units/Plots AS Per 40% of above sno.2	12	Nos
5	Proposed EWS & LIG Units/Plots As Per 15% of Total Plots/D.U	30	Nos
6	Proposed EWS Units/Plots As Per 60% of Above sno.5	18	Nos
7	Proposed LIG Units/Plots As Per 40% of above sno.5	12	Nos
8	Min Area of EWS Plot/Unit	0	Nos
9	Min Area of LIG Plot/Unit	0	Nos

Details of Ownership

S.no.	Khasra/Nazul Plot No.	Total Area (Ha.)
1	1381/4/5, 1381/4/4, 1381/4/3, 1381/4/2, 1381/4/1, 1380/4/3/6, 1380/4/3/5, 1380/4/3/4, 1380/4/3/3, 1380/4/3/2, 1380/4/5/1, 1380/4/1/7, 1380/4/1/8, 1380/4/1/5, 1380/4/1/4, 1380/4/1/3/2, 1380/4/1/3/1, 1380/4/1/2/1, 1380/4/1/1/3, 1380/4/1/1/1/2, 1380/10/4, 1379/4, 1379/3, 1378/2, 1378/1, 1378/2/5, 1378/2/4, 1378/2/3, 1378/2/2, 1378/2/1, 1378/1/8, 1378/1/7, 1378/1/6, 1378/1/5, 1378/1/3, 1378/1/2, 1378/1/1 (Tehsil-Nagda, Village-Padliya kalan)	3.800

Khasra/Nazul Plot Plan

Location Plan



Legend:

- Area Applied
- Road Widening
- Plot Area
- Community Open Space
- Service Area

N, W, E, S

Abbreviation:

FP - Future Planning
PW - Pathway
SA - Service Area

Application Number - NGDLP100423965

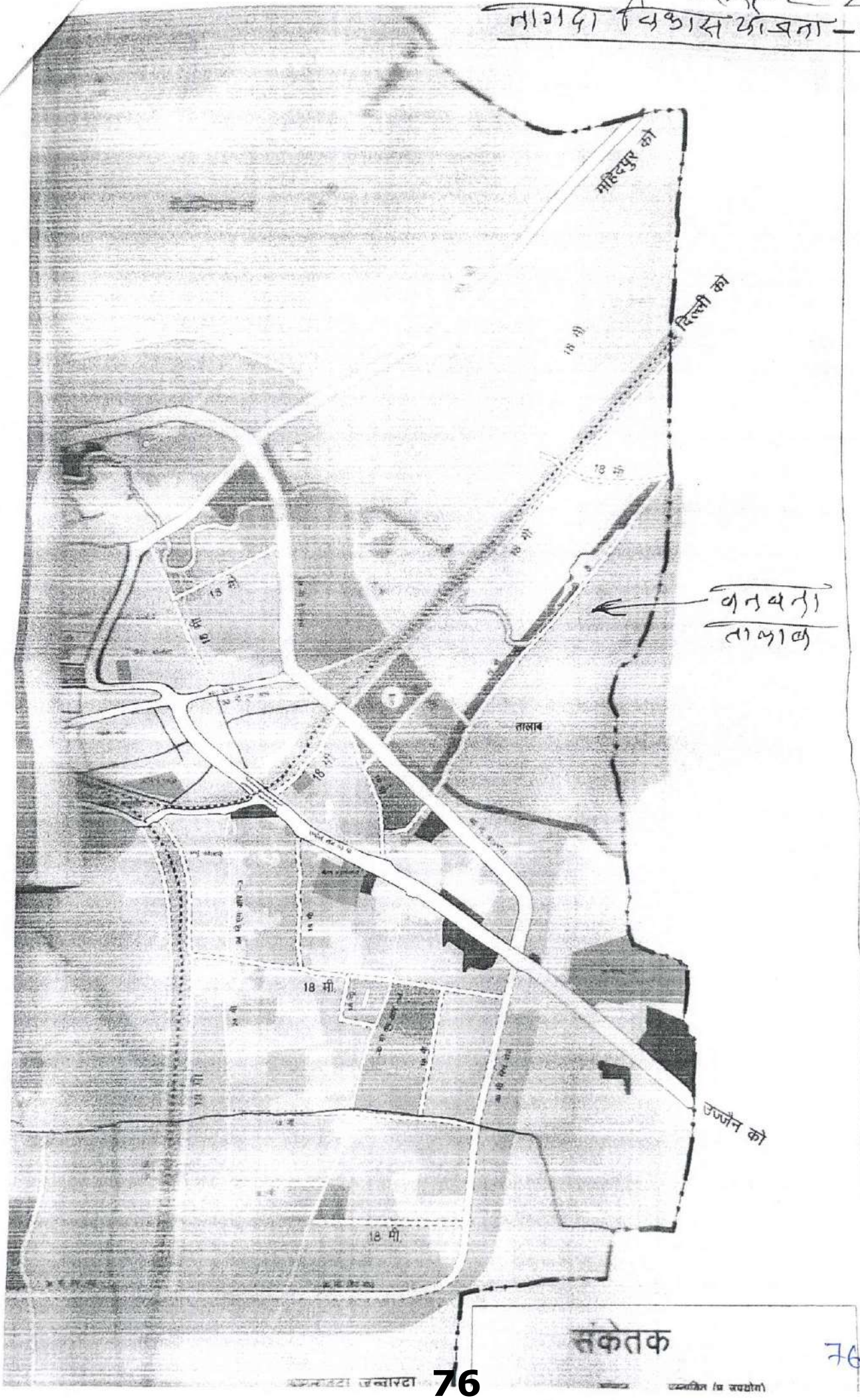
Please refer Annexure-1 for details of individual plots

Authorised Signatory	Project	Client/Owner	Consultant / Architect	Date
	ANAND VATIKA	(RAVINDRA KANTHED)-1. MR. RAVINDRA KANTHED S/O MR. MANOHARLAL KANTHED 2. MR. MANOHARLAL KANTHED S/O MR. MOTILAL KANTHED 3.MRS. REKHA KANTHED W/O MR.RAVINDRA KANTHED 4. RAVINDRA KANTHED HUF	GOVIND SINGH SOLANKI	19/APR/2023

75

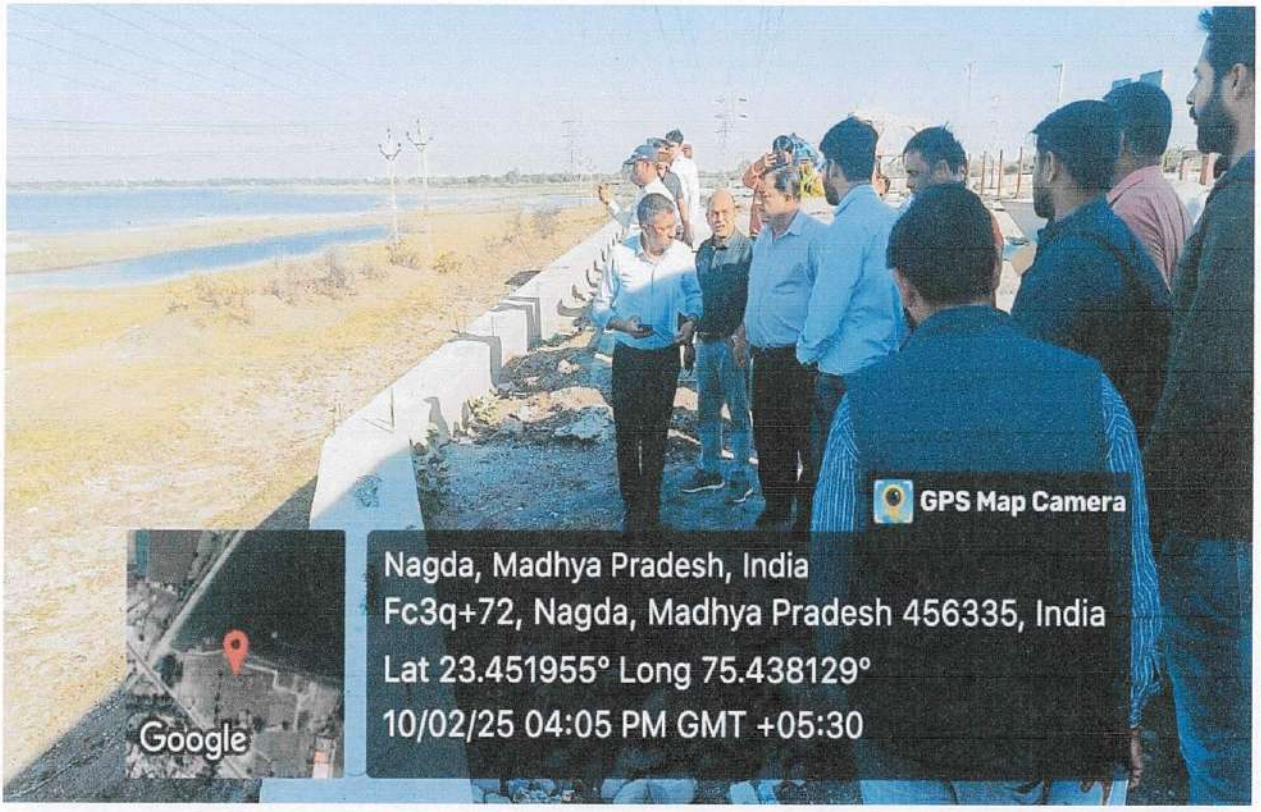
परिशिष्ट-2

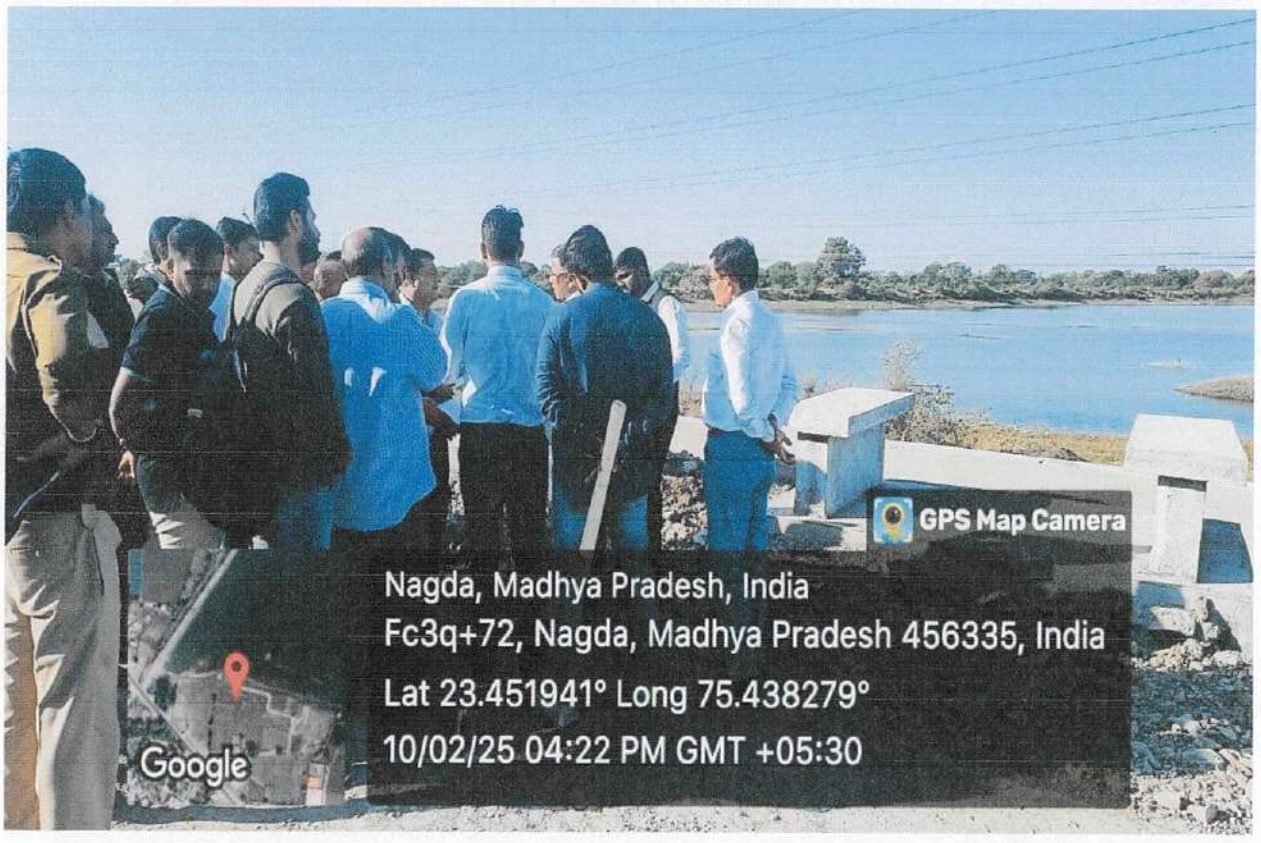
नागदा विकास योजना – 2021

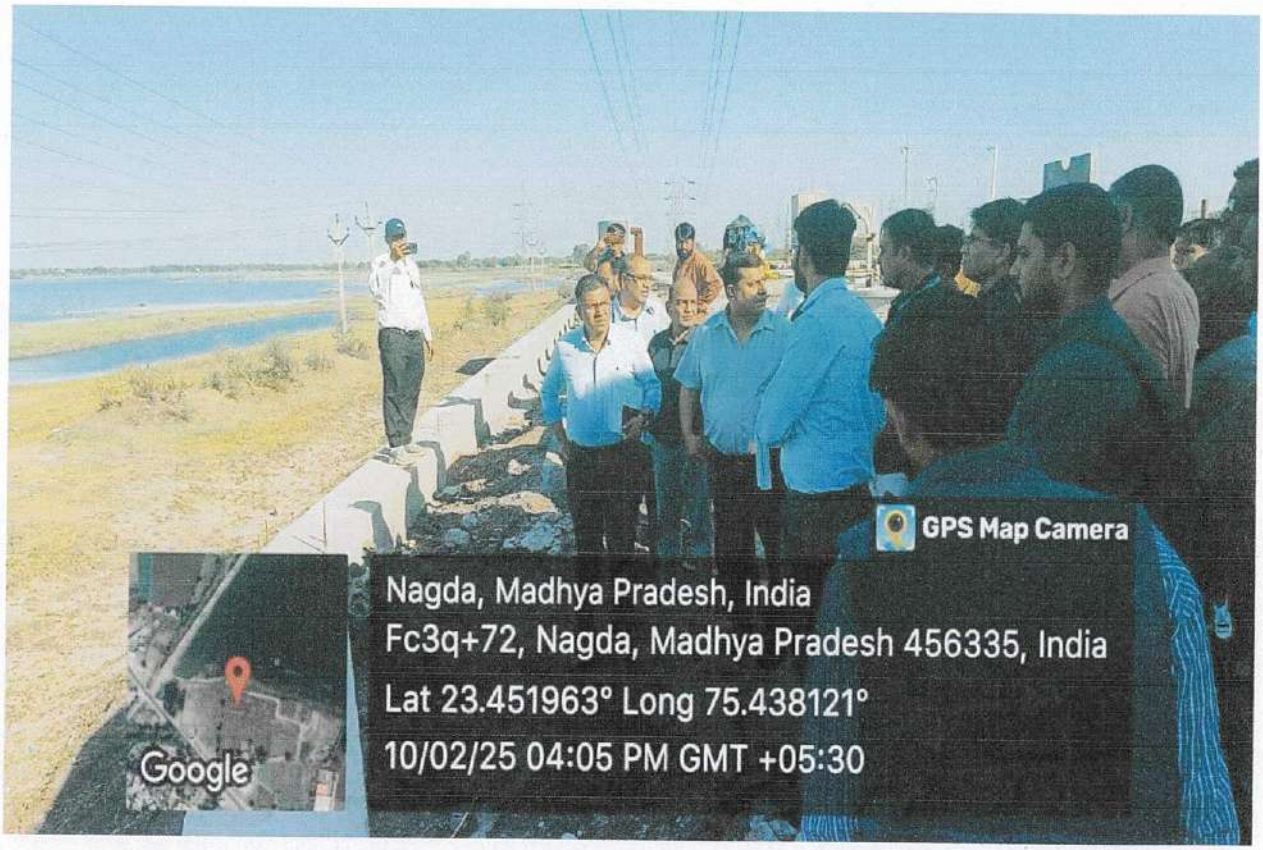


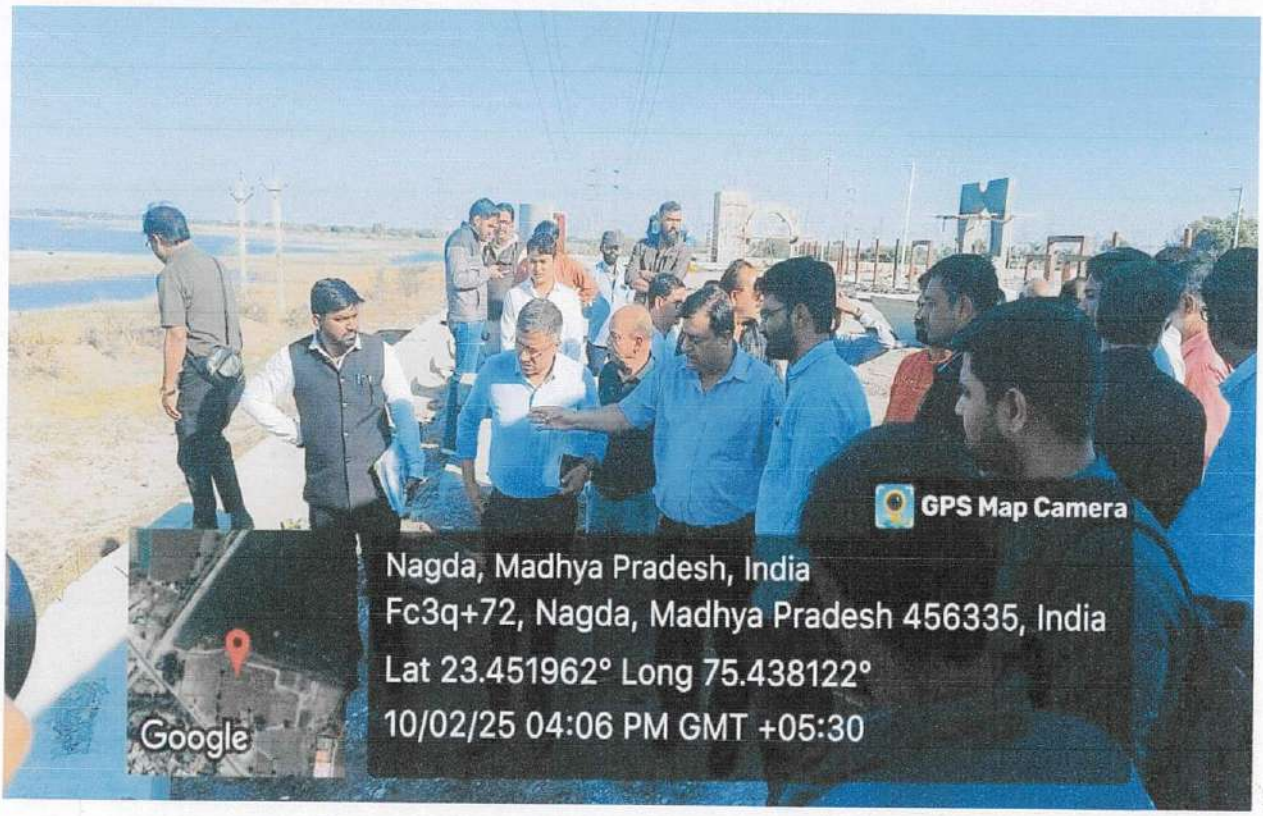
PADALIA
KALA
AMLAVADA
JUNNARDA
To Ujjain
To Delhi

Annexure-12


GPS Map Camera
Nagda, Madhya Pradesh, India
Fc3q+72, Nagda, Madhya Pradesh 456335, India
Lat 23.451955° Long 75.438129°
10/02/25 04:05 PM GMT +05:30
Google


GPS Map Camera
Nagda, Madhya Pradesh, India
Fc3q+72, Nagda, Madhya Pradesh 456335, India
Lat 23.451941° Long 75.438279°
10/02/25 04:22 PM GMT +05:30
Google


GPS Map Camera
Nagda, Madhya Pradesh, India
Fc3q+72, Nagda, Madhya Pradesh 456335, India
Lat 23.451963° Long 75.438121°
10/02/25 04:05 PM GMT +05:30
Google


GPS Map Camera
Nagda, Madhya Pradesh, India
Fc3q+72, Nagda, Madhya Pradesh 456335, India
Lat 23.451962° Long 75.438122°
10/02/25 04:06 PM GMT +05:30
Google

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE,BHOPAL

Original Application No. 02/2025

THE MATTTER OF :

APPLICANT : Abhishek Chaurasia

Versus

RESPONDENTS : STATE OF MADHYA PRADESH & ORS.

AFFIDAVIT

I Hemant Kumar Tiwari S/o Late Shri M.L. Tiwari, aged about 61 years, Officer-in Charge, office at M.P. Pollution Control Board 17, Bharatpuri , Ujjain (M.P.) 456010, do hereby solemnly affirm and state as under.

1. That I am Officer-in Charge for Respondent, State of Madhya Pradesh in the present matter, and am fully conversant with the facts of the case and hence competent to swear on this affidavit.

2. That I am filing a joint committee report in the aforementioned matter before the Hon'ble Tribunal the Contents of which are true and correct and no material fact has been concealed.

3. That the contents of the Reply are true and correct and no material fact is concealed or suppressed.

DEPONENT

VERIFICATION

I the above-named deponent do hereby verify that the contents of the affidavit above are true and correct.

Signed and verified on this 25th Day of April 2025 at Ujjain (M.P.)

25 APR 2025

sworn before me on the ____ day of ____
20____ by Hemant Kumar Tiwari S/o Late M.L. Tiwari

Who has been Identified by ____ R/o M.P. Pollution Control Board 17 Bharat Puri Ujjain

who is personally known to me
whose signature (s) is/are here to appended

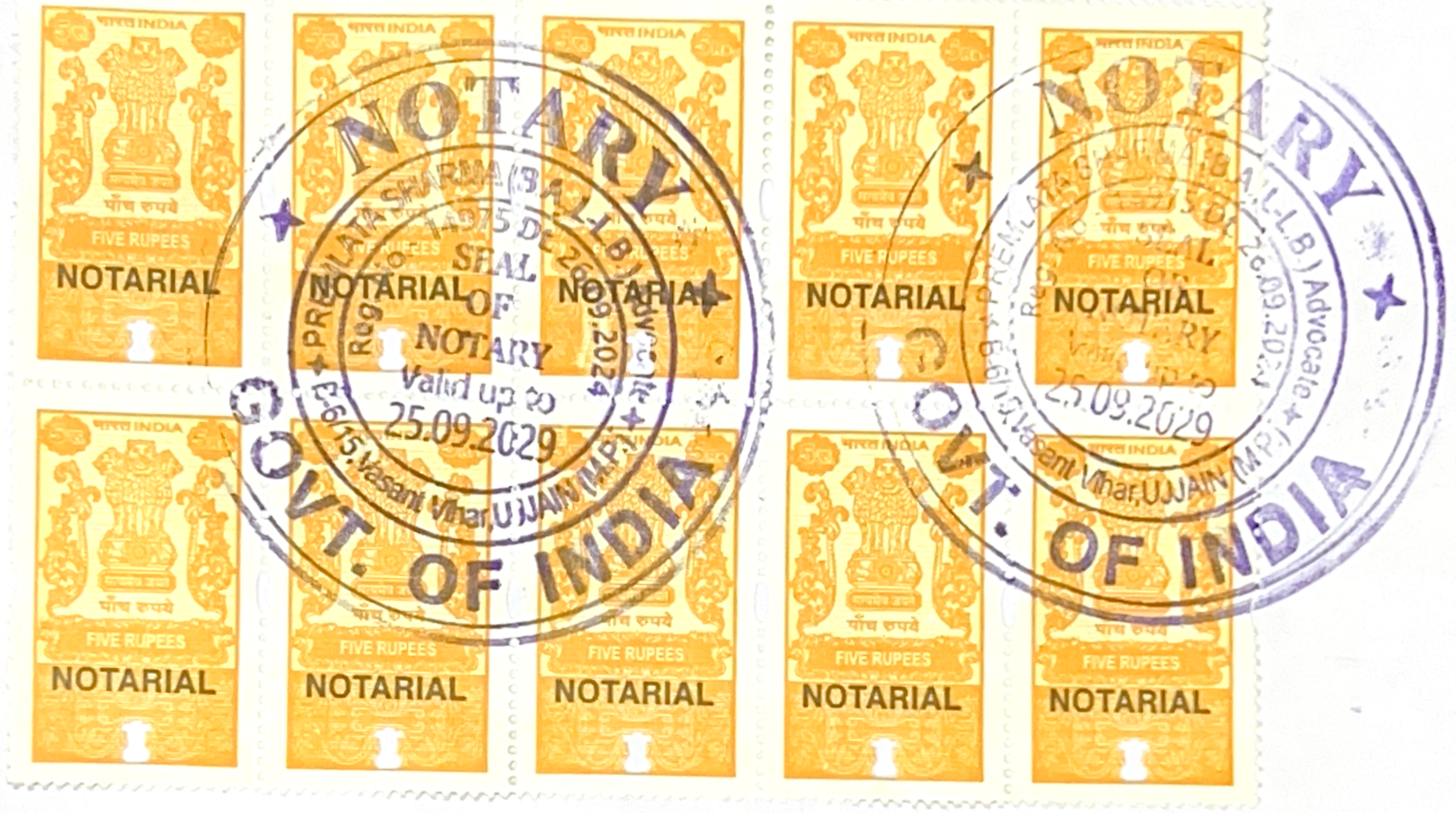
Place :- My Office at
UJJAIN (M.P.)
Time 2:00 A.M./P.M. at serial No. 704

DEPONENT

NOTARY
DISTRICT UJJAIN (M.P.)

25 APR 2025

NOTARY
PREMLATA SHARMA (B.A., L-L.B.) Advocate
Reg. No. 14975 Dt. 26.09.2024
SEAL OF NOTARY
Valid up to 25.09.2029
B-6/15, Vasant Vihar, UJJAIN (M.P.)
GOVT. OF INDIA


NOTARIAL
NOTARY
PRAMILA SHARMA (B.A.,LL.B.) Advocate
Reg.No. 14975 Dt. 26.09.2024
E-6/15, Vasant Vihar, UJJAIN (M.P.)
Valid up to
25.09.2029
SEAL OF NOTARY
GOVT. OF INDIA